BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, AT CHENNAI

ORIGINAL APPLICATION NO. 16 of 2024

BETWEEN

Dr. Prasad Bhandge
Subhas Road, Haliyal
District Uttara Kannada Karwar,
Karnataka.

...Applicant

AND

1. Karnataka State Pollution Control Board
   Through its Member Secretary, Karnataka
   No.49, Parisara Bhavan,
   Church Street, Karnataka.
   Email: HO@kspcb.gov.in
   Ph.080-25589112.

2. District Magistrate, Karwar
   Uttara Kannada,
   Karwar, Karnataka
   Email: dckarwar@gmail.com
   Ph.8382-229857

3. EID Parry Sugar mill, Haliyal
   Hullatti Village, Haliyal Mandal,
   Uttara Kannada, Karnataka-581 329
   Email: manojupreti@parry.murugappa.com
   Ph: 8284-221566

...Respondents

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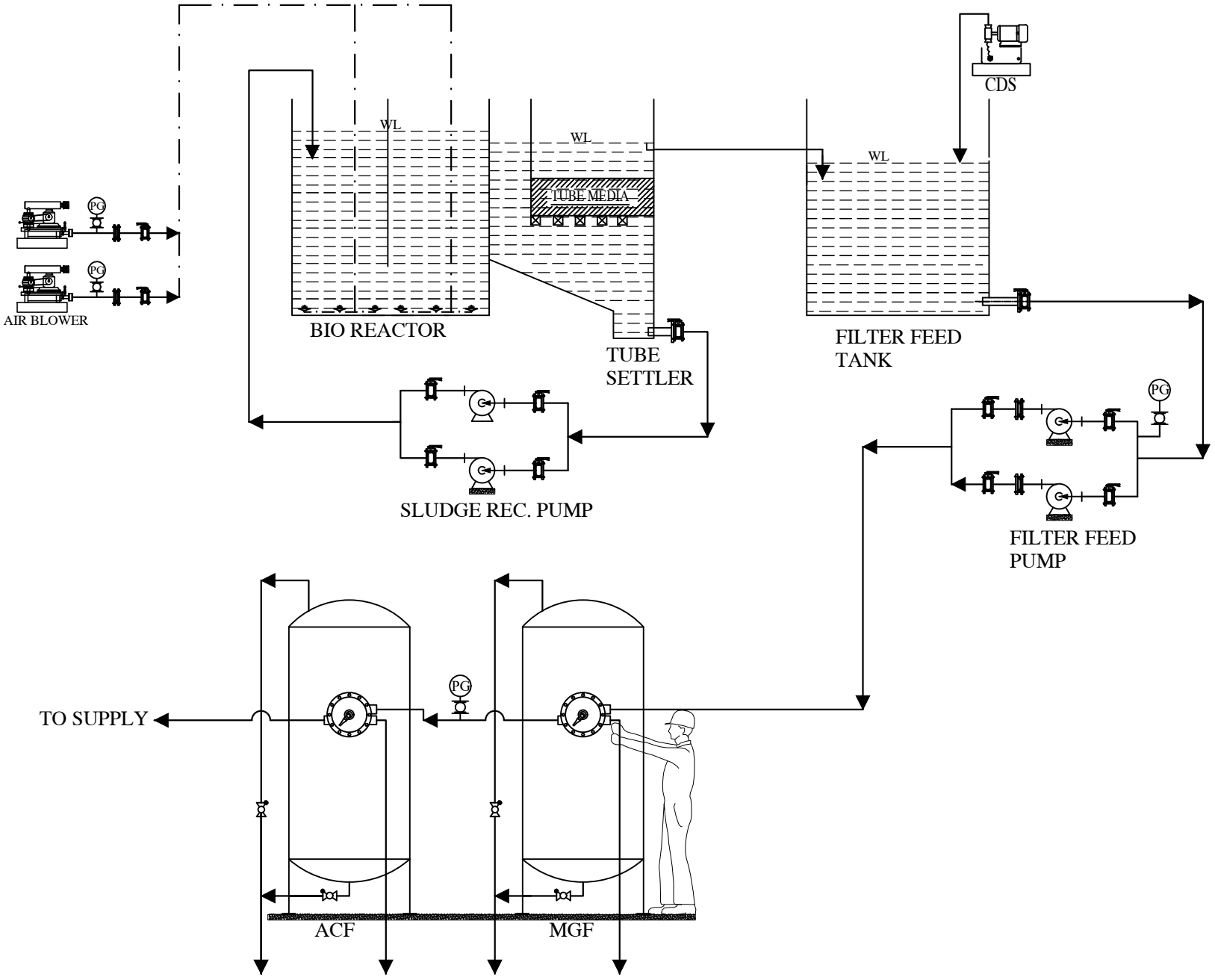
Certified to be true copies of the original

Dated at Chennai on this the 23th day of May, 2024

COUNSEL FOR 3rd RESPONDENT



CONTRACTOR

ARCHITECTS

CONSULTANTS

PROJECT

CLIENT

DRAG. TITLE:-

STP SCHEMATIC DETAIL

DRAWN :- RAVINDER KR	CHECKED BY:- D.K
DRG.NO.- STP-001	APPROVED:-
REVISION:- R0	DATE:- 11-04-2023

TECHNICAL FEASIBILITY REPORT

ON

SEWAGE TREATMENT PLANT

OF

EID PARRY INDIA LTD
KARNATAKA

Submitted By: Enviro Engineers
Ghaziabad, UP

ENVIRO ENGINEERS

CONTENTS

1. INTRODUCION

EID- PARRY INDIA LTD Located In KARNATAKA That Are Engaged In SUGAR MANUFACTURING BUSSINESS.

The Management Interested to Install a Sewage Treatment Plant to Treated Domestic Effluent Generated from plant consumption etc. The Sewage Effluent Needs Treatment for Critical Pollutant Like BOD, COD, and Suspended Solids.

The Treated Sewage Effluent Would Be Utilized On Land For Irrigation/Horticulture. The Company Has Its Own Land For Irrigation/ Horticulture.

The Suggested Sewage Treatment Scheme Would Be Based On Biological Process Followed By Absorption Process Would Safely Achieve The Discharged Standard As Prescribed By Central Pollution Control Board.

The Installed Capacity Of Proposed Sewage Treatment Plant Is 40kl/Day (16Hrs Operation Time) Considering Factor Of Safety As The Actual Quantity Of Sewage Effluent Is Approximate 40kl/Day.

2. RAW WATER CONSUMPTION & EFFLUENT GENERATION

RAW WATER CONSUMPTION

The specific water consumption evaluated is approximate 40KL /Day.

Water consumption (Domestic use) = 40KL /Day

The raw water uses in other part of unit is shown as under.

EFLFLUENT GENERATION

Sources of Effluent Generation

Kitchen effluents
Toilets
Bathing
Washing

Total Quantity of Effluent Generation = 40 kl/Day

3. SEWAGE EFFLUENT CHARACTERISTICS

The raw effluent would have the following characteristics are shown in Table.

Table-: Raw (Untreated) Effluent Characteristics

S.NO.	Parameter	Units	Value
1.	Ph	---	7.5
2.	Temperature	C	Ambient
3.	Colour	---	Dark
4.	Odour	---	Mild
5.	Bio-Chemical Oxygen Demand (BOD)	Mg/L	250
6.	Chemical Oxygen Demand (COD)	Mg/L	400
7.	Total Suspended Solids	Mg/L	410
8.	NH3 AS Nitrogen	Mg/L	14
9.	Organic Nitrogen	Mg/L	43
10.	Oil & Grease	Mg/L	45

- The above characteristics of effluent would on existing similar type of sewage treatment plant….

4. DISCHARGE STANDARDS & UTILIZATION OF TREATED EFFLUENT

The effluent generated will be collected through pipe and transferred into septic tank. This is accompanied by anaerobic digestion of sludge and liquid, resulting in appreciable reduction in the volume of sludge and releases the gases like carbon di-oxide, methane, and hydrogen sulphide, through a vent pipe.

The effluent will be then collected into Equalization tank having sufficient retention time. The purpose of Equalization tank is maintaining the design flow rate for biological treatment (aerobic) and absorbs the variable shock load from bathrooms and kitchen.

The effluent from Equalization tank will be transferred into Fluidize Aerobic Fixed bio reactor (FAB). The bio reactor has been packed with corrugated PVC fills. The bacteria grow and attach themselves to the surface of packing media, which helps in minimizing the cell wash out. The suitable diffused aeration systems are also incorporated in fixed film bio reactor or supply the necessary oxygen for the oxidation of organic waste. The oxygen requirement shall be at the rate of 3.00Kg/Kg of BOD removal. The mixed liquid suspended solid (MLSS) 2000mg/l shall be maintained in to aeration tank and the food to micro-organism (F/M ratio of 0.2) shall be maintained.
The characteristics of packing media is cross-fluted fill ensure very high biological degrading performance. The structure produces a very large, fully unable surface area for contact between the biomass, the air and the water flowing through it. The fill serves as a carrying medium for the bio mass and favours a uniform growth of biological slime due regular structure. The bacteria available utilize the organic pollutants to growth of cellular substances. The non-settable colloidal and dissolved pollutants are transferred in to a settable biomass.

The following reaction takes place in FAB Reactor.

1. Oxidation

   $$\text{COHNS} + \text{O} \xrightarrow{\text{Bacteria}} \text{CO} + \text{NH} + \text{END PRODUCT} + \text{ENERGY} + \text{ORGANIC MATTERS}$$

2. Synthesis

   $$\text{COHNS} + \text{O} + \text{Bacteria} + \text{Energy} \rightarrow \text{CHON (New Cell)}$$

The effluent form FAB bioreactor shall enter in to Tube settler where bio mass formed in the Aeration tank will be settled. The tube settler will be designed to provide sufficient retention time for settling of biomass. The Supernatant from the Tube settler will be transferred into the Collection tank.

From where it would passed to the Adsorption vessel for polishing purpose to removing refractory organics, colour and other particulate matters. The settled sludge at the bottom of Tube settler will be transferred into the Sludge drying beds for drying.
The filtrate sludge at the bottom of tube settler shall be transferred in to equalization tank for further treatment.
The treatment effluent will meet the discharged standards as prescribed by Central Pollution Control Board.

The treated effluent would have the following characteristics are Shown in Table.

Table-: ***Discharge Standards***

S.NO.	Parameter	Units	Value
1.	pH	----	6-9
2.	Temperature	C	Ambient
3.	Colour	---	Crystal clear
4.	Odour	---	Odourless
5.	Bio-chemical Oxygen Demand (BOD)	Mg/L	Less than 30
6.	Chemical Oxygen Demand (COD)	Mg/L	Less than 250
7.	Total Suspended Solids	Mg/L	Less than 100
8.	Total Dissolved Solids	Mg/L	Less than 2100
9.	Oil & Grease	Mg/L	Less than 10
10.	SAR	---	26

Utilization

The treated effluent would utilize on land for Horticulture with in the premises. As the PROJECT has sufficient horticulture land.

5. TREATMENT UNIT SIZES

In order to treat 40,000 ltrs/Day domestic effluent, the proposed sewage Treatment plant shall have the following treatment unit sizes.

The STP operation shall be 16Hrs / Day but the aeration operation Should be for 24 hrs /Day.

Table-: ***Sizes of Treatment Units***

S.NO.	Unit Description	No.	Sizes (M)
1.	Equalization Tank	1No	20,000 ltrs
3.	Aeration Tank	2No	6,000ltrs each
4.	Tube Settler	1No	3,000 ltrs
5.	Filter feed tank	1No.	2,000 ltrs.
6.	Treated water storage tank		10,000ltrs.
5.	Adsorption Vessel	1No	600mm Dia x 1800mm

6. DESIGN CALCULATIONS

ENVIRO ENGINEERS

a. Equalization Tank

Max. Design Flow – 40,000 ltrs. /Day

b. Aeration Tank

Fluidized Aerobic Bio Reactor (FAB)
Flow Rate – 40000 ltrs. / Day
Operation Time – 24Hrs. /Day
Inlet BOD = 250mg / ltrs
BOD load = 10Kg / Day
BOD at outlet = 20
Loading rate 3 Kg BOD / m^3 of media / Day
Media required = 1.0 m^3
(Hence Safe)

Use Blower 2HP Capacity , Pressure – 6PSI

c. Tube Settler

The settling velocity of smallest floc of 150 µ, having particles
Density 1.03g / cm^3

The settling velocity should be 0.368cm / sec. As per Strokes Law
$V = 2r^2 (\rho - \rho') g / 9\acute{\eta}$

Flow Rate – 1m^3 / Hr.

Setting Velocity – 1.33m / Hr.

Upward Flow Velocity – 2 m / hr.

(Hence Safe)

d. Adsorption Vessel

Flow Rate – 7.50 m^3 / Hr.

Provided adsorption vessel size
600mm x 1800mm Height
This would take flow rate 7.5m^3 / hr

8. SPECIFICATION OF ELECTRO-MECHANICAL ITEMS

S.NO.	EQUIPMENT	DESCRIPTION
1.	Equalization tank	➢ Should be RCC, WORK. ➢ Should be pipe connection work.
1.	Aeration Tank (FAB Reactor)	➢ QTY – 1 No. ➢ MOC –MS WORK ➢ Should have suitable inlet & outlet distribution and withdrawal of effluent.
2	Tube Settler	➢ QYT- 1No ➢ MOC – MS WORK ➢ Should be fitted with PVC tube deck for separation of bio mass & supernatant ➢ Should have 50- degree hopper bottom slope for bio mass & slurry. ➢ Should have suitable inlet & outlet launder arrangement. ➢ Should have sludge slurry discharge line
3.	Adsorption Vessel	➢ QTY- 1No. ➢ Size- 600mm dia. x 1800mm ➢ Should be made by FRP sheet having suitable thickness 3 mm ➢ Should have manhole at top for pour the media ➢ Media is composed of: I 100 mm thick 50mm- 25mm Pebbles at bottom layer above the strainer plate. II 100mm thick layer of 10mm- 15mm pebbles second layer III 100mm thick layer of 5mm pebbles third layer IV 100mm thick layer of 1mm – 3mm coarse sand Fourth layer V 600mm thick layer of activated Carbon 12/24 Top layer ➢ Should have suitable pipe line network. With MPV.

4.	PUMP (a) Effluent transfer pump	➢ Qty- 1No. ➢ Horizontal, Centrifugal, Self-Priming, Non-Clog, Open Impeller. ➢ Capacity- 3 m^3/hr ➢ Head- 10 Meters. ➢ Motor – 1.0 H.P., RPM- 2900 Single Phase ➢ Type – Monoblock ➢ Make – Kirloskar
	(b) Pump for Adsorption Vessel	➢ QTY- 1No ➢ Horizontal, Centrifugal, Self-priming, Non- Clog, Open Impeller. ➢ Capacity – 3 m^3/hr ➢ Head – 30 Meters. ➢ Motor – 1.5H.P. , RPM – 2900 Three Phase ➢ Type – Monoblock ➢ Make – Kirloskar
5.	Blower	➢ QTY- 1No ➢ Type- Twin Lube (Positive Displacement) ➢ Capacity –150CFM ➢ Pressure – 8PSI ➢ Motor – 2.0H.P. , 1440RPM, 3 phase ➢ Drive – Through V-Belt and pulley. ➢ Should be fitted with suitable pressure gauge, safety Valve etc. ➢ Should be mounted on base frame & suitable safety guard for belt & pulley.
6.	Diffuser	Disc type (FBD -900) ➢ QTY – 4 Nos ➢ High oxygen transfers efficiency. ➢ Non clogging systems ➢ Stainless steel structural thread end & support frame
7.	Pipe Line & Valves	➢ Lot.
8.	Bar Screen	➢ QTY – 1 Nos ➢ At 60 degree to horizontal/ floor ➢ MOC – Mild Steel with epoxy coating. ➢ Screen size – To suit chamber size.
9.	FILTER FEED Tank	➢ QTY – 1 No. ➢ MOC – MS ➢ Should be fitted with suitable drainage arrangement.
10.	TREATED WATER Tank	➢ QTY-1No. ➢ MOC-RCC ➢ SIZE-5MX2MX3M ➢ STORAGE OF TREATED WATER

Flow Diagram

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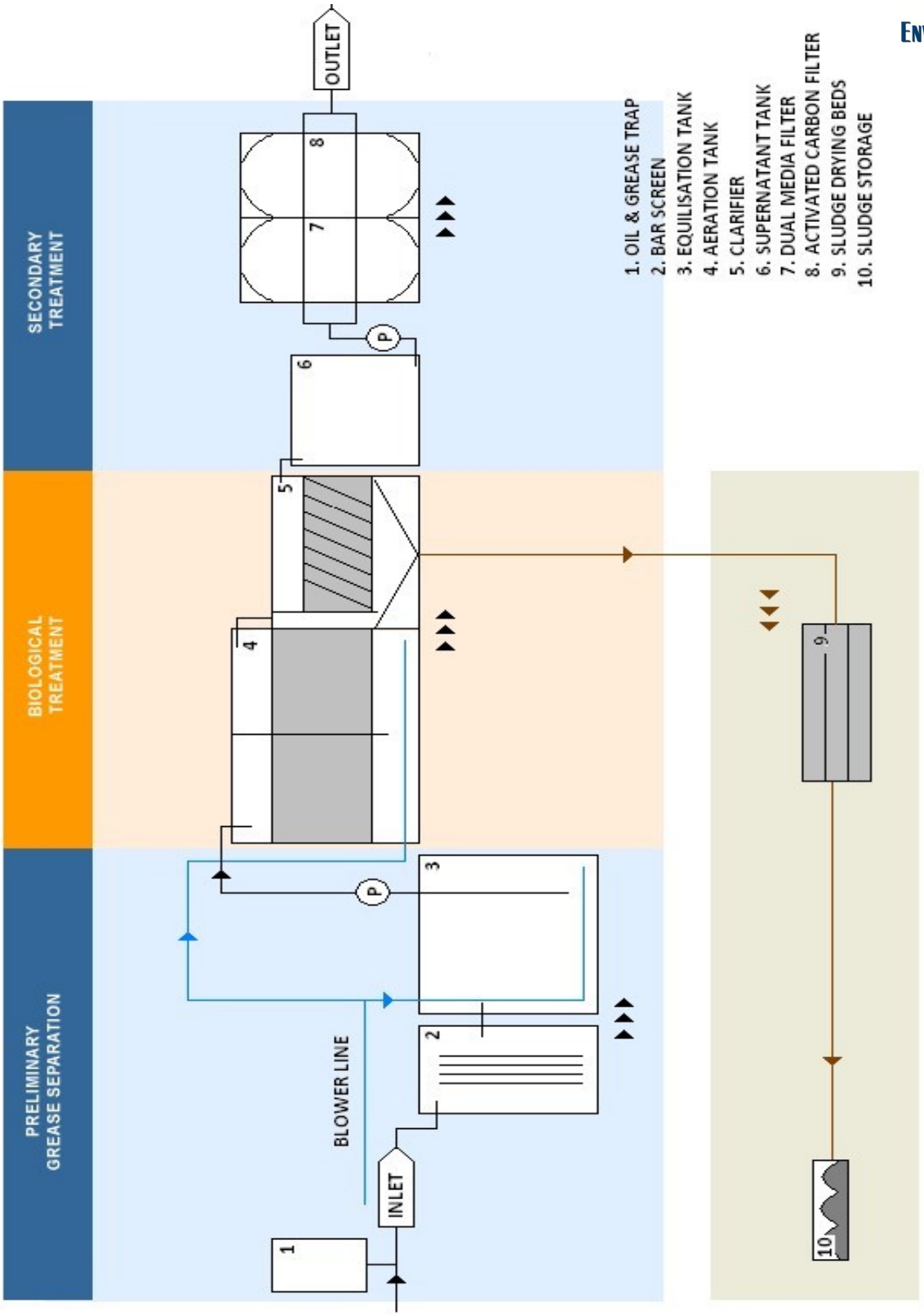
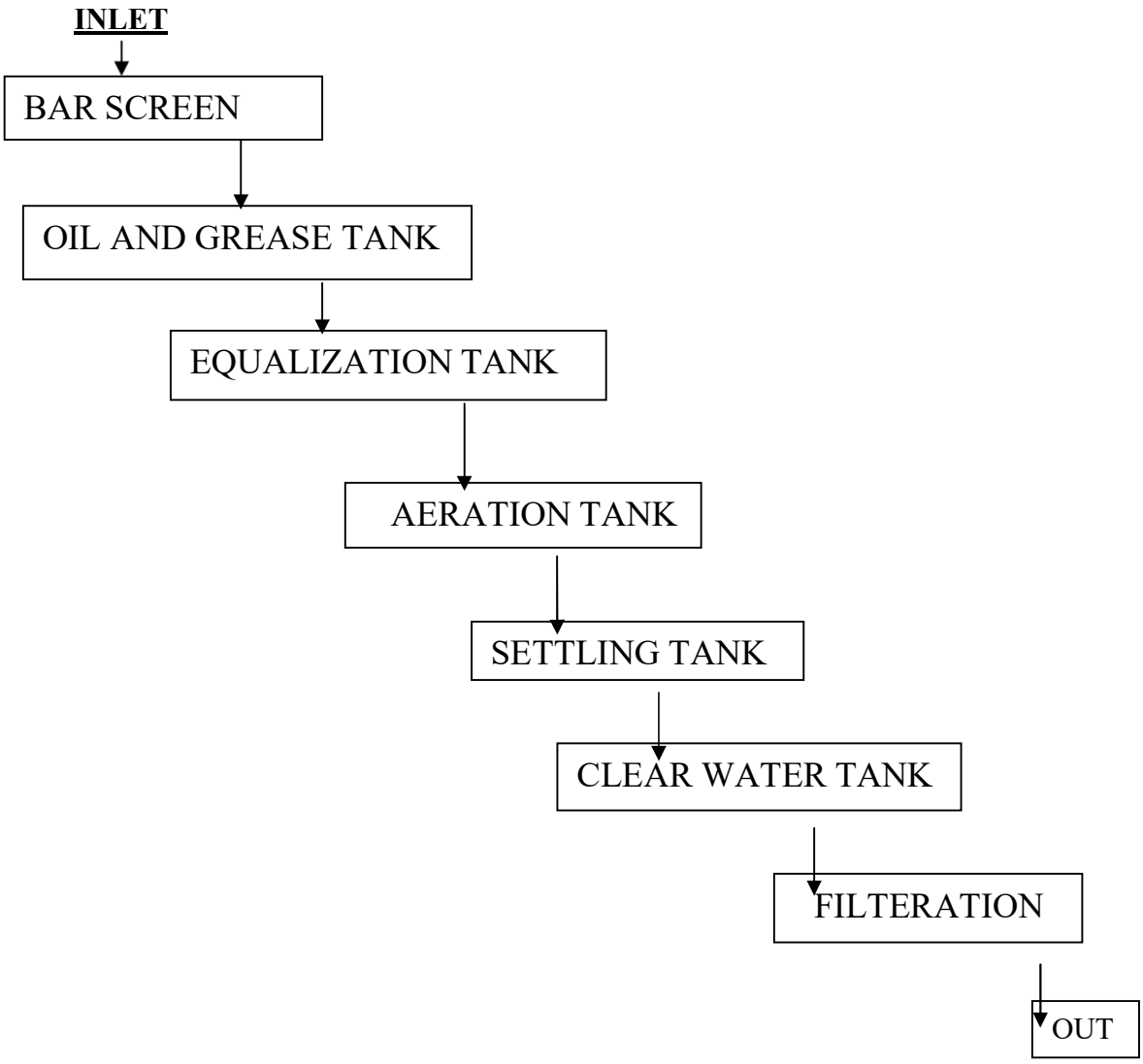


10 . PROCESS FLOW DIAGRAM OF STP CAPACITY OF 40 KLD

ENVIRO ENGINEERS



11. OPERATION & MAINTENANCE OF S.T.P.

The plant operator supervisor is not generally associated with engineering design or construction of the waste treatment plant. His function is to maintain and operate the Treatment plant on a day-to-day basis, assuming that the plant is designed properly. The primary aim of waste treatment plant operation is running of the plant efficiently and economically so that the treated effluent meets the regulatory standards and could be discharged safely and recycle again in to process zone as requirement.

The basis requirements of successful operation and maintenance of waste treatment plant are:

a. A thorough knowledge of the processes and equipments
b. Proper and adequate tools.
c. Adequate stock of spare parts and chemicals
d. Assignment of specific maintenance responsibilities to operating staff.
e. Systematic and periodic inspection and strict adherence to servicing schedules
f. Training of all operating staff in proper operating procedures and maintenance practices.
g. Overall supervision of operation and maintenance schedules and
h. Good housekeeping

The following points to be remembered are:

a. Preventive maintenance helps
b. Prompt repairs are necessary
c. Performance should be regularly controlled
d. Feedback to the management is essential

MSV Analytical Laboratories

Recognition by MoEF under Environment (Protection) Act, 1986 & Accredited by NABL

(Certified by ISO 14001:2015, ISO 45001:2018, ISO 9001:2015, ISO 22000:2018)

C.M.C Ward No 18 & C.T.C W.No.16 T.S No. 695/A/32/B1, Block No 19 (1st & 2nd Floor)

Sanganakallu Road, KEB Circle, Ballari - 583103 Contact No : Mob : 94498 03895, (0) : 9945456764, 08392-255169

Email : msvalbellary2018@gmail.com, labmsv@gmail.com Web ID : www.msvalbellary.com

TC- 4071

ANALYSIS REPORT OF WATER IN MICROBIOLOGY

1.	**Name and Address of Industry**	:	**M/s. EID Parry (India) Ltd., Haliyal Distillery Factory, Village: Hullati, Tq: Haliyal-581329, Dist: Uttara Kannada**
2.	**Sample Marked as**	:	**Treated water**
3.	**Name of the location**	:	**Sewage Treatment Plant**
4.	**Sample Collected By**	:	MSV Analytical Laboratories
5.	**Sample quantity**	:	Sterilized Bottle, 250 ml
6.	**Sample Description/condition**	:	Water/Good
7.	**Date of Sample Collection**	:	09.03.2024
8.	**Date of sample receipt**	:	10.03.2024
9.	**Sample Code**	:	9528
10.	**Analysis Starting Date**	:	10.03.2024
11.	**Analysis Completion Date**	:	14.03.2024
12.	**Report Issue Date**	:	14.03.2024

Discipline: Biological **Group: Water** **Sub Group: Waste Water** **ULR NO: TC407124000006201F**

S.NO	PARAMETERS	PROTOCOL	UNIT	RESULT	Tolerance Limits (As per KSPCB Consent)
1	Fecal Coliforms	IS : 1622	MPN/100ml	54	<100

INFERENCE	**As per KSPCB Consent Standards,** **Report Status: - The analyzed values for above measured parameters are within the limits.**

Analysed by

Lavanya

Authorized Signatory

Eswari

Ms. Eswari
Sr. Microbiologist

*** End of Report ***

MSV ANALYTICAL LABORATORIES BALLARI

MSV Analytical Laboratories

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(Certified by ISO 14001:2015, ISO 45001:2018, ISO 9001:2015, ISO 22000:2018)

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Sanganakallu Road, KEB Circle, Ballari - 583103 Contact No : Mob : 94498 03895, (0) : 9945456764, 08392-255169

Email : msvalbellary2018@gmail.com, labmsv@gmail.com Web ID : www.msvalbellary.com

TC- 4071

MSVAL/S&R/RF/01/00

ANALYSIS REPORT OF SOIL QUALITY

1.	**Name and Address of Industry**	:	**M/s. EID Parry (India) Ltd., Haliyal Distillery Factory, Village: Hullati, Tq: Haliyal-581329, Dist: Uttara Kannada**
2.	**Sample Marked as**	:	**Soil Sample**
3.	**Name of the location**	:	**Near ETP**
4.	**Sample Collected By**	:	MSV Analytical Laboratories
5.	**Sample quantity**	:	1 Kg Bag
6.	**Sample Description/condition**	:	Soil/Good
7.	**Date of Sample Collection**	:	09.03.2024
8.	**Date of sample receipt**	:	10.03.2024
9.	**Sample Code**	:	9529
10.	**Analysis Starting Date**	:	10.03.2024
11.	**Analysis Completion Date**	:	14.03.2024
12.	**Report Issue Date**	:	14.03.2024

Discipline: Chemical **Group: Soil & Rock** **Sub Group: Soils** **ULR NO: TC407124000006202F**

S.No	Parameters	Protocol	Unit	Result
1	pH	-	IS 2720	6.99
2	Electrical Conductivity	ms/cm	IS 14767	0.412
3	Organic Matter	%	IS 2720	0.26
4	Available Nitrogen	mg/kg	IS 14684	68.2
5	Available Phosphorous	mg/kg	MSVAL/SOP/S-06	35.1
6	Potassium as K_2O	mg/kg	IS 9497	397.5
7	Calcium	mg/kg	IS 2720 Part 23	302.8
8	Magnesium	mg/kg	MSV/SOP/S-09	171.4

Analysed by

Authorized Signatory

B.Chinna Lingana Gouda
Chief executive of the laboratory

*** End of Report ***

MSV ANALYTICAL LABORATORIES BALLARI

Note: 1.The results listed only to the tested samples & applicable parameters.
2. Water, Pollution & Environment & Food samples will be discarded after 10 days. Ores and minerals Filter papers & Thimbles will be discarded in 3 months from the date of issue of test reports, unless otherwise specified. ILC samples will be discarded after 1 month from the date of test reports.
3. This report is not to be reproduced wholly or in part & cannot be used as evidence in the court of law & should not be used in any advertising media without our special permission in writing.
4. Total liability of our laboratory is limited to the invoice amount. Any dispute arising out of this report is subject to Bellary jurisdiction only.
5. Sampling is not done by us unless otherwise specified.

COMMISSIONING CERTIFICATE

7TH JAN 2024

TO WHOM IT MAY CONCERN

We would like to hereby certify that M/S ENVIRO ENGINEERS has installed STP of capacity 40 KLD in EID Parry Sugar, Haliyal unit on 6th Jan 2024 and it is running and commissioned successfully as per the proposed plan submitted by us to Parry Sugar.

The plant is based on MBBR technology and complete in all aspects as needed by Pollution control board and is giving satisfactory results. Thus Enviro Engineers has completed the work of Supply, Installation, testing & commissioning of STP of capacity 40 KLD successfully and in accordance with the contract with PO reference number 3729995.

For ENVIRO ENGINEERS
SUGAR(HALIYAL UNIT)

Authorized Representative

Mobile no: 8377983808

For EID PARRY

Authorized Signatory

07.01.2024

8762942001

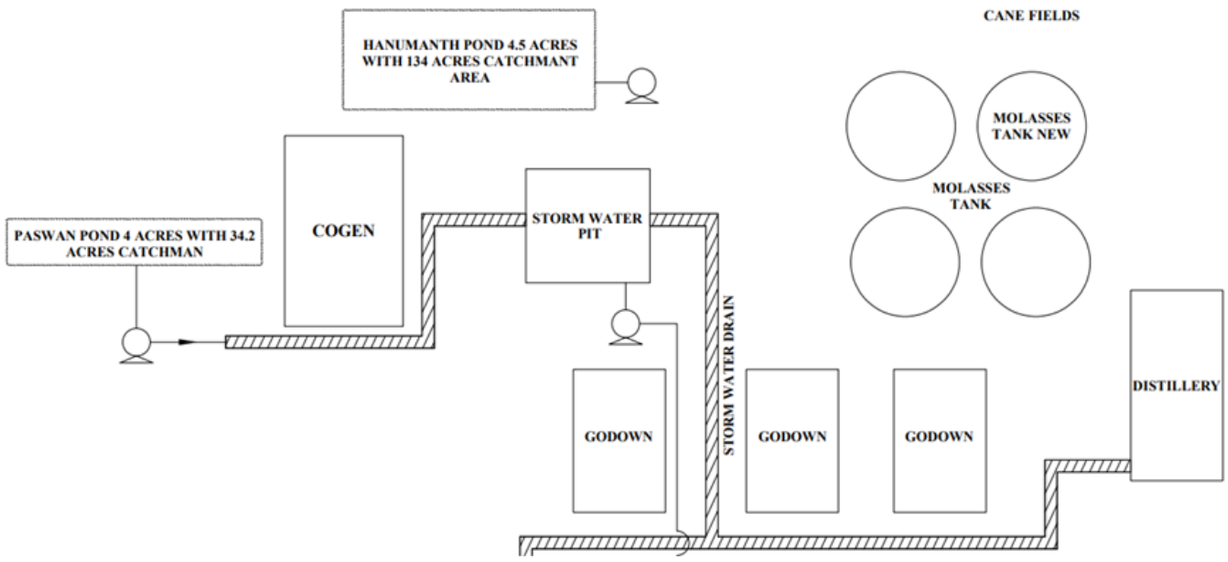
-3-

General Technical data for (Fog Canon)

	Anti smog Gun Model no	EICFGM 50
1)	Throw Distance	40-50 mt. (in NO WIND CONDITION),
2)	Type	It will be Trolley Mounted for the movement of the fog cannon
3)	Fan Type	Axial Flow Fan
4)	Fan Motor	Electric Motor Power : 11/15 Kw,min (TEFC Cage), eff2, 2 pole
		415 V, 3 Ph., 50 Hz., AC Supply,
		Motor make -- CG/Havel//LHP/BB,
		Discharge 38 to 60 l/m. at 0.9 MPA to 1.1 MPA
6)	Operating Temp.	40.0ºC
7)	Water Consumption	Max. 38 to 60 l/m.
8)	Min. Input Water Pr.	2-3 Bar
9)	Pump Motor	Electric Power : 2.2 or 3 Kw, make, Lubi/CRI/Eq
		2 Pole, 3 Phase, 50 Hz, 415 V ± 10%
		Durable, light weight, low noise level, compact, corrosion resistant
10)	Horizontal Swing	0 -340 º , Manual Rotation.
11)	Vertical Swing	40º, Manual
12)	Mounted	On manual trolley with wheel, wheel, 16 inch,
13)	Other Mechanical Features	All nozzles shall generate uniform spray pattern.
		M.O.C. of the Casing of Fan, MS, Motor base shall be as per IS:2062, Grade-A. M.O.C. of Impeller blade and hub shall be of AL,
14)	Other Electrical Features which shall accompany with the system	Shall consist other electrical accessories, i.e; MCB,, On/Off switch for Pump-set/fan,
15	Nozzles	brass Specially designed, qty as per design
16	Water droplet sizes	50-150 microns, aprrox
		Wheel mounted, max size 16 inch. 3 or 4 wheel. Capacity – 46000 CMH, dia 800mm

Electrical connection to machine and Water connection to machine to be provided at point of use of machine. Laying of pipe or cable for connection to be done by client, if required.

Storm Water Pit and Management


CANE FIELDS
HANUMANTH POND 4.5 ACRES WITH 134 ACRES CATCHMANT AREA
MOLASSES TANK NEW
MOLASSES TANK
PASWAN POND 4 ACRES WITH 34.2 ACRES CATCHMAN
COGEN
STORM WATER PIT
STORM WATER DRAIN
GODOWN
GODOWN
GODOWN
DISTILLERY


Galaxy S20 FE 5G


Galaxy S20 FE 5G


Galaxy S20 FE 5G


Galaxy S20 FE 5G

E.I.D. - Parry (India) Limited
28
UTTAR KANNADA,Haliyal-581329
Karnataka,India,
Tel :8284-221566/ Fax :+91 8284 220456

To,
SYNERGY SKI INFRADEVELOPMENT
BELGAUM Belagavi (Belgaum)
SYNERGY SKI INFRADEVELOPMENT
Karnataka 590010
PLOT NO 17 BASAV COLONY
Belagavi Belgaum,BELGAUM,Karnataka
India Pin: 590010
Ph: 9822020246
PAN No: ABPFS0073D
GSTIN:29ABPFS0073D1Z2

Vendor code assigned to you ==> 812233

Our Particulars
PAN No : AAACE0702C
Corporate ID : L24211TN1975PLC006989
GSTIN : 29AAACE0702C2ZC

Purchase Order (Page 1 of 13)

PO Number/Date : 3732068 / 03.02.2024
Contact Name/Ph: Distillery / 9901510980

Please deliver to:
E.I.D. Parry (India) Limited
HULLATTI VILLAGE,
E.I.D. Parry (India) Limited
UTTAR KANNADA
Haliyal 581329
Haliyal,Karnataka,India

Delivery Date : 09.04.2024

Please arrange to supply the following Materials / Equipments / Services as per terms and conditions mentioned herein. We require an order acknowledgement immediately. The terms and conditions as contained overleaf forms part of this order

Srl	Mat./*HSN /SAC Code*	Material/Service Description / *HSN Description*	UOM	Rate/Unit	Quantity	Amount(INR)
1	*[998711]*	Civil works for Roads and Drains [MAINTENANCE AND REPAIR SERVICES OF FABRICATED METAL PRODUCTS ND EQUIPMENT.]	1 LE		1.000 Lumpsum	
		BASIC PRICE		19508863.00		19508863.00
		JISN - IN: Central GST		9.00 %		1,755,797.67
		JICN - IN: Central GST		9.00 %		1,755,797.67
						0.00
		T O T A L				23020458.34
		The item covers the following services:				
	10	Civil works for Roads and Drains		19508863.00	1.000 LS	19508863.00
		Grand Total				23020458.34

Grand Total (in words) RUPEES TWO CRORE THIRTY LAKH TWENTY THOUSAND FOUR HUNDRED AND FIFTY EIGHT AND PAISE THIRTY FOUR ONLY

E.I.D. - Parry (India) Limited
UTTAR KANNADA,Haliyal-581329
Karnataka,India,
Tel :8284-221566/ Fax :+91 8284 220456

Purchase Order (Page 2 of 13)

PO Number/Date : 3732068 / 03.02.2024

GENERAL PO TERMS FOR ALL PO ITEMS

Terms of Payment : MSME 15to45Days After recpt of matl/servic accepta

Scope Of Work

INFRA STRUCTURE (ROADS, STORM WATER DRAIN & CULVERTS ETC.,) at 120 KLPD

1.Earth work excavation in all types of soil viz. Sand, clay ,soft & hard murram etc., foundations for plinth beams, column footings, rafts, trenches, sumps, drains, equipment foundations and in plinths etc. including shoring , strutting , dewatering the subsoil water and pumping the same at least 300mts away from the excavations including back filling around foundations , basement and plinth with selected excavated earth in 200 mm thick layers, watering, compacting with plate vibrators in 150mm thk as specified and as directed, by using other compacting equipment as required to achieve not less then 95% Modified Proctor density as per relevant IS and disposing the surplus earth with in the factory primises etc. complete. as directed By Engineer In Charge.(a.) Up to 2.0 m lvl.

2.Available soil Filling in foundations, substructures ,trenches, for pipes, drains,manhole ,sumps,pits etc.,& filling under floors or plinth / basement open trenches tank foundations etc., with approved quality of selected materials in layers not exceeding 200 mm thick including consolidating each layer in filled up area by rolling and compacting with Vibratory rollers only (static rollers will not be permitted at any cost) of not less than 10MT vibro roller weight and watering and using other compacting equipment as required to achieve not less then 95% Modified Proctor density as per relevant IS complete as directed By Engineer In Charge.

3.Supplying & Filling in foundations, substructures ,trenches, for pipes, drains,manhole ,sumps,pits etc.,& filling under floors or plinth / basement open trenches tank foundations etc., with approved quality of selected materials in layers not exceeding 200 mm thick including consolidating each layer in filled up area by rolling and compacting with Vibratory rollers only (static rollers will not be permitted at any cost) of not less than 10MT vibro roller weight and watering and using other compacting equipment as required to achieve not less then 95% Modified Proctor density as per relevant IS complete as directed By Engineer In Charge.

a) Murram filling.

4.Supplying, laying and rolling Providing coarse graded Granular Sub Base (GSB) of 150mm consolidated thickness. GSB conforming to MORTH specification table 400-2 give a CBR value of not less than 30% using the following IRC grade stone jelly per 1cum of consolidated thick 0.45cum of 53mm-26.50mm stone jelly, 0.57cum of 26.50-4.25mm stone jelly, 0.26cum of 21.63mm and below stone jelly spreading and consolidation by Vibro Roller 15 Ton Capacity plant & machinery to achieve 98% plus proctor density all a complete as per drawing, specification and direction of the Engineer.

5.Providing and laying the well compacted RCC M20 of Volumetric mix with Vaccum Dewatered process RCC Trimex flooring - prepare the surface of leveling course and lay flooring of specified below thickness , using 20mm down size stone aggregate,excluding reinforcement but including side shuttering and construction in panels/Strip method etc,including providing necessary construction/ expansion joints as shown on drawing and Isolation joints required at various locations like equipment foundations, columns, wall etc., including curing, laying in line and levels .The rates to include for Groove cutting for Flooring as shown on drawing of size 5 mm wide x 25 mm deep by using Saw Cutting Machine, thoroughly cleaned by using mechanical blowers & filling with Polyurethane (FOSROC NITO seal-280 including smooth finishing complete. Including Vacuum Dewatered processing of concrete slab to remove surplus water using TREMIX VACUUM SYSTEM or approved equivalent including necessary surface vibration, Finishing of surface with ride on power trowel (operator seat on the top) after vacuum processing to obtain clean, smooth & level surface etc. complete as directed By Engineer In Charge.

a).RCC Flooring 150 mm thick.

6.P& Laying LDPE sheet-300 Micron.

7.Providing and fixing of NP3 class RC hume pipe including excavation PCC 1:4:8 mudmat and grouting, packing it with spurn yarn and cm 1:3 to the collar, positioning it to given line and levels etc complete (as per drawing).

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a). 450mm dia.

8.Providing and laying plain cement concrete of mix of 1:4:8 in mud mat in all foundations, plinths etc using 40 mm maximum size and downgraded stone aggregate including form work, compacting, curing, finishing to given line and levels etc. complete.

9.Providing and laying reinforcement cement concrete RCC M20 Volumetric mix using 20mm and down graded machine crushed stone aggregate in footings, columns, rafts, pedestals, curbs, plinth beams, equipment foundations, wall concrete , drains, trenches, chambers & sumps,Encasing of structural columns etc. in sub structure up to FFL. Excluding reinforcement, shuttering, de-shuttering but including compacting with mechanical vibrators, hacking, tamping, curing and rendering the concrete surfaces if required etc. complete as directed By Engineer In Charge.

10.Providing and fixing Water Proof Plywood with Good Finish centering and shuttering For all concrete works in sub structure up to FFL for footings, columns ,pedestals, beams ,rafts,walls,encasing all type of foundations below ffl complete etc. with necessary strutting, bracing , propping , apply approved quality shuttering oils etc. keeping the same in position during concreting and removal /de-shuttering of the same after a specified period etc complete as directed by Engineer In Charge.(Steel Shuttering Material to used After Getting approval from Engineer Incharge).

11.Providing, laying and fixing in position at all levels steel reinforcement for all RCC works including cleaning, cutting, bending, supporting, binding with 18 SWG soft annealed wire and placing in position as per drawings, including handling and transport complete ,Works including welding wherever it is required for lapping the steel, supplying & placing concrete cover block etc complete as directed By Engineer In Charge.(including the cost of binding wire.)

12.Providing & Laying Rcc Kerb Wall with M 20 grade concrete with 20 mm coarse aggregate including necessary form work finishing curing and Size matching with existing Kerb wall etc.of thickness 150 mm all complete including side shutering,Enamel painting of one coat primer and two coats of enamel paint of approved make and colour ,materials labour ,tools including complete .

Header Text

SERVICE ORDER CREATED FOR PROPOSED CIVIL WORK ROADS AND DRAINS AT 120 KLPD

Pricing Types

BASIC VALUE + 18% GST

Terms Of Delivery

Delivery : 60 (09.04.2024)days from the date of PO receipt at vendor end and site clearance.

Shipping Instructions

VEDOR SCOPE

Terms Of Payment

Payment term : 90% against RA bills Bill certified after payment
(15 days)
5% of the basic order value shall be kept on hold as retention in every RA bills (2.5% shall be released along with final bill after final measurement and balance 2.5% shall be retained till completion of defect liability period)

Inspection/Measurements

Frequency of RA Bills:
Fortnightly/Monthly without adhering to any ceiling limit.

Warranties

Defects Liability period:
12 months from the date of handing over of the works. This will
liability during the defects liability
period shall be to replace the defective parts, rectify / reconstruct the defective work at your cost.

Penalty For Breach Of Contract

Penalty For Breach Of Contract

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Liquidated damages / penalty for delay in completion:
The penalty for the delay in completion of work on account of reasons attributable to you shall be a minimum 0.5% of the contract value per week of delay to a maximum of 5% of the contract value.

Vendor Memo (General)

SAFETY.
ANY VIOLATIONS IN SAFETY COMPLIANCE WHILE DOING CIVIL CONSTRUCTION WILL NOT BE ALLOWED AND EID RESERVES RIGHT TO STOP THE WORK FOR WHICH NO LOSS SHALL BE CLAIMED .THE PERIOD OF CESSATION OF WORK FOR WANT OF SAFETY WILL NOT BE CONSIDERED AS A LOSS WHILE APPLYING PENALTY CLAUSE
Finalised by : CMMD
Compliance of safety norms till project completion. Contractor Safety Management guidelines are to be followed strictly. No violation on safety at site is allowed and a strict action is being taken if identified.
* Maintain the E.I.D.-Parry (India) Limited, Haliyal - Contractors Safety Management
Document Number: EIDP/CSM-01
W.C. Policy is to be submitted to EID HR dept before workmen entering inside the premises.
2) Minimum wages are to be protected for all workmens.
3) Monthly payment details as per statutory to be submitted to EID HR dept on or beofre 7th day every month.
4) P.F. remittance to be done before 15th day every month and the challen to be submitted to EID HR dept.
5) Contractor valid licence form Karnataka labour department is mandatory.
YOU SHALL COMPLY WITH ALL THE STATUTORY REQUIREMENTS THAT ARE APPLICABLE SUCH AS FACTORIES ACT, W.C POLICY, PAYMENT OF MINIMUM WAGES ACT, P.F ACT OR ANY OTHER ACT APPLICABLE FROM TIME TO TIME
Vendor Memo (Special)
SAFETY AND HOUSE KEEPING
Finalised by : UNIT

STANDARD TERMS AND CONDITIONS FOR PROCUREMENT OF GOODS AND SERVICES
1. Applicability.

1.1 This Purchase Order is an offer by EID Parry (India) Limited (the #Buyer") for the procurement of goods/services (the #Goods") in accordance with and subject to these terms and conditions (the #Terms"). This Order, together with any documents incorporated herein by reference, constitutes the sole and entire Order of the parties with respect to the Order, and supersedes all prior or contemporaneous understandings, Orders, negotiations, representations and warranties, and communications, both written and oral, with respect to the subject matter of the Order. These Terms prevail over any terms or conditions contained in any other documentation and expressly exclude any of Seller's general terms and conditions of sale or any other document issued by Seller in connection with this Order.

1.2 These Terms apply to any repaired or replacement Goods provided by Seller hereunder.

1.3 Buyer is not obligated to any minimum purchase or future purchase obligations under this Order.

2. Acceptance.

2.1 This Order is not binding on Buyer until Seller accepts the Order in writing within 3 working days of receipt of the Order. Buyer may withdraw the Order at any time before it is accepted by Seller.

2.2 Before the Seller delivers the goods or perform the services, Buyer may request changes. As Seller's exclusive remedy, Buyer will pay for Seller's unavoidable costs incurred before receiving Buyer's notice with mutual concurrence and clear statement of work progress chart. If Buyer changes its specifications, Seller will

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comply with them within 10 days after receiving notice. The Seller's performance in conjunction with the changed specifications will be construed as its acceptance of the change.

3. Delivery Date.

The Seller shall deliver the Goods in the quantities and on the date(s) specified in this Order or as otherwise agreed in writing by the parties (the #Delivery Date"). If no delivery date is specified, Seller shall deliver the Goods within 15 days of Seller's receipt of the Order. Timely delivery of the Goods is of the essence. If Seller fails to deliver the Goods in full on the Delivery Date, Buyer may terminate the Order immediately by providing written notice to Seller and Seller shall indemnify Buyer against any losses, claims, damages, and reasonable costs and expenses directly attributable to Seller's failure to deliver the Goods on the Delivery Date.

4. Quantity.

If the Seller delivers more than or less than the quantity of Goods ordered, then the Buyer may reject all or any excess Goods. Any such rejected Goods shall be returned to Seller at Seller's risk and expense. If Buyer does not reject the Goods and instead accepts the delivery of Goods at the increased or reduced quantity, the Price for the Goods shall be adjusted on a pro-rata basis.

5. Delivery Location.

All Goods shall be delivered to the address specified in this Order (the #Delivery Location") during Buyer's normal business hours or as otherwise instructed by the Buyer.

6. Shipping Terms.

Seller shall give written notice of shipment to Buyer when the Goods are delivered to a carrier for transportation. Seller shall provide Buyer all shipping documents, including the commercial invoice, e-way bill as required by relevant statutes in force on the dispatch date, packing list, TREM Card (Transport Emergency Card for any chemicals supplied), MSDS, Food Grade Certificate, Certificate of Analysis, as applicable, air way bill/bill of lading, as applicable and any other documents necessary to release the Goods to Buyer within 2 business days after Seller delivers the Goods to the transportation carrier. The Order number must appear on all shipping documents, shipping labels, bills of lading, air waybills, invoices, correspondence and any other documents pertaining to the Order.

7. Supply of Goods and/or Services.

In supplying the Goods and/or Services to the Buyer, the Seller shall:

a. perform the Services with the highest level of care, skill and diligence in accordance with best practice in the Seller's industry, profession or trade;

b. co-operate with the Buyer in all matters relating to the Goods or Services, and comply with all instructions of the Buyer;

c. use personnel who are suitably skilled and experienced to perform tasks assigned to them, and in sufficient number to ensure that the Seller's obligations are fulfilled;

d. ensure that it obtains, and maintains all consents, licences and permissions (statutory, regulatory, contractual or otherwise) it may require and which are necessary to enable it to comply with its obligations in the Order;

e. ensure that the Services and deliverables will conform with all descriptions and agreed specifications and that the deliverables shall be fit for any purpose expressly or impliedly made known to the Seller by the Buyer;

f. ensure that the deliverables, and all goods, materials, standards and techniques used in providing the Services are of the best quality and are free from defects in workmanship, installation and design;

g. comply with all applicable laws, statutes, regulations and any mandatory policies of the Buyer

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communicated to the Seller;

h. observe all health and safety rules and regulations and any other reasonable security requirements that apply at any of the Buyer's premises;

i. notify the Buyer in writing immediately upon the occurrence of a change of control of the Seller.

j. ensure that minimum 85% shelf life is required at the time of receipt or else material will be rejected at Buyer's end.

k. ensure that material should be supplied from a single lot, failing which the same will be rejected at Buyer's end.

8. The Parties shall on a case-to-case basis depending on the nature of services and criticality agree for performance indicators/metrics and measurements thereof and the penalty for not meeting the service level Orders separately in writing.

9. Title and Risk of Loss.

Title passes to Buyer upon delivery of the Goods to the Delivery Location. Seller bears all risk of loss or damage to the Goods until delivery of the Goods to the Delivery Location.

10. Packaging.

All goods shall be packed for shipment according to Buyer's instructions or, if there are no instructions, in a manner as per industry standards relevant to the requirement of goods and sufficient to ensure that the Goods are delivered in undamaged condition. Seller must provide Buyer prior written notice if it requires Buyer to return any packaging material. Any return of such packaging material shall be made at Seller's expense.

11. Amendment and Modification.

No change to this Order is binding upon the Buyer unless it is in writing, specifically states that it amends this Order and is signed by an authorized representative of the Buyer.

12. Inspection and Rejection of Nonconforming Goods.

12.1 The Buyer has the right to inspect the Goods on or after the Delivery Date. Buyer, at its sole option, may inspect all or a sample of the Goods, and may reject all or any portion of the Goods if it determines that the Goods are nonconforming or defective. If the Buyer rejects any portion of the Goods, Buyer has the right, effective upon written notice to Seller, to: (a) rescind the Order in its entirety; (b) accept the Goods at a reasonably reduced price; or (c) reject the Goods and require replacement of the rejected Goods.

12.2 If the Buyer requires replacement of the Goods, Seller shall, at its expense, promptly replace the nonconforming Goods and pay for all related expenses, including, but not limited to, transportation charges for the return of the defective goods and the delivery of replacement Goods. If the Seller fails to timely deliver or replace Goods, Buyer may replace them with goods from a third party and charge Seller the cost thereof and terminate this Order for cause pursuant to Section. Any inspection or other action by the Buyer under this Section shall not reduce or otherwise affect Seller's obligations under the Order, and Buyer shall have the right to conduct further inspections after the Seller has carried out its remedial actions.

13. Price.

13.1 The price of the Goods is the price stated in the Order (the #Price"). Unless otherwise specified in the Order, the Price includes all packaging, transportation costs to the Delivery Location, insurance, customs

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duties and fees and applicable taxes, including, but not limited to, all sales, use or excise taxes. No increase in the Price is effective, whether due to increased material, labour or transportation costs or otherwise, without the prior written consent of Buyer.

13.2 Seller warrants that the prices set forth herein are as low as any net price now given by Seller to any other customer for like materials and quantity and agrees that if during the term of this Order lower net prices are quoted to anyone for similar materials such lower net prices shall be from that time substituted for the prices contained herein. The price negotiated and agreed between the Buyer and the Seller will be paid for the quantity actually found to be received by the Buyer . No incidental expenses, delivery charges, cartage etc, will be paid, unless agreed by Buyer in writing.

14. Payment Terms; Invoicing.

14.1 Seller shall issue an invoice to the Buyer (in the name and address of respective plant or locations which are receiving the goods or services) containing all necessary terms and conditions and as may be required by any statute on or any time after the completion of delivery and only in accordance with the Terms. Buyer shall pay all properly invoiced amounts due to Seller within such time as mentioned in the Purchase Order after Buyer's receipt of such invoice, except for any amounts disputed by Buyer in good faith. All payments hereunder must be in Indian Rupees and made by [RTGS/Cheque].

14.2 In the event of a payment dispute, Buyer shall deliver a written statement to Seller no later than 5 days prior to the payment is due on the disputed invoice listing all disputed items and providing a reasonably detailed description of each disputed item. Amounts not so disputed are deemed accepted and must be paid, notwithstanding disputes on other items, within the period set forth in this Section 12. The parties shall seek to resolve all such disputes expeditiously and in good faith. Seller shall continue performing its obligations under the Order notwithstanding any such dispute.

14.3 Seller shall be solely responsible for issuing and making available to the Buyer in the manner prescribed under the GST Laws (Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax Act, 2017, Union Territory Goods and Services Tax Act, 2017, the Goods and Services Tax (Compensation to States) Act, 2017 or the respective State Goods and Services Acts) all requisite documents including but not limited to invoices, Delivery challans, e-invoices, advance receipt vouchers, refund vouchers, credit notes, debit notes, bill of supply, e-permits and way bill as the case may be, except where the Buyer is required to issue such documents in terms of the GST laws.

14.4 Invoices should be issued on the addresses specified in the Purchase/Service Order and should contain the GST TIN of the Company as mentioned in the Purchase/Service Order.

14.5 Seller will be responsible for mentioning correct details in the invoice, including HSN of the goods being supplied to the Buyer and GST rate and GST amount, if any, applicable on such goods.

14.6 Seller shall be solely responsible for charging applicable taxes under GST laws and other Indirect Tax laws and depositing the same in a timely manner with the relevant authorities. Any interest, penalties or recoveries on account of default by the Seller in depositing such taxes with the relevant authorities is to be solely borne by the Seller on its own account.

14.7 Invoices should be issued on the addresses specified in the Purchase/Service Order and should contain the PAN and GST TIN of the Buyer and Seller Company as mentioned in the Purchase/Service Order.

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14.8 Seller will be responsible for mentioning correct details in the invoice, including HSN of the goods being supplied to the Buyer and GST rate and GST amount, if any, applicable on such goods.
14.9 In cases where payment is to be made under the reverse charge mechanism as per GST laws or other Indirect Tax laws on supplies made by the Seller to the Buyer, taxes shall be payable by the Buyer directly to the Government to the extent the Buyer is statutorily liable and corresponding documents shall also be issued by the Buyer in such case in accordance with GST laws or other Indirect Tax laws.

14.10 Seller shall be solely responsible for making appropriate disclosures in the statutory returns or otherwise within the prescribed time limits and for making good any losses suffered by the Buyer due to Seller's negligence, erroneous or incorrect reporting, or inadequate GST law compliance.

14.11 In the event of discrepancy between the invoice or any other document reported by the Seller in the statutory return(s) and electronic credit register of the Buyer, the Seller shall be responsible to rectify such discrepancy within two business days of identification the same.

14.12 In the event of denial of input tax credit to the Buyer on account of any non-payment of taxes or non-compliance by the Seller with the GST Laws, the Buyer shall be entitled to recover such loss along with interest at the rate of 18% percent p.a.

15. Setoff.

Without prejudice to any other right or remedy it may have, Buyer reserves the right to set off at any time any amount owing to it by Seller against any amount payable by Buyer to Seller.
16. Warranties.

16.1 Seller warrants to the Buyer that except as otherwise may be provided in the purchase Order, for a period of 12 months from the Delivery Date, all Goods will: (a) be free from any defects in workmanship, material and design; (b) conform to applicable specifications, drawings, designs, samples and other requirements specified by Buyer; (c) be fit for their intended purpose and operate as intended; (d) be merchantable; (e) be free and clear of all liens, security interests or other encumbrances; and (f) not infringe or misappropriate any third party's patent or other intellectual property rights.

16.2 These warranties survive any delivery, inspection, acceptance or payment of or for the Goods by the Buyer. These warranties are cumulative and in addition to any other warranty provided by law or equity. Any applicable statute of limitations runs from the date of Buyer's discovery of the non-compliance of the Goods with the foregoing warranties. If the Buyer gives to the Seller notice of non-compliance with this Clause, Seller shall, at its own cost and expense, promptly replace or repair the defective or nonconforming Goods and pay for all related expenses, including, but not limited to, transportation charges for the return of the defective or nonconforming goods to the Seller and the delivery of repaired or replaced Goods to Buyer.

17. Audit:

After serving a reasonable prior notice on the Seller, the Buyer can perform an audit in the production facilities and business premises of the Seller to evaluate the Seller's quality, compliance with specifications and to verify whether the pricing, pass through costs, reimbursable expenses, charges made and services performed by the Seller pursuant to this Order and payments made by Seller for or on behalf of Buyer, or other aspects of such prices conform to this Order. If deficiencies are identified during any audit, Seller shall promptly develop a Corrective Action Plan (#CAP"). Buyer may require a re-audit to ensure the CAP was implemented. Buyer may suspend performance under this Order until the CAP has been completed to its

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satisfaction, in addition to other remedies the Buyer may have. The information and knowledge obtained by the Buyer in this respect will be handled confidentially.

18. General Indemnification.

Seller shall defend, indemnify and hold harmless the Buyer, its subsidiaries, affiliates, successors or assigns and their respective directors, officers, shareholders, employees and customers (collectively, #Indemnitees") against any and all loss, injury, death, damage, liability, claim, deficiency, action, judgment, interest, award, penalty, fine, cost or expense, including reasonable attorney and professional fees and costs, and the cost of enforcing any right to indemnification hereunder and the cost of pursuing any insurance providers (collectively, #Losses") arising out of or occurring in connection with the products purchased from Seller or Seller's negligence, wilful misconduct or breach of the Terms. Seller shall not enter into any settlement without Buyer's or Indemnitee's prior written consent.

19. Corporate Social Responsibility Policies.

19.1 Business Integrity. Seller shall promote honesty and integrity in its business conduct by raising ethical awareness among its employees and providing direction and education on ethical issues. Further, Seller shall not pay or accept bribes, arrange or accept kickbacks, or participate in illegal inducements in business or government relationships.

19.2 Safety and Health. Seller shall (i) endeavour to provide safe working conditions, (ii) provide its employees with appropriate protection from exposure to hazardous materials, and (iii) provide its employees with access to potable water and clean sanitation facilities.

19.3 Child Labour. Seller shall not directly (or indirectly through the use of its subcontractors) employ any children under the prescribed age set out in Child Labour (Prohibition and Regulation) Act, 1986 or any other law for the time being in force and unless legal requirements are met.

20. Intellectual Property Indemnification.

Seller shall, at its expense, defend, indemnify and hold harmless Buyer and any Indemnitee against any and all Losses arising out of or in connection with any claim that Buyer's or Indemnitee's use or possession of the Goods infringes or misappropriates the patent, copyright, trade secret or other intellectual property right of any third party. In no event shall Seller enter into any settlement without Buyer's or Indemnitee's prior written consent.

21. Liquidated Damages.

21.1 Liquidated Damages for poor performance if mutually agreed by seller during order negotiation discussions. If Seller fails to achieve the performance requirements set out in this Order, and such failure is not caused by Buyer's breach of this Order, Seller shall, to the extent Buyer's actual damages are not ascertainable, pay to Buyer as liquidated damages an amount of 0.5% of the Order Value for each week of poor performance. In no event will Seller be required to pay liquidated damages under this section in excess of 5% of the Order Value.

21.2 Liquidated Damages for Delay if mutually agreed by seller during order negotiation discussions. Timely receipt of goods or services under this Order is very important to Buyer, and time is of the essence. Therefore, if Seller fails to perform services or deliver materials or goods to Buyer in accordance with the agreed schedule, and such failure is not caused by Buyer's breach of this Order, Seller shall, to the extent Buyer's actual damages are not ascertainable, pay to Buyer as liquidated damages an amount equal to 0.5% of the Order Value for each week of delay. In no event will Seller be required to pay liquidated damages under this section

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in excess of 5% of the Order Value.

21.3 The liquidated damages as aforesaid is a reasonable estimate of the damages suffered by Buyer as a result of Seller's delay. Payment of liquidated damages will neither discharge Seller from fulfilling any of its obligations under this Order nor prevent the Buyer from claiming damages in excess of the liquidated damages or claiming any other remedies available to it under this Order or applicable law.

22. Insurance.

During the term of the Order and for a period of six months thereafter, Seller shall, at its own expense, maintain and carry insurance in full force and effect which includes, but is not limited to, commercial general liability (including product liability) for sum which may be adequate to protect the interest of the Buyer against any risk to the Goods with financially sound and reputable insurers. Upon Buyer's request, Seller shall provide Buyer with a certificate of insurance from Seller's insurer evidencing the insurance coverage specified in this Order. Seller shall provide Buyer with 7 days' advance written notice in the event of a cancellation or material change in Seller's insurance policy.

23. Compliance with Law.

Seller shall and is obliged to comply with all applicable laws, rules, regulations and ordinances.

24. Termination.

Buyer may terminate this Order, in whole or in part, at any time with or without cause for undelivered Goods on 7 days' prior written notice to Seller. In addition to any remedies that may be provided under these Terms, Buyer may terminate this Order with immediate effect upon written notice to the Seller, either before or after the acceptance of the Goods, if Seller has not performed or complied with any of these Terms, in whole or in part. If the Seller becomes insolvent, files a petition for bankruptcy or commences or has commenced against it proceedings relating to bankruptcy, receivership, reorganization or assignment for the benefit of creditors, then the Buyer may terminate this Order upon written notice to Seller. If Buyer terminates the Order for any reason, Seller's sole and exclusive remedy is payment for the Goods received and accepted by Buyer prior to the termination.

25. Limitation of Liability.

Nothing in this Order shall exclude or limit (a) Seller's liability mentioned hereunder, or (b) Seller's liability for fraud, personal injury or death caused by its negligence or wilful misconduct.

26. Waiver.

No waiver by any party of any of the provisions of the Order shall be effective unless explicitly set forth in writing and signed by the party so waiving. Except as otherwise set forth in the Order, no failure to exercise, or delay in exercising, any rights, remedy, power or privilege arising from the Order shall operate or be construed as a waiver thereof, nor shall any single or partial exercise of any right, remedy, power or privilege hereunder preclude any other or further exercise thereof or the exercise of any other right, remedy, power or privilege.

27. Confidential Information.

All non-public, confidential or proprietary information of the Buyer, including, but not limited to, specifications, samples, patterns, designs, plans, drawings, documents, data, business operations, customer lists, pricing, discounts or rebates, disclosed by Buyer to Seller, whether disclosed orally or disclosed or accessed in written, electronic or other form or media, and whether or not marked, designated or otherwise identified as #confidential", in connection with the Order is confidential, solely for the use of performing the

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Order and may not be disclosed or copied unless authorized by Buyer in writing. Upon Buyer's request, Seller shall promptly return all documents and other materials received from Buyer. Buyer shall be entitled to injunctive relief for any violation of this Section. This Section shall not apply to information that is: (a) in the public domain; (b) known to the Seller at the time of disclosure; or (c) rightfully obtained by the Seller on a non-confidential basis from a third party.

28. Force Majeure.

Neither party shall be liable to the other for any delay or failure in performing its obligations under the Order to the extent that such delay or failure is caused by an event or circumstance that is beyond the reasonable control of that party, without such party's fault or negligence, and which by its nature could not have been foreseen by such party or, if it could have been foreseen, was unavoidable (#Force Majeure Event"). Force Majeure Events include, but are not limited to, acts of God or the public enemy, government restrictions, floods, fire, earthquakes, explosion, epidemic, war, invasion, hostilities, terrorist acts, riots, strike, embargoes or industrial disturbances. Seller's economic hardship or changes in market conditions are not considered Force Majeure Events. Seller shall use all diligent efforts to end the failure or delay of its performance, ensure that the effects of any Force Majeure Event are minimized and resume performance under the Order. If a Force Majeure Event prevents Seller from carrying out its obligations under the Order for a continuous period of more than 30 business days, Buyer may terminate this Order immediately by giving written notice to Seller.

29. Assignment.

Seller shall not assign, transfer, delegate or subcontract any of its rights or obligations under the Order without the prior written consent of Buyer. Any purported assignment or delegation in violation of this Section shall be null and void. No assignment or delegation shall relieve the Seller of any of its obligations hereunder.

30. Relationship of the Parties.

The relationship between the parties is that of independent contractors. Nothing contained in the Order shall be construed as creating any agency, partnership, joint venture or other form of joint enterprise, employment or fiduciary relationship between the parties, and neither party shall have authority to contract for or bind the other party in any manner whatsoever. No relationship of exclusivity shall be construed from this Order.

31. No Third-Party Beneficiaries.

This Order is for the sole benefit of the parties hereto and their respective successors and permitted assigns and nothing herein, express or implied, is intended to or shall confer upon any other person or entity any legal or equitable right, benefit or remedy of any nature whatsoever under or by reason of these Terms.

32. Governing Law and Jurisdiction.

Any dispute or claim arising out of or relating to this Order shall be governed by, construed and enforced in accordance with the laws of India and the courts within the jurisdictional limits of Chennai shall have exclusive jurisdiction to settle any such dispute or claim.

33. Cumulative Remedies.

The rights and remedies under this Order are cumulative and are in addition to and not in substitution for any other rights and remedies available at law or in equity or otherwise.

34. Notices.

All notices, request, consents, claims, demands, waivers and other communications hereunder (each, a #Notice") shall be in writing and addressed to the parties at the addresses set forth on the face of this Order or to such

E.I.D. - Parry (India) Limited
UTTAR KANNADA,Haliyal-581329
Karnataka,India,
Tel :8284-221566/ Fax :+91 8284 220456

Purchase Order (Page 12 of 13)

PO Number/Date : 3732068 / 03.02.2024

other address that may be designated by the receiving party in writing. All Notices shall be delivered by personal delivery, nationally recognized overnight courier (with all fees pre-paid), facsimile (with confirmation of transmission) or certified or registered mail (in each case, return receipt requested, postage prepaid). Except as otherwise provided in this Order, a Notice is effective only (a) upon receipt of the receiving party, and (b) if the party giving the Notice has complied with the requirements of this Section.

35. Severability.

If any term or provision of this Order is invalid, illegal or unenforceable in any jurisdiction, such invalidity, illegality or unenforceability shall not affect any other term or provision of this Order or invalidate or render unenforceable such term or provision in any other jurisdiction.

36. Survival.

Provisions of this Order which by their nature should apply beyond their terms will remain in force after any termination or expiration of this Order including, but not limited to, the provisions relating to Setoff, Warranties, General Indemnification, Intellectual Property, Indemnification, Audit, Insurance, Compliance with Laws, Confidentiality, Governing Law and Jurisdiction and Survival.

Quality Management

The Supplier will name in writing the person who is to be responsible for quality management as well as for the execution and assurance of compliance with this Agreement. In the case of a change in the stated authority, E.I.D.- Parry India Ltd will communicate this without delay in writing.
Though E.I.D.- Parry India Ltd will be testing incoming supplies as per agreed specification of product and services, but that is without any obligation and purely towards E.I.D.- Parry India Ltd own satisfaction, it does not discharge supplier of the goods and services from their principal responsibility and accountability towards product quality and performance for the purpose materials and services are provided or claimed in their CoA. In the event on any quality related non-compliance or breach or failure supplier will be at obligation of fulfilling consequential losses (eg cost of packaging material / raw material and processing cost) suffered by E.I.D.- Parry India Ltd due to non-compliance at their part, incl. urgent replacement of supplies at their cost (air freight or whichever fastest mode) Supplier confirms updating their quality information records as and when changed and updated by E.I.D.- Parry India Ltd through written exchange of notes by R&D or Packaging Development or Purchase dept.

* You must provide Certificate of Analysis, Food Grade Certificate, MSDS Certificate & Inspection Syndicate Release Order, wherever applicable which is necessarily to be sent along with the materials without which materials shall not be unloaded by the concerned Stores Department.

* " The supplier shall send along with the consignment " TREM CARD " - Transport emergency card " for any chemicals supplied

For **E.I.D. PARRY (INDIA) LTD.,**

Authorised Signatory

E.I.D. - Parry (India) Limited
UTTAR KANNADA,Haliyal-581329
Karnataka,India,
Tel :8284-221566/ Fax :+91 8284 220456

Purchase Order (Page 13 of 13)

PO Number/Date : 3732068 / 03.02.2024

Special Note: vendors registered under GST are requested to submit the registration certificate immediately.

Bagasse Shed

Bagasse Barricades to prevent flying of bagacillo and ash

Realtime Environmental Data Monitoring

Dashboard | Live Status | Camera | Reports | Calibration | AQI

Eid Parry(india) Ltd Haliyal	100 TPH-BOILER	13-03-2023 17:34:00		ONLINE
Eid Parry(india) Ltd Haliyal	120 TPH-BOILER	13-03-2023 17:33:00		ONLINE
Eid Parry(india) Ltd Haliyal	45 TPH-BOILER	13-03-2023 17:33:00		ONLINE

1 to 3 of 3 Page 1 of 1

NKSquare Solutions

Data available at this portal is as per CPCB guid

E.I.D. PARRY (INDIA) LIMITED HALIYAL

Pneumatic ash conveying system for new boiler

Before	After
	

Before	After
	

Before	After
	

Before	After
	

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕಾರವಾರ
"ಪರಿಸರ ಭವನ", ನ್ಯೂ ಕೆ.ಎಚ್.ಬಿ. ಕಾಲೋನಿ,
ಹಬ್ಬುವಾಡಾ, ಕಾರವಾರ-581 306, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ.
ಫೋನ್ / ಫ್ಯಾಕ್ಸ್ : 08382-227058
ಇಮೇಲ್ : karwar@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್ : http://kspcb.karnataka.gov.in

Karnataka State Pollution Control Board
Regional office, Karwar
"Parisara Bhavan", New K.H.B. Colony,Habbuwada,
Karwar-581 306 Uttara Kannada District.
Phone/Fax : 08382-227058
Email : karwar@kspcb.gov.in
Website : http://kspcb.karnataka.gov.in

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

towards a cleaner Karnataka

NO: EO/KSPCB/RO-KWR/2023-24/ 103

DATE: 6 MAY 2023

To,

The Senior Vice President
M/s. E.I.D Parry (India) Ltd
Hullatti Village, Haliyal-581329
Uttar Kannada District

"Show Cause Notice"

Sir,

Sub: Non compliance under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981-reg.

Ref: 1. Combined Consent order no: AW: 329434, dated: 25/01/2022
2. Industry inspected by Joint Committee on 24/02/2023

****

With reference to the above it is to be informed that, you have obtained combined consent under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 from the Board for sugar cane crushing capacity 11,500 TPD and cogeneration power plant of capacity 57 MW for the period up to 30/06/2026 with conditions vide ref (1) above. Further, Public has filed an application before the Hon'ble NGT that, M/s EIDParry sugar mill at Haliyal, District Uttara Kannada Karwar, Karnataka which is discharging untreated industrial effluent into nearby pond at Survey No. 39, Hanumanth Kere and also contaminating ground water table affecting the source of drinking water available to livestock and residents in nearby area. The complainant also has alleged that the discharge of effluents in the river Kali is also causing water pollution in the area and the fly ash generated in the unit is not being handled scientifically, but, is being dumped in open area and agricultural fields affecting agricultural produce of the villagers.

In view of the above, Joint Committee inspected industry on 24/02/2023 and following non compliances were noticed:-

1. Spillages/pump gland leakages in the distillery section are taken to a collection tank through the rain water carrying drains and pumped to ETP. During first shower, rain water gets mixed up with these spillages/pump gland leakages and the overflow from the collection tank reaches the Hanumantha pond. The industry should completely avoid this and give proposal for containing the spillages/leakages locally without allowing it to come in contact with the rains. A proper storm water management plan has to be submitted by the industry to contain the spillages/leakages in the distillery section.

2. At present domestic sewage generating from toilet blocks and other washings are being discharged to septic tank and soak pit. About 10KL of wash water from canteen facility is being treated in existing ETP. Industry has to submit proposal for Sewage Treatment Plant as per consent conditions of KSPCB.
3. Industry has totally 04 boilers; one coal fired incineration boiler of 15 TPH for which it has provided bag filer followed by required chimney height and three bagasse fired boilers of 100 TPH, 120 TPH and 45 TPH for which it has provided individual ESP followed by individual chimneys of required height. For the coal fired boilers, they have provided online continuous emission monitoring system (OCEMS) and connected to CPCB server. It is desirable to provide online emission monitoring system (OCEMS) to the rest of the bagasse fired boilers also and connect them to CPCB server even though the CPCB directions do not make OCEMS mandatory for the bagasse fired boilers.
4. Fly ash/bottom ash from sugar mill is stored in three numbers of silos of total capacity 40 tons and that from distillery in one silo of 15 Tons capacities. There is pneumatic conveyor system for the ash handling in sugar mill section, but, ash handling is manually done through trucks in distillery section leading to fugitive emissions. Industry has to handle this ash also through pneumatic system.
5. Further, the silos provided are inadequate compared to the daily generation of ash and because of this gap, industry has opted for temporary storage of ash in the open area leading to lot of fugitive emissions. Industry has to make up this gap by providing additional silos for storage of ash. Apart from this, industry shall control the fugitive emissions by using advanced technologies and other control measures like, water sprinkling arrangement, multiple rows of plantations on industry boundary, pavement of roads near the coal crusher area, etc
6. There is a coal crusher of capacity 10 TPH for which multi cyclone dust collector is provided, however, coal is brought to the crusher through trucks and as the area near the coal crusher is not paved/metalled, there is lot of fugitive emissions due to truck movements. Hence, industry should take up pavement/metalling of roads near the coal crusher area and distillery boiler area.
7. Industry also has to plant enough number of multiple rows of saplings along its boundaries in all directions. Further, coal crusher shed is to be completely covered so as to avoid escape of any dust from this section. Also, conveyor belts have to be covered.
8. You have provided one storage tank of capacity 8800 m^3 for collection of treated trade effluent. This is designed for the old crushing capacity and considering the expanded crushing capacity of 11500 TCD, the storage tank is insufficient to hold 15 days storage.

9. There was no discharge of industrial effluents in to the Hanumantha tank. The industry was constructing bunds/trenches around the pond as a preventive step towards run off water joining the pond during the rainy seasons. But, this may end up in the reduction of pond life itself as all the surface run off are re-routed towards the open drain and there is possibility of water scarcity for farmers for irrigating their crops as this pond serves as recharge for the surrounding bore wells also. So, instead of industry re- routing the surface run off coming from its premises, it is desirable to keep the flow in to the pond, but, the industry shall control the spillages/any pump gland leakages in the distillery section locally.

In view of the above, you are hereby directed to submit time bound action plan to comply with the observations within 15 days of the date of receipt of this notice and you are hereby called upon to **"SHOW CAUSE"** within **15 days** from of the date of receipt of this notice as to why this office shall not recommend Board Office to initiate further course of action as per the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Kindly acknowledge the receipt of this notice.

Yours faithfully

ENVIRONMENTAL OFFICER
RO, KSPCB, KARWAR

E.I.D. - Parry (India) Limited
Hullatti Village, Haliyal – 581329 Uttara Kannada District, Karnataka,India
Tel:91. 8284 220676, 221566/7 Fax:91.8284 220456
CIN-L24211TN1975PLC006989
Website : www.eidparry.com

Ref: EIDP/HYL/KSPCB/Show cause-103/2023-24/D-1577 Date: 22.05.2023

To

The Environmental Officer,
The Karnataka state Pollution Control Board,
Regional Office, PARISARA BHAVAN,
New K.H.B. Colony, Habbuwada,
Karwar – 581 306,
Uttara Kannada District.

Sub : Submission of compliances to the observations noted in the Show cause notice – Reg
Ref : EO/KSPCB/RO-KWR/2023-24/103 dated 06.05.2023

Dear Sir,

We are in receipt of your above referred letter on 19.05.2023 and herewith below submitting the compliances to the observations, for your kind perusal.

Sl.No.	Observations stated	Status of compliance
1	Spillages gland leakages in distillery section are taken through the rain water carrying drains and pumped to ETP. During first shower, rain water gets mixed up with these spillages / pump gland leakages and the overflow from the collection tank reaches the Hanumantha pond. The industry should completely avoid this and give proposal for containing the spillages and leakages locally without allowing it to come in contact with the rains. A proper storm water management plan has to be submitted by the industry to contain the spillages / leakages in the distillery section	Spillages, gland leakages in distillery section are contained by placing mechanical seals for glands. Spillage collection sumps will be provided proper cover to protect rainwater entering into it and reuse the same into process. We ensure that no contamination of storm water drains.
2	At present domestic sewage generating from toilet blocks and other washings are being discharged to septic tank and soak pit. About 10KL of wash water from canteen facility is being treated in existing ETP. Industry has to submit proposal for sewage treatment plant as per consent conditions of KSPCB	Toilet blocks are scattered through out the factory. Based on the topography of the factory making it difficult to network these scattered blocks into one and treat in a single facility. We have identified a PCB authorized vendor having a solution by name Bio Septic (similar to Bio toilets in Indian railways) for this and we have budgeted for the same. We will comply the consent conditions of KSPCB for canteen waste water treatment.

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3	Industry has totally four boilers ; one coal fired incineration boiler of 15TPH for which it has provided bag filter followed by required chimney height and three bagasse fired boilers of 100TPH, 120TPH and 45TPH for which it has provided individual ESP followed by individual chimneys of required height. For the coal fired boilers, they have provided online continuous emission monitoring system (OCEMS) and connected to CPCB server. It is desirable to provide online emission monitoring system (OCEMS) to the rest of the bagasse fired boilers also and connect them to CPCB server even though CPCB directions do not make OCEMS mandatory for the bagasse fired boilers.	OCEMS is already connected for coal fired (along with Concentrated spent wash) incineration boiler. We have already installed OCEMS for our three bagasse fired boilers i.e., 120TPH, 100TPH & 45TPH also, as per the guidelines and connected to the CPCB / KSPCB server on 13.03.2023, even though CPCB directions do not make OCEMS mandatory for the bagasse fired boilers. Attached proof
4	Fly ash / bottom ash from sugar mill is stored in three numbers of silos of total capacity 40 tons and that from distillery in one silo of 15 tons capacities. There is pneumatic conveyor system for the ash handling in sugar mill section, but ash handling is manually done through trucks in distillery section leading to fugitive emissions. Industry has to handle this ash also through pneumatic system.	All our cogeneration plant boilers are having pneumatic conveying system for handling of ash from ESP to silo. Distillery ash is being handled by trucks from silo to granulation unit. At present, fugitive emissions generated during ash handling shall be taken care by spraying water on ash and covering the truck with tarpaulin. Ash handling of proposed incineration boiler is taken care by pneumatic conveying system and no fugitive emissions are generated.
5	Further, the silos provided are inadequate compared to the daily generation of ash and because of this gap, industry has opted for temporary storage of ash in open area leading to lot of fugitive emissions. Industry has to make up this gap by providing additional silos for storage of ash. Apart from this, industry shall control the fugitive emissions by using advanced technologies and other control measures like, water sprinkling arrangement, multiple rows of plantation on industry boundary, pavement of roads near the coal crusher area etc.,	The ash from the silos is directly despatched to farmers as manure and also sold to brick manufacturers. We have provided two no's of Fog cannon dust suppression system to mitigate fugitive emissions. We also have water sprinkling arrangement in our plant to control the fugitive emissions. Multiple rows of plantation on industry boundary is under progress and shall ensure the same as directed. All internal roads and cane vehicle yard are made by concrete in our industry and shall be paved near coal crusher area also.
6	There is a coal crusher of capacity 10TPH for which multi cyclone dust collector is provided, however, coal is brought to the crusher through trucks and as the area near the coal crusher is not paved / metalled, there is lot of fugitive emissions due to truck movements. Hence, industry should take up pavement / metalling of roads near the coal crusher area and distillery boiler area.	We will provide pavement / metalling around coal crusher area and distillery boiler area to mitigate fugitive emissions. Water sprinkling arrangement also provided to control the fugitive emissions in this area.

E.I.D. - Parry (India) Limited
Hullatti Village, Haliyal – 581329 Uttara Kannada District, Karnataka,India
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CIN-L24211TN1975PLC006989
Website : www.eidparry.com

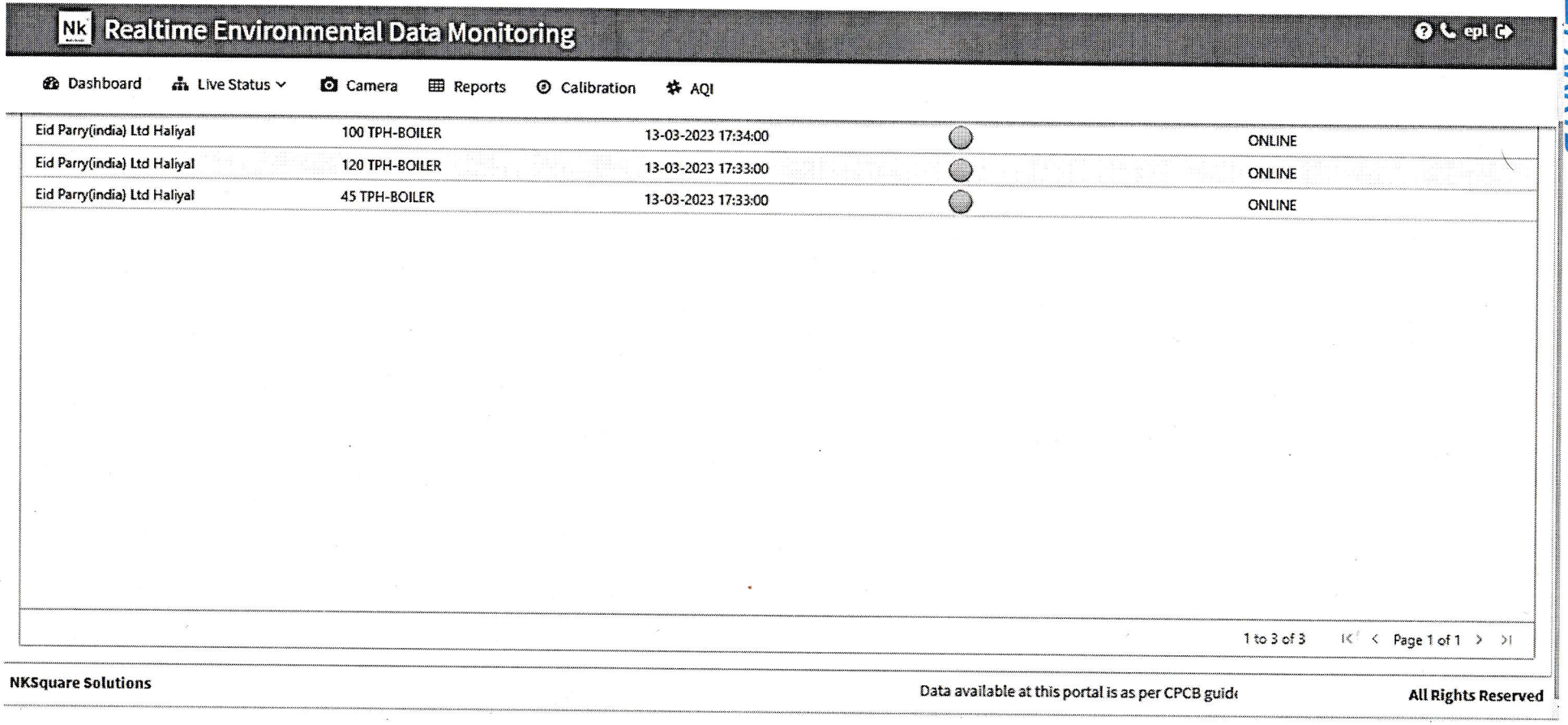
7	Industry also has to plant enough number of multiple rows of saplings along with its boundaries in all directions. Further, coal crusher shed is to be completely covered so as to avoid escape of any dust from this section. Also conveyor belts have to be covered.	We have 38211 species of trees in and around the boundary of our factory. Further every year we are planting 2000 saplings. This year also we will plant 2000 saplings during the monsoon period. Coal crusher shed will be completely covered, so as to avoid escape of any dust from this section. Conveyor belts also will be taken care and will be covered.
8	You have provided one storage tank of 8800 cum for collection of treated trade effluent. This is designed for the old crushing capacity and considering the expanded crushing capacity of 11500TCD , the storage tank is insufficient to hold 15 days storage.	We will increase the storage tank capacity of 15 days storage tank suitably.
9	There was no discharge of industrial effluents in to the Hanumantha tank. The industry was constructing bunds / trenches around the pond as a preventive step towards run off water joining the pond during the rainy seasons. But, this may end up in the reduction of pond life itself as all the surface run off are re-routed towards the open drain and there is possibility of water scarcity for farmers for irrigating their crops as this pond serves as recharge for the surrounding bore wells also. So, instead of industry re-routing the surface run off coming from its premises, it is desirable to keep the flow in to the pond, but the industry shall control the spillages / any pump gland leakages in the distillery section locally	As mentioned there is no discharge of industrial effluents into the Hanumantha pond. We have completely desilted the Hanumantha pond to rejuvenate the pond and proper bunds are provided to the tank in our land only. We have constructed storm water collection tank of RCC and all storm water drains are connected to this tank. We shall discharge the water during the rainy season into the pond and maintain the life of the pond. We shall ensure sufficient surface runoff water into the pond, to recharge the surrounding bore wells and no water scarcity to the crops under this pond. However, by using mechanical seals, gland leakages in distillery section are plugged. Spillages are contained within the premises by providing collection pits and recycled back into process.

We are continuously monitoring and working to improve the environmental issues as per the guidance of KSPCB and ensure that the compliances are strictly maintained.

We humbly request you to kindly consider our request and drop further proceedings against our industry.

Thanking you
Yours faithfully
For E.I.D.-Parry (India) Limited,

J. Venkata Rao
Vice President – Head Operations & Projects - Karnataka



E.I.D. PARRY (INDIA) LIMITED HALIYAL

E.I.D. Parry (India) Limited
Hullatti Village, Haliyal - 581329 Uttara Kannada District, Karnataka, India
Tel: +918284 220676, 221566 / 7 Fax : +918284 220456
CIN : L24211TN1975PLC006989
Website : www.eidparry.com

Ref: KSPCB/EID/ENV/2022-23/D-984

Date: 09.06.2022

To

The Environment Officer
The Karnataka state pollution control board,
The Regional office, PARISARA BHAVAN,
Hubbawada, Karwar -581303.

Dear Sir,

SUB: Submission of compliance report for notice NO.KSPCB /EO/RO-KWR/2022-23/248 Dtd 27.05.2022

SL.No	NON COMPLIANCE	ACTION TAKEN
1	During inspection as per complainant request visited the sugar cane crop land belongs to Sri. Huvappa Maruthi Gowda and alleged that, portion of sugar cane land becomes yellowish in colour due to use of borewell water and informed that the borewell water has been contaminated alleged that, discharge of trade effluent from sugar industry.	We are regularly checking the borewell water analysis within the industry. All the parameters are within the norms. Farmers are requesting treating water for their cane cultivation regularly from our ETP. We are supplying the water on their requestion, by taking undertaking letter. The complainant crop as a whole is very good, in the path may be weedicide applied and based on concentration crop also get affected temporarily. Attached borewell water report for your kind reference. Annexure-I
2	Complainants alleged that, the discharge of untreated trade effluent from the industry through kiruthore and ultimately joins to the Tatti halla near (upstream) Siddapura bridge.	We have stopped our crushing operations by 12thApril'2022 and there is no waste water generation from our plant. From 12th April'2022 our distillery and one part of Co-generation plant is in operation. We are not discharging any untreated water from the industry to the farmers field. We are discharging treated water as per farmers requisition to their fields by taking undertaking letter with their consent only and balance water is being used for our green belt and cane farm. The crop condition surrounding the factory is excellent and it indicates no any discharge of trade effluents into any other fields. Due to heavy rain in the month of April'22 May'22 water stagnation along the pathway from the cane field might have joined near the Siddapura bridge, but not our effluent.

E.I.D. PARRY (INDIA) LTD. HALIYAL

3	Inspected the Paskol lake which is located near to ETP towards south-east direction turns brownish in colour, maybe you have discharged effluent to this tank and the same water is being utilized by the farmers for irrigation as informed by complainants.	Surrounding the area near our ETP utilizing the treated water for the past many years and no any complaint received before. On farmers requisition pipeline also laid upto their cane field, for treated water from our ETP. In previous years, Paskol used to go get dry during summer and this year due to frequent rains from Dec'21 to May'22 pond As the consumption is less in the downstream fields, the run-off water stagnated in the pond color might have changed. Once again confirming that, there is no discharge of effluent from our plant without treatment to anywhere. Attached Paskol lake water report for your kind reference. **Annexure-II**
4	During inspection, it was observed that Hanuman tank which is adjacent to factory turns brownish in colour and it seems you have discharged effluent to this tank	The Hanuman tank which is adjacent to the industry which is low lying area where water gets filled up during the rainy season. The pond level is high due to the recent rains and the same water is being utilized by near by farmers. The crop grown around the pond indicates that there is no discharge of effluent into the pond. Due to rains, surface run off water from all fields accumulated into the pond and as there is very less consumption, stagnated water colour got changed. Photos of crop adjacent to the pond attached for kind reference. Annexure-III
5	The housekeeping near/ Surrounding area of ETP and also in entire industry premises are not satisfactory.	Due to erection and commissioning activities of new ETP, unable to clear . We will ensure very good housekeeping after completion of works going on and shortly. Annexure-IV
6	All the drains in the distillery and sugar mill sections are filled with stagnated water. This water might finally joining to Hanumantha tank.	All effluent drains are connected to a collection pit and pumped to ETP for treatment. To avoid frequent stoppage of the pump we have provided the mesh at suction of pump and due to that it appears drain are filled with stagnated water. During inspection distillery evaporator tube cleaning water which is connected to the collection tank was found with water. The same got cleared immediately. There are no any interconnection of storm water and effluent drains in our plant. The storm water drains are connected with hanumantha pond, which is at low lying area.

E.I.D. PARRY (INDIA) LTD. HALIYAL

murugappa

7	You have stored the coal in an open area without any protective measures.	We will cover the coal with tarpaulin sheet regularly. In future, we will stock the coal under roof. **Annexure-V**
8	You have stored huge quantity of Bagasse and fly ash in an open area which results fugitive emissions in an industry premises and surrounding area.	To avoid fugitive emission in bagasse yard, we have already provided a permanent with steel structure and galvalume sheet barricade along the bagasse storage yard. In addition to this, we are regularly spraying water on bagasse to avoid fugitive emission. We have also provided hood covers and water sprinklers on the top of the belt conveyors to avoid flying of bagasse. Attached snaps. **Annexure-VI**
9	You have not taken precautionary measurements to reduce the emissions while construction of road work inside the industry premise.	During the road construction, we are normally spraying water as precautionary measures to reduce the emissions. We will continue the same during construction of road work inside the premises.
10	Compliance to the CEO conditions and condition stipulated in EC shall be submitted along with photographic and other documentary evidence.	Attached annexure.
11	Compliance to be submitted for above highlighted non-compliances with photographic and other documentary evidence.	Attached annexure.
12	You are required to see that every surface runoff or spillage or leakages is contained and carried forward in a scientific way to the ETP and treated stipulated standards.	We are providing a pump with pit and pipe line to ETP near the Hanumanth lake to avoid any contaminated water mixing into pond. The same will be completed by 15/7/2022.
13	Shall not to discharge any kind of effluent outside the factory premises and to any water body.	Agreed. We will ensure the same and will not discharge any kind of effluent outside the factory premises and to any water body.
14	Shall take development work of Paskol Tank and Hanuman Tank and shall maintain wholesomeness of the water body.	Like previous years, once ponds get dried, desilting will be taken up and shall maintain wholesomeness of the water body.

We assure you that, we will comply with all the terms & conditions laid down under the environment protection act, resolve all the issues observed during your inspection without any deviations. We will continue to take all measures to comply with the KSPCB conditions/ guidelines at all times. Therefore, we request your good office to drop further actions against the show cause notice issued to us.

Thanking you,

Yours faithfully,

For E.I.D- Parry (India) Limited

E.I.D. PARRY (INDIA) LTD. HALIYAL

Venkatarao J.

Sr. Associate Vice President

E.I.D. Parry (India) Limited
Hullatti Village, Haliyal - 581329 Uttara Kannada District, Karnataka, India
Tel: +918284 220676, 221566 / 7 Fax : +918284 220456
CIN : L24211TN1975PLC006989
Website : www.eidparry.com

Ref: EIDP/HYL/ENV/2022-23/D-1022 Date: 06/09/2022

To,
The Environment Officer,
The Karnataka state pollution control board,
The Regional office, PARISARA BHAVAN,
Hubbawada, karawar -581303.

Dear Sir,

SUB: Submission of compliance report for the letter NO :EO/KSPCB/RO/(KWR)/2022-23/869

S.No	COMPLIANCE	ACTION TAKEN
1	You have stored ash and coal in an open area in North-West direction adjacent to fertilizer unit without any protective measure hence, during rainy season surface run off from this area finally joins Hanuman tank.	The potash rich ash will be stored regularly in the fertilizer unit to produce granules. During the shutdown period, , to take up the maintenance activities ash was removed from closed shed to open area. We have already shifted the ash into the shed as maintenance works are completed in the fertilizer unit. As per your instruction, we will keep the ash and coal with all protective measures to avoid surface runoff water mix with coal and ash during rainy season.
2	You have stored bagasse in open yard in North -East direction of the Hanuman tank and is provided with GI sheet barricade towards tank boundary. However, as the bagasse stored in an open area during rainy season surface run off from this yard stagnated in low lying area and ultimately joins the Hanuman tank.	Normally during the month of June, bagasse quantity will be very minimum. This year due to continuous rains, we couldn't able to consume the entire bagasse quantity. As the pond is very near to our yard, we have provided Galvanised sheet barricade all along the tank to avoid any fugitive emission contamination to the water body. However, during rainy season surface run off from the entire factory ultimately joins the Hanuman tank which is lying-in low-lying area adjacent to our premises. To avoid the surface run off water from bagasse yard, a drain is already existing and constructed a collection pit. We shall arrange pumping of this water to ETP for further treatment.
3	Housekeeping near and surrounding area of ETP and also in entire industry premises are not satisfactory	Due to shutdown activities and equipment are in dismantled condition housekeeping is below satisfactory level. Due to continuous rains and movement of lorries the roads were found with wet materials. This year, a concrete road formation upto ETP is under progress and will be completed by 10/9/22. We will maintain the house keeping in ETP and the surrounding area of the industry to the utmost satisfaction .
4	Provided one concrete pit adjacent to bagasse yard to collect any leached washings however same is filled with stagnated water and it turns black without any further treatment.	As per your advice, we have constructed the pit adjacent to the bagasse yard to collect any leached washings before the pond. As it is an open pond rainwater also collected in it. We are in the process of laying the pipe line to ETP and the same will be completed by 30/10/22.

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In view of the above, we are submitting the action plan for your kind reference.

1	Compliance to the CFO conditions and conditions stipulated in EC shall be submitted along with photographic evidence.	Attached -Annexuxure-1
2	Compliance shall be submitted for above non -compliances with photographic and other documentary evidence.	Attached -Annexure-2
3	Shall take development work of Hanuman tank with prior permission from the concern departments	We have communicated to your good office that, pond will be desilted by us and remove the sludge deposited immediately after getting dry, after duly obtaining the permission from the concern departments. The timeline required for completion of above is 30/05/2023.
4	Shall stop any kind of discharge outside the factory premises and to any water body	We are having 2600m^3 of ETP to handle the wastewater and the same is being utilized for treating the effluent. This year as per consent condition, we are commissioning the Condensate polishing unit to handle the excess sugar condensate and the same will be used for cooling and process use to reduce the wastewater generation and reduce raw water consumption. The cost of investment is around Rs.300 lakhs. We will ensure no discharge of water outside the factory premises and to any water body.
5	Shall store ash and coal in scientific way with covered roof and garland canal shall be provided around the storage area with collection pit to avoid entry of surface runoff water into water body during rainy season to avoid fugitive emission.	In Distillery plant, we will store coal and ash in a scientific way and provide garland canal with collection pit to avoid entry of surface runoff water into water body during rainy season. The same will be completed by 30/05/23. We are planning to replace the coal with bagasse as a fuel in our distillery boiler to reduce the emissions and the same will come into effect by 10/01/2024
6	Shall store the bagasse away from the water body with adequate protective measure to control the fugitive emission and the garland canal shall be provided around the storage area with collection pit to avoid entry surface runoff into water body during rainy season.	Normally during the month of June, bagasse quantity will be very minimum. This year due to continuous rains, we couldn't able to consume the entire bagasse quantity. As the pond is very near to our yard, we have provided Galvanised sheet barricade all along the tank to avoid any fugitive emission contamination to the water body. However, during rainy season surface run off from the entire factory ultimately joins the Hanuman tank which is lying-in low-lying area adjacent to our premises. To avoid the surface run off water from bagasse yard, a drain is already existing and constructed a collection pit. We shall arrange pumping of this water to ETP for further treatment.
7	Shall submit comprehensive irrigation management plan as per consent condition and to implement the same before starting sugar cane operation.	We are having 62 acres of cane farm and utilizing the treated water in this farm. The irrigation management plan is attached for your kind reference. Attached -Annexure -3

Thanking you,
Yours faithfully,
For E.I.D- Parry (India) Limited

Authorized Signatory

murugappa

ANNEXURE-1

E.I.D.PARRY (I) LTD, HALIYAL

COMPLIANCE REPORT TO THE M.O.E.F. CLEARANCE ISSUED FOR SUGAR 11500TCD, COGEN 51 MW DISTILLERY 90KLPD AND POWER FROM INCINERATION BOILER 3 MW.

Sl.No.	Specific Conditions	Compliance Status
i)	**The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.**	We have commissioned 1000m3 Effluent treatment plant for expansion crushing and are provided ESP for control of air pollution for new boiler of 100TPH . We have complied as per recommendation made in EIA/EMP for environmental management and risk mitigation measured relating to project..
ii)	**As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.**	We will not discharge any waste /treated water outside the premises. We utilize the treated water for green belt and R&D cane farm in our own land.
iii)	**To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.**	To control source and fugitive emissions We have installed two field ESP for 100tph new boiler .. The gaseous emission will be dispersed through stack of adequate height as per CPCB/SPCB GUIDELINES.
(iv)	**Total fresh water requirement shall not exceed 3491 cum/day proposed to be met from Kali River. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard, and shall be renewed from time to time.**	The total fresh water requirement will be less than 3491 m3 /day. We are utilizing the excess condensate water of cane for cooling and process use. We are regularly renewing our water pumping agreement from time to time. Attached annexure for kind reference.
v)	**As proposed, spent wash shall be incinerated. Fly ash generated from the boiler shall be made as ash granules, to be used/sold as fertilizer.**	In distillery, we are using concentrated spent wash as a fuel in our incineration boiler and fly ash of rich in Potash is being granulated and given to our sister concern unit as a fertilizer.
vi)	**Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.**	Separate area is been provided for storage of hazardous waste chemicals.
(vii)	**Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF**	Fly ash is sold for brick manufacture and ETP sludge is used in our own cane farm as manure.

(viii)	**The Project Proponent shall undertake waste minimization measures as below: (a) Metering and control of quantities of active ingredients to minimize waste, (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes, (c) Use of automated filling to minimize spillage, (d) Use of Close Feed system into batch reactors, (e) Venting equipment through vapour recovery system, (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.**	**1.Excess condensate is cooled and utilized for cooling and process use. Reduce raw water consumption by 1500m3/day. 2.By products of bagasse and final molasses are being used as raw material for cogeneration plant and distillery plant. 3 Utilize waste heat recovery of sugar condensate for thermal energy saving. 4.We are regularly using high pressure hose for equipment cleaning to reduce wastewater generation.**
(ix)	**The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.**	We developed 33% (95 acres) of overall area of our unit and also planted around 2000 trees per year for green belt development as per guidelines in consultation with the state forest department. Total no of trees available as on date: 38221
(x)	**As committed, at least 20% of power requirement shall be met from solar power.**	We are in the process of implementation of roof top solar generation and perusing with KERC, for clarity on the guide lines.
(xi)	**All the commitments made regarding issues raised during the public hearing/ consultation meeting shall be satisfactorily implemented.**	We have provided steel structure barricade around the bagasse yard to avoid bagasse emission and also spraying water to suppress fugitive emissions. All the commitments made during the public hearing are implemented satisfactorily.
(xii)	**The project proponent shall provide employment to the villagers residing in the local area.**	We provide employment of 92% of total strength to the villagers residing in local area.
(xiii)	**Project Proponent shall spend Rs. 1.125 Crore towards CER cost as per the Ministry's Office Memorandum on CER dated 01.05.2018. This CER allocation shall be spent mainly for education facilities, skill development of farmers and for issued raised during public consultation/hearing.**	CER allocation will be spent only for education facility and for skill development of farmers.
(xiv)	**The project proponent shall ensure rain water harvesting system in the project area and reduce dependency on surface water.**	During rainy season we are collecting rainwater from separate pit and utilized for plant trials and reduce 2500m3/month of raw water consumption.

(xv)	**For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.**	**Acoustic enclosures are provided for DG set for reducing noise pollution. Annexure attached of results.**
(xvi)	**The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.**	Separate team is arranged for protection of possible fire hazards. We are having firefighting systems as per the norms.
(xvii)	**There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places.**	**We are having separate storage yard of 15 acres land for parking of raw materials and for finished products inside the plant premises. The cane vehicle parking area and roads are made of concrete floor. No parking of vehicles outside public places.**
(xviii)	**Storage of raw materials shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.**	**We are having separate storage yard with concrete flooring for parking of vehicles for raw materials and finished products inside the plant premises.**
(xix)	**Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises**	We are having continuous monitoring facility for air emission and water discharge. The same are connected to CPCB and KSPCB web site online. In front of our factory premises we are having jumbo continuous display of emissions and effluent parameters We are provided with flow meters and camera with night visual capability to the distillery spent wash tank.

B. GENERAL CONDITIONS:

(I)	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	No further expansion or modification will be taken up in the plant other than mentioned in the EIA Notification.
(ii)	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.	To conserve energy and environment benefit we are using LED based lights only inside our premises.
(iii)	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	We are regularly monitoring the noise levels within the factory and all the results are within the standard norms. Annexure attached
(iv)	The company shall undertake all relevant measures for improving the socio-economlc conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.	1) Supporting towards self-employment by providing trainings to self-help groups by Chyrsh trust. 2) Training given to the local ITI candidates on the subject of Mechanical, Electrical and other technical fields in our unit 3) Developing high yield variety cane for local farmers. 4) Trained for seedling entrepreneurship 5) Training given to local farmers for trash mulching in their cane field to avoid fugitive emission. 6) implementation of Bonsucro to reduce unnecessary consumption of chemical based pesticides and fertiliser etc., 7) Plantation in local school premises taking their support. 8) Conducting competitions among the school children every year on environmental topics

(v)	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.	We are regularly providing funds for monitoring the emissions and treated water monthly with KSPCB approved third party for monitoring the air and water pollution. Bag filters are changed frequently in distillery boiler to ensure emission within the KSPCB norms. We are maintaining our ESP to ensure emission levels as per the norms. Waste heat of flue gases are utilized to reheat the fuel and reduce the gas temperatures before leaving to the atmosphere. The funds earmarked for environment management /pollution control measures are being utilized only for the above said purpose only.
(vi)	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.	**A copy of environment clearance submitted to zilla Parishad/Municipal corporation.**
(vii)	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e—mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company	**Environmental clearance and six monthly compliance status report are posted in the website of the company. We will submit the six-monthly reports on the status of compliance of the stipulated environmental clearance conditions including the results of monitoring data of both hard copies and e-mail to the respective Regional office of MOEF &CC.**
(viii)	The environmental statement for each financial year ending 31St March in Form—V as mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail	**We are regularly submitting the environmental statement for every financial year in Form -V to the State Pollution Control Board. The same will be posted in the company website and the status of environmental clearance conditions will be sent to the respective Regional Office of MOEF & CC by e-mail.**
(ix)	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.	**The same has been advertised in the local newspaper.**

(x)	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.	The environmental clearance copy has been submitted to regional office Karwar. The project completion also intimated to the concerned authorities..
(xi)	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.	Accepted.
(xii)	The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.	**Accepted.**
(xiii)	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	**Accepted**
(xiv)	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	**Accepted**
(xv)	The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.	**Accepted**

For E.I.D.-Parry (India) Ltd, Haliyal

J.Venkata Rao
Sr. Associate Vice President

ANNEXURE – 1

COMPLIANCE ON CONDITIONS STIPULATED IN CONSENT ORDER VIDE NO: AW-329434 dated 25.01.2022.

A - TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT

S.No	
1.	The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
Compliance	***The treated effluent is passed through the terminal where the samples can be collected freely in accordance with the provisions of the Act/Rules***
2. (a)	The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
Compliance	***The domestic effluent is being treated in a septic tank followed by soak pit***
2. (b)	The treated sewage effluent discharged shall conform to the standards specified as per Norms.
Compliance	***Complied***
3. (a)	The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall confirm to the standards stipulated by the Board in Annexure-1
Compliance	***The treated effluent is being utilized for cane /greenbelt development, ash conditioning and dust suppression after ensuring compliance with standards stipulated by the Board in Annexure-1***
3. (b)	The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
Compliance	***Effluent is treated in the combined effluent treatment plant. Log book is being maintained for recording the quantity of effluent generated and treated.***
4.	The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record. All the parameters are connected to KSPCB and CPCB network for continuous Monitoring
Compliance	***Flow measuring devices have been installed to record effluent generated and discharge quantity.***
5.	The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
Compliance	***We will not change or alter the quality or the quantity or the place of discharge or temperature or the point of discharge without prior consent from the Board***
6.	The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.
Compliance	***All necessary precautions are taken to ensure no discharge from our premises to other premises. No effluent drains are connected with storm drains and shall take care as per the guidelines***
7.	The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order
Compliance	***The effluent quantity generation is well within the limits as indicated in this consent order.***

S.No	
8.	The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.
Compliance	***Effluent is being discharged as per the consent order issued and utilised for green belt development and to our R & D cane farm. No discharge of treated / untreated effluent outside from our premises***

B - EMISSIONS

S.No.	
1.	The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in Annexure-II where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.
Compliance	**The flue gases from the Cogen boilers are being passed through high capacity Electrostatic Precipitators before discharging it into the atmosphere through the chimney . The flue gases from the distillery boiler are passed through the bag filters into the atmosphere. It is ensure the emissions into the atmosphere are as per the KSPCB norms. Sample points for collection from the stacks are in accordance with the provision of Act and Rules.**
2.	The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
Compliance	***Sampling port has been provided with platform and ladder to carryout stack sampling .***
3.	The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.
Compliance	***Accepted***

C – MONITORING AND REPORTING

1.	The applicant shall get the samples of effluents & emissions collected and get them analysed once in a month/either by in-house monitoring laboratory or through EP approved laboratories for the parameters as indicated Annexure I & II
Compliance	***Effluents and emission samples are analysed monthly by in house laboratory and also EP approved laboratories.***
2	*The applicant shall maintain logbooks to reflect the working condition of pollution control systems and also self-monitoring results and keep it open for inspection*
Compliance	***Log books are being maintained to reflect the working condition of pollution control systems and also self-monitoring results and being keep it open for inspection***

D – SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1.	The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
Compliance	***Hazardous waste and municipal solid are being separated and disposed as per stipulations of Board without causing pollution to the surrounding environment***
2.	The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.
Compliance	***Solid waste generated is being disposed in a scientific manner without causing eye sore to the general public and to the surrounding environment.***

E – NOISE POLLUTION CONTROL:

1.	The applicant shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB(A) Leq during daytime and 70 dB{A) Leq during nighttime as specified in under the Air (Prevention and Control of Pollution) Act, 1981.
Compliance	***Noise levels are below 75 dB(A) Leq during daytime and below 70 dB{A) Leq during night time as specified in under the Air (Prevention and Control of Pollution) Act, 1981***

F– HAZARDOUS WASTES (MANAGEMENT, HANDLING & TRANSBOUDARY MOVEMENT) 2008

1.	The applicant shall comply with the provisions of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008.
Compliance	***Complied***

G – GENERAL CONDITIONS

1.	The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.
Compliance	***All necessary precautions are taken to ensure no discharge from our premises to other premises.***
2.	The applicant shall promptly comply with all orders and instructions issued by the Board from time to time or any other officers of the Board duly authorized in this behalf.
Compliance	***We will comply with all orders and instructions issued by the Board from time to time or any other officers of the Board duly authorized in this behalf***
3.	The applicant shall set-up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.
Compliance	***Environmental Cell comprising of qualified and competent personnel has been set up for complying with the conditions specified.***
4.	The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
Compliance	***Noted***

5.	The applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
Compliance	***Noted***
6.	The applicant shall provide alternative power supply sufficient to operate all Pollution control equipment.
Compliance	***Alternate power supply is being provided to all Pollution control equipment.***
7.	The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
Compliance	***The premises kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points are made easily approachable.***
8.	The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
Compliance	***Displayed the consent granted for perusal of the inspecting officers of the Board***
9.	The applicant his heirs, legal representatives or assignee shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
Compliance	***Noted***
10.	The applicant shall make an application for consent for subsequent period at least 45 days before expiry of this consent.
Compliance	***Noted***
11.	The applicant shall develop and maintain adequate green belt all around the periphery.
Compliance	***Adequate greenbelt has been developed in the site premises.***
12.	The applicant shall provide rain water harvesting system and shall provide proper storm water management system.
Compliance	***Rain water harvesting system has been provided in the site***
13.	This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court
Compliance	***Noted***
14.	The applicant shall furnish the Environmental statement for every Financial year ending with 31st March in Form-V as per Environment (Protection) Rules, 1986. The statement shall be furnished before the end of September.
Compliance	***Ensuring that Form V is being submitted to the Board before the end of September***
15.	The applicant shall display flow diagram of the pollution control system near the pollution control systems
Compliance	***Displayed flow diagram of the pollution control system near our Effluent treatment plant.***

E.I.D.- Parry (India) Limited,
Hullatti Village, Haliyal, - 581 329, Uttara kannada District, Karnataka, India

ANNEXURE -3

3. The treated water which is used on land for irrigation in agriculture lands of 62 Acres shall comply with the following conditions, as per CPCB Guidelines;

1	The industry shall adopt "Controlled Land application of treated effluent, while utilizing the treated water for irrigation	The treated water will be utilized in the 62 acres of agricultural land in controlled manner.
2	The industry shall engage an agricultural scientist or tie-up with an agricultural university or institute for advice on the utilization or the rate of application of the treated effluent for irrigation considering the agro-climatic conditions	We are already having R & D activities for cane cultivation with designated officer and taking care of treated effluent water usage to our own cane farms.
3	As seasons and the sowing periods of the crops put restrictions on the utilization of treated effluent for irrigation, the industry shall prepare a comprehensive Irrigation Management Plan (IMP), in consultation with the agricultural scientist or agriculture university/institute and submit to SPCBs/PCCs which should verify the same while issuing Consent to the industry.	The treated water is distributed according to cane sowing periods of crop. We have staggered plan of plantation and water distribution is being done as per the crop condition. We prepared the comprehensive Irrigation Management plan (Annexure 1)

The industry shall prepare Comprehensive Irrigation Management Plan including following:

1	Areas to be covered under irrigation by using treated water.	62 acres of cane farm are covered under irrigation by using treated water.
2	Details like Survey numbers of land and their area to be covered in the treated water utilization.	Survey no-18 acres-10 Survey no-30,31/1,31/2-10 Survey no-16,14/1-acres-6 Survey no-17 acres-5 Survey no-,27/2b ,26- acres-9 Survey no-79/p,86/p90/1,90/2,82-acres-22
3	Written agreement with the farmers to use the treated water in their land for irrigation scheme	We take the written agreement from the nearby farmers to use treated water in their lands for cane irrigation as and when required by them, based on the priority.
4	The quantity of treated effluent to be used in different periods of the year and crop wise utilization.	The crops are harvested according to the age of crops and treated water is being utilized accordingly **(Annexure 1)**
5	The treated effluent distribution system and arrangement for no demand period	The cane crushing operation will be for 150 days per year and the remaining days. The effluent quantity will be very less and the treated water will be utilized accordingly.
6	Agronomic plan for effective utilization of land.	The cane plantation are taken according to the agronomic plan for effective utilisation of land

E.I.D.- Parry (India) Limited,
Hullatti Village, Haliyal, - 581 329, Uttara kannada District, Karnataka, India

7	**The command area used for utilization of treated effluent shall be as near as possible to the industry in order to facilitate easy monitoring and effective control on the application of treated effluent**	The command area for utilization of treated water is within our premises and adjacent farmer lands to the industry for easy monitoring and effective control on the application of treated effluent.
8	**The industry shall construct a distribution network of impervious conduits to cover the irrigated area**	The treated water is being pumped through separate pipeline to the irrigation field & with a distribution network of impervious conduits to cover the irrigated area. Separate manpower arranged for distribution of treated water to cane farm on daily basis.
9	**The industry shall construct impervious lined storage tank of minimum 15 days capacity for storage of treated effluent during no demand, based on the Irrigation Management Plan**	During low irrigation demand period from June to September, we have already constructed 15 days storage tank. During the same period our crushing operation will be stopped and the effluent quantity will be less and the impervious Lined storage tank will be utilised for storage of treated water during no demand period.
10	**The treated effluent used for Irrigation shall be analyzed regularly, i.e after every Month. The consolidated analysis results shall be submitted to the Board regularly**	The treated effluent used for irrigation are analysed regularly with KSPCB approved NABL laboratory. The same will be submitted to the Board on regular basis.
11	**The treated effluent samples shall be collected at the point from where the effluent is discharged for irrigation.**	The treated samples are collected and analysed from the discharge points only.
12	**The physico-chemical characteristics of the soil under irrigation with treated effluent should be monitored twice in a year to assess conditions in summer and post monsoon seasons, in order to determine the deterioration of soil quality. The consolidated analysis results shall be submitted to the Board regularly**	The soil under irrigation are analysed twice in a year for soil condition. The consolidated analysis will be submitted to the board. **(Annexure-2)**
13	**The industry shall monitor the groundwater quality twice in a year.**	We are analysing the ground water as directed. Attached reports for reference **(Annexure-3)**
14	**The ground water Samples shall be collected from the monitoring well established for sampling purpose only.**	We are analysing the ground water as directed. Attached reports for reference **(Annexure-4)**
15	**The sampling points should be uniformly spread in the command area and near effluent storage area.**	Noted. Sampling points are uniformly sspread near the treated effluent discharge area

E.I.D.- Parry (India) Limited,
Hullatti Village, Haliyal, - 581 329, Uttara kannada District, Karnataka, India

16	**The industry should carry out the analysis of various prescribed effluents/ground water quality parameters from the NABL/EPA/ SPCBs/PCCs recognized accredited laboratories.**	The analysis of all samples is analysed in KSPCB approved lab only.
17	**Analysis reports regarding compliance of effluent quality standards and status of soil and ground water quality shall be submitted to SPCBs/PCCs twice in a year, in first week of January and July**	Noted and shall submit as per the directions.
18	**In case of observation of any deterioration in the soil and groundwater quality parameters during the assessment by agricultural scientist or agricultural university/institute, the application of treated effluent shall be stopped immediately and the industry should inform the SPCB, accordingly**	Noted and shall follow the instructions strictly.
19	**The industry shall be solely responsible for reclaiming the soil and water quality at their cost in the affected area**	Noted and industry is responsible in case of any affect noticed in the treated water discharged area.

ANNEXURE-01

Comprehensive irrigation plan for different growth period of sugarcane

Water requirement for sugarcane cultivation

Crop	Unit of measurement	Sugarcane
Water requirement	mm	3000
Water requirement	meter	3.00
Area for 1 acre	m^2	4000
So water required /ac	m^3	12000
One m3 is equivalent to	Litre	1000
So for 10000 m3	Lit	12000000
No. of irrigation for Sugarcane	Nos	50
Water required for one irrigation	Lit	240000

Stage wise irrigation schedule

Crop stage	Period (day)	Approx dates	No. of days	Interval of irrigation	No. of irrigation	Water requirement
Germination	0 – 10	Nov	7	5	2	Moderate
	11 – 45	Nov	35	5	7	Moderate
Early growth	46 – 120	Dec	75	10	7	Medium
Grand growth	Early 121 – 250	Feb	130	7	18	High
	Mid 171 – 250	May	80	7	7	High
	Late 251 – 330	Aug	80	10	8	Low
Maturity	331 – till maturity	Oct	30	15	2	Medium

Water requirement for cane cultivation.

Water require / acre	12000	M^3
No.of Irrigation	50	
Per irrigation /acre	240	M^3
Water disposal/day	1500	M^3
Area required / day	6.25	acres
Irrigation interval - 62 acres	9.92	days

Total number of irrigation =50

Out of 50 irrigation 25 will be in October to April where crushing operation will be there and the remaining will be in monsoon period ie from May to September.

Total Water requirement for irrigation is 744000m3 for 62 acres .Water availability during crushing operation will be 345000 m3 only.

E.I.D. PARRY HALIYAL

Type of Land (Study Area)	As per LULC the land use within 10 Km. is as follows: Settlements – 3.1 %; Industrial Area-0.8 %; Water Bodies – 6.7 %; Forest area – 23.6 %; Single crop land – 50.2 %; Land with scrub – 7.1 %; Land without scrub – 4.4 % & Stony waste area – 4.1 %.
Crops in the Study Area	Major Crops - Paddy Commercial crops - Sugarcane & Ground nut, Horticulture crops / Special plantation – Arecanut, Coconut, Banana, Mango, Pineapple, Cardamom and Pepper etc.

E.I.D. PARRY (INDIA) LTD. HALIYAL

ANNEXURE-02

MSV Analytical Laboratories

Recognition by MoEF under Environment (Protection) Act, 1986
(Certified by ISO-14001-2015,ISO 22000-2018, ISO 45001-2018,ISO 9001-2015)
C.M.C Ward No 18 & C.T.C W.No.16 T.S No. 695/A/32/B1, Block No 19 (1st & 2nd Floor)
Sanganakallu Road, KEB Circle, Ballari - 583103 Contact No : Mob : 94498 03895, (O) : 08392-255169,
E-mail : msvalbellary2018@gmail.com, labmsv@gmail.com Website : www.msvalbellary.com

MSVAL/A/F/14/03

ANALYSIS REPORT OF SOIL

Test Report No:MSVAL/2022/5022 **Issue Date: 12.02.2022**

1.	Name of the Project	:	M/s. EID Parry (India) Ltd., Haliyal Sugar Factory, Village: Hullati, Tq: Haliyal-581329, Dist: Uttara Kannada
2.	Sample Type	:	Soil Sample – Near ETP
3.	Sample Collected By	:	Customer
4.	Particulars of Sample Collected	:	-
5.	Sample description/condition	:	Good/Satisfactory
6.	Date of sample Receipt	:	08.02.2022
7.	Analysis Starting date	:	09.02.2022
8.	Analysis Completion Date	:	12.02.2022
9.	Sample Tested as Received		

RESULTS

SL.NO.	PARAMETERS	UNIT	PROTOCOL	RESULT
1	pH	-	IS 2720(Part 26) : 1987	6.90
2	Electrical Conductivity	ms/m	IS 14767 : 2000	1.036
3	Organic Matter	%	IS 2720(Part 23) : 1973 (RA 2010)	3.92
4	Available Nitrogen	mg/kg	Lab SOP: MSV/SOP/S-03, Dt:5.1.2018	114.8
5	Available Phosphorous	mg/kg	Lab SOP: MSV/SOP/S-06, Dt:5.1.2018	51.9
6	Potassium as K_2o	mg/kg	Lab SOP: MSV/SOP/S-11, Dt:5.1.2018	680.0
7	Calcium	mg/kg	Lab SOP: MSV/SOP/S-08, Dt:5.1.2018	390.6
8	Magnesium	mg/kg	Lab SOP: MSV/SOP/S-09, Dt:5.1.2018	198.2

Verified by

Authorized Signature

MSV ANALYTICAL LABORATORY BALLARI

-: END OF REPORT :-

Note : 1. The results listed only to the tested samples & applicable parameters,
2. Water samples will destroyed after 10days, Filter papers & Thimbles will be destroyed 3months from the date of issue of test certificate unless otherwise specified. ILC sample will be destroyed after 1 month from the date of test certificate issue.
3. This report is not to be reproduced wholly or in part & cannot be used as evidence in the court of law & should not be used in any advertising media without our special permission in writing.
4. Total liability of our laboratory is limited to the invoice amount. Any dispute arising out of this report is subject to Bellary Jurisdiction only.
5. Sampling is not done by us unless otherwise specified. 6. The tests and/or calibrations marked with an are not accredited by NABL.

MSV Analytical Laboratories

Recognition by MoEF under Environment (Protection) Act, 1986
(Certified by ISO-14001-2015,ISO 22000-2018, ISO 45001-2018,ISO 9001-2015)
C.M.C Ward No 18 & C.T.C W.No.16 T.S No. 695/A/32/B1, Block No 19 (1st & 2nd Floor)
Sanganakallu Road, KEB Circle, Ballari - 583103 Contact No : Mob : 94498 03895, (O) : 08392-255169,
E-mail : msvalbellary2018@gmail.com, labmsv@gmail.com Website : www.msvalbellary.com

MSVAL/A/F/14/03

ANALYSIS REPORT OF SOIL

Test Report No: MSVAL/2022/5023 **Issue Date: 28.05.2022**

1.	Name of the Project	:	**M/s. EID Parry (India) Ltd., Haliyal Sugar Factory, Village: Hullati, Tq: Haliyal-581329, Dist: Uttara Kannada**
2.	Sample Type	:	Soil Sample – Near Distillery
3.	Sample Collected By	:	Customer
4.	Particulars of Sample Collected	:	-
5.	Sample description/condition	:	Good/Satisfactory
6.	Date of sample Receipt	:	24.05.2022
7.	Analysis Starting date	:	25.05.2022
8.	Analysis Completion Date	:	28.05.2022
9.	Sample Tested as Received		

RESULTS

SL.NO.	PARAMETERS	UNIT	PROTOCOL	RESULT
1	pH	-	IS 2720(Part 26) : 1987	6.84
2	Electrical Conductivity	ms/m	IS 14767 : 2000	1.028
3	Organic Matter	%	IS 2720(Part 23) : 1973 (RA 2010)	3.54
4	Available Nitrogen	mg/kg	Lab SOP: MSV/SOP/S-03, Dt:5.1.2018	108.6
5	Available Phosphorous	mg/kg	Lab SOP: MSV/SOP/S-06, Dt:5.1.2018	48.5
6	Potassium as K_2o	mg/kg	Lab SOP: MSV/SOP/S-11, Dt:5.1.2018	624.0
7	Calcium	mg/kg	Lab SOP: MSV/SOP/S-08, Dt:5.1.2018	390.6
8	Magnesium	mg/kg	Lab SOP: MSV/SOP/S-09, Dt:5.1.2018	198.2

Verified by

Authorized Signature

:- END OF REPORT :-

Note : 1. The results listed only to the tested samples & applicable parameters,
2. Water samples will destroyed after 10days, Filter papers & Thimbles will be destroyed 3months from the date of issue of test certificate unless otherwise specified. ILC sample will be destroyed after 1 month from the date of test certificate issue.
3. This report is not to be reproduced wholly or in part & cannot be used as evidence in the court of law & should not be used in any advertising media without our special permission in writing.
4. Total liability of our laboratory is limited to the invoice amount. Any dispute arising out of this report is subject to Bellary Jurisdiction only.
5. Sampling is not done by us unless otherwise specified. 6. The tests and/or calibrations marked with an are not accredited by NABL.

	E.I.D.- Parry (India) Limited Sugar Cane - Research & Development Centre Pugalur, Karur -639 113	
	Document : Test report	
	Report No. : EID RD/PUG/OTH -1-10/2223	Date of report : 24.06.2022

Unit & Division : E.I.D. Parry (I) Ltd., & Sugar
Place : Haliyal
Sample received from : Mr. Bharathi-Manager
Nature of samples : Soil samples
Total samples received : 10
Sample received date : 20.06.2022

Test Report

SI NO	Sample Location	pH	Electrical conductivity (ms)	Organic matter %	Nitrogen (mg/kg)	Phosphorus (mg/kg)	Potassium as K2O (mg/kg)	Calcium (mg/kg)	Magnesium (mg/kg)
1	Guest house-Block 1	7.05	0.98	3.04	115	47	650	410	200
2	Guest house - Block 2	6.85	1.15	2.86	170	43	560	560	180
3	Guest house-Block 3	7.32	0.99	2.91	180	57	486	480	160
4	Distillery Block 1	7.24	1.01	3.90	145	59	450	420	210
5	Distillery Block 2	6.56	0.88	3.20	130	41	490	500	150
6	Bagasse Yard	6.88	1.08	2.85	120	47	500	410	220
7	ETP Block 1	7.06	0.76	3.48	115	50	530	390	160
8	ETP Block 2	6.88	1.11	3.02	110	47	624	540	180
9	Switch yard	7.42	0.86	3.68	140	44	480	480	170
10	Mango orchid	7.13	0.98	3.46	160	56	570	340	120

Remarks:

Above mentioned the analysis report depends upon the sample collection work was done by customer side.

Analyst

E.I.D.- PARRY (INDIA) LIMITED,
Sugarcane Research and Development Centre
43, Annai Nagar, Pugalur,
Karur Dt. Tamil Nadu - 639 113

ANNEXURE - 2

TREE PLANTATION

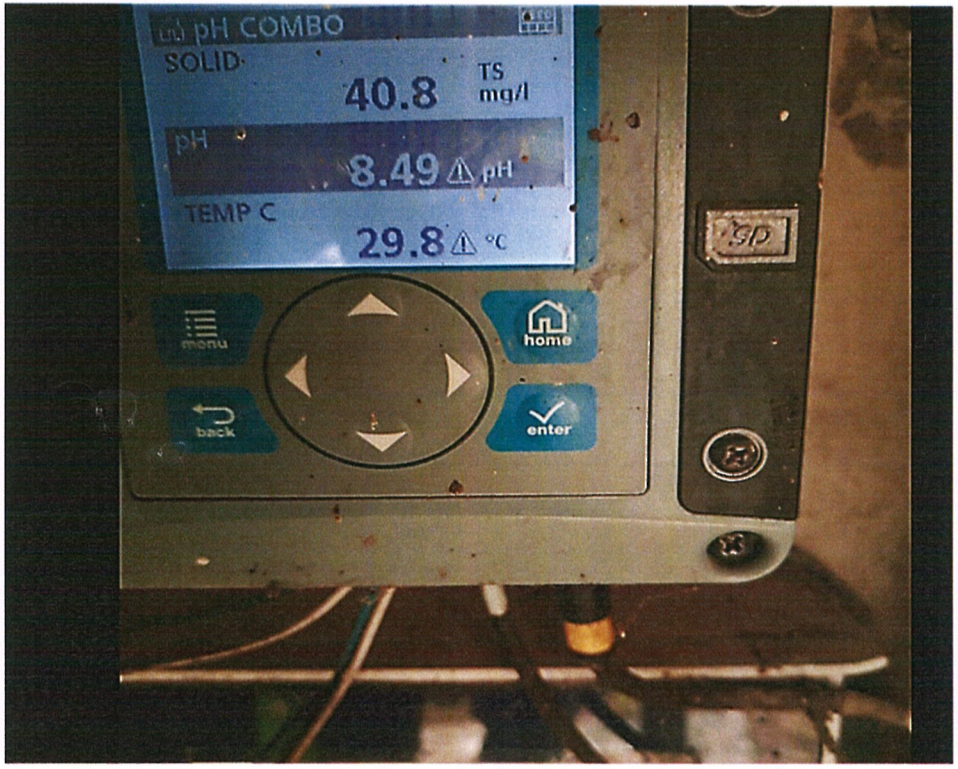
Total Number of Tree planted in the year 2022 in and around the factory area - 969 No's Till date this year and Total Nos is 37234.

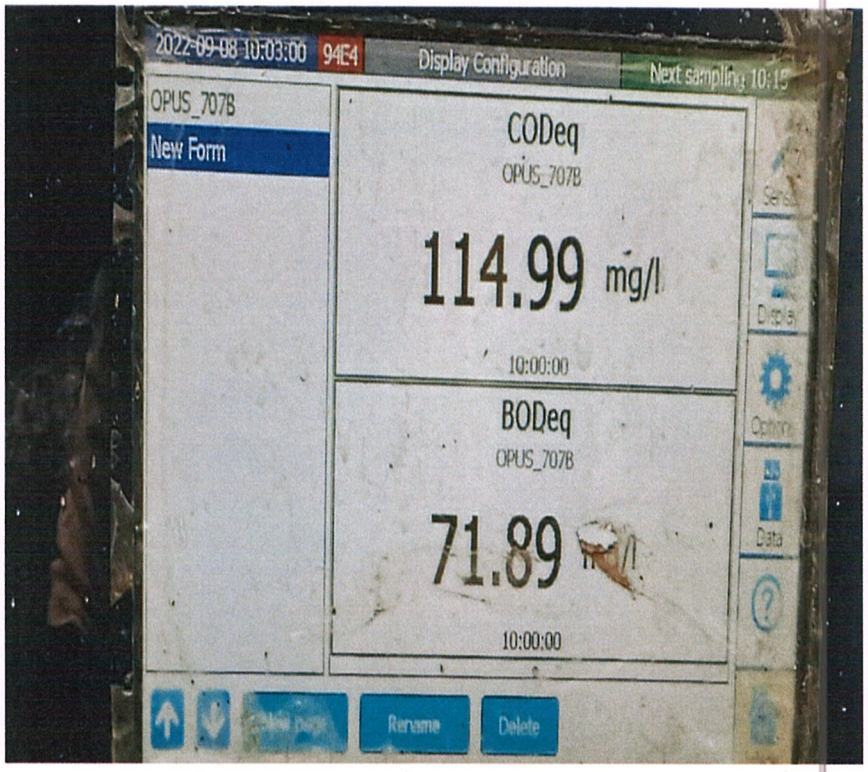
Sl.no	Location	Total no Tree planted
1	Admin office area	125
2	Water Treatment plant	73
3	Mill House	63
4	Canteen	40
5	Cane Yard	25
6	Cogen	75
7	Sugar Godown	10
8	Distillery	43
9	Effluent Treatment plant	460
10	Quarters	55
Total		969

PLANTATION NEAR COOLING TOWER

EFFLUENT TREATMENT PLANT -AERATION TANK

ONLINE EFFLUENT MONITORING SYSTEM





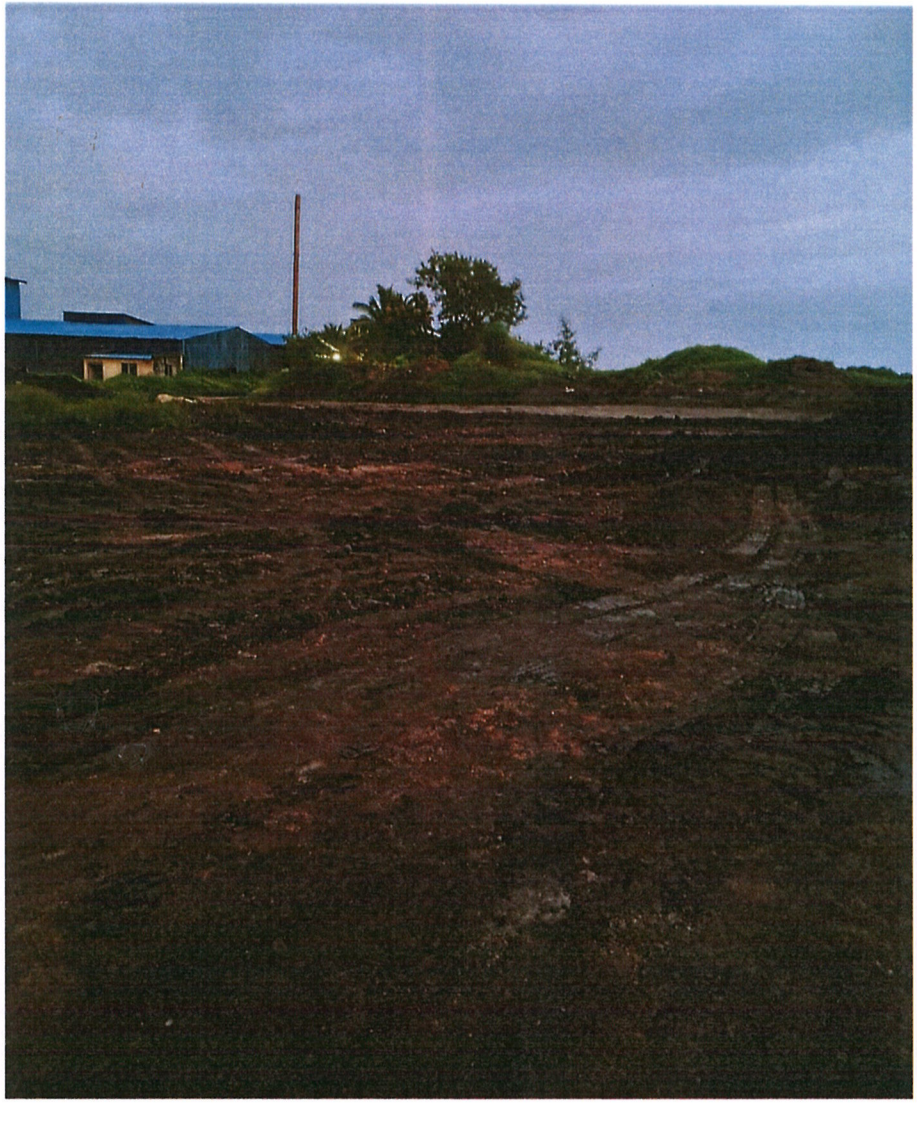
JUMBO DISPLAY NEAR MAIN GATE

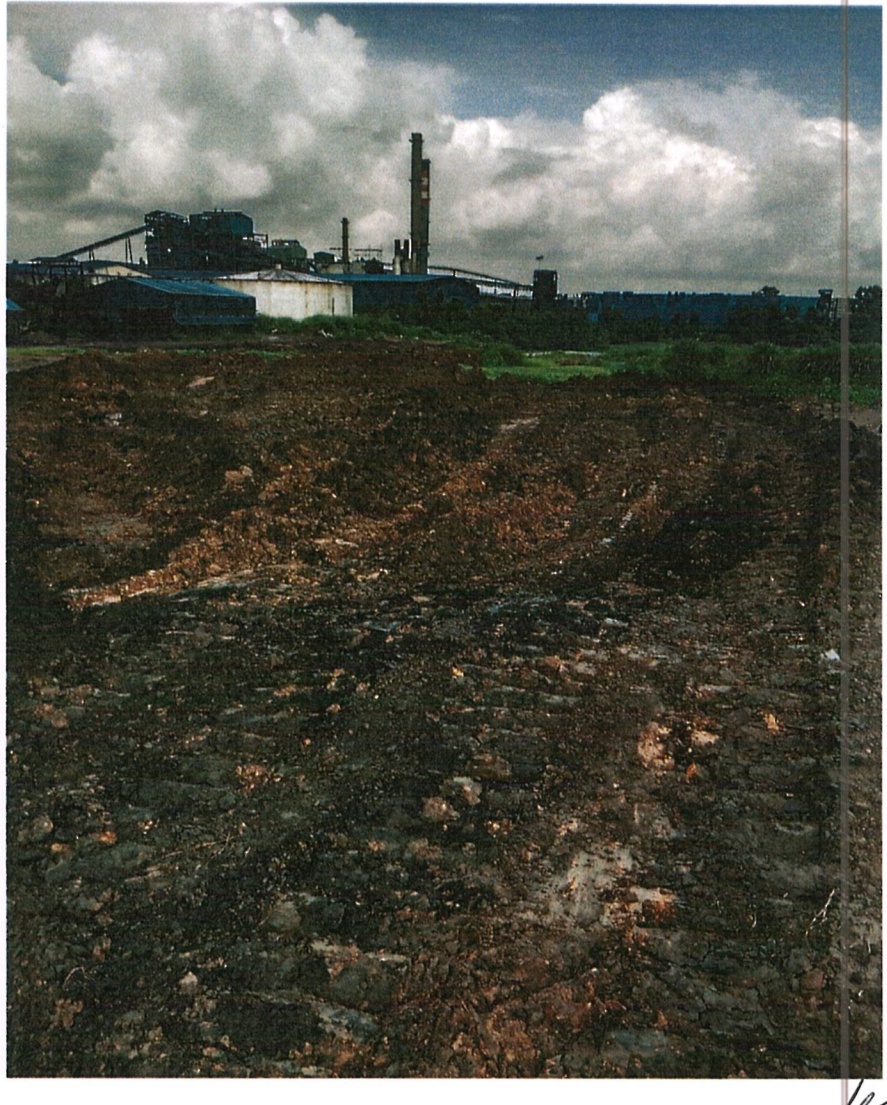
CONCRETE ROAD PROVIDED TO ETP

CANEYARD AND ROADS WITH CONCRETE

ESP AND CHIMNEY- 100 TPH BOILER

ASH REMOVED FROM DISTILERY PLANT





YEAST SLUDGE DISPOSED OFF

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environment Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The SR. AVP - WORKS
E.I.D.-PARRY (INDIA) LIMITED HALIYAL
HALIYAL SUGAR FACTORY,
HULLATTI VILLAGE,
HALIYAL TALUKA,
UTTARA KANNADA DISTRICT,
KARNATAKA,,Uttara Kannada,Karnataka-581321

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/KA/IND2/413530/2023 dated 18 Jan 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23A022KA199431**
2.	**File No.**	J-11011/382/2016-IA-II(I)
3.	**Project Type**	Expansion
4.	**Category**	A
5.	**Project/Activity including Schedule No.**	5(g) Distilleries
6.	**Name of Project**	Expansion of Distillery unit from 90 KLD to 210 KLD under EBP program
7.	**Name of Company/Organization**	E.I.D.-PARRY (INDIA) LIMITED HALIYAL
8.	**Location of Project**	Karnataka
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

(e-signed)
A N Singh
Scientist E
IA - (Industrial Projects - 2 sector)

Date: 04/04/2023

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

This has reference to your online proposal no. IA/KA/IND2/413530/2022, dated 18th January, 2023 for environmental clearance to the above-mentioned project.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal seeking environmental clearance for expansion of existing distillery unit from 90 KLPD to 210 KLPD, Power plant from 57 MW to 60.5 [54 MW through Co-generation power plant (Bagasses based) and 6.5 MW through Incineration boilers (Fuel : Concentrated Spent wash along with coal)], located at Survey No of Hullatti Village 6/1 part, 6/2 part, 7/1 part, 7/2, 9 part, 10, 11 part, 12/1, 12/2, 12/3, 13/1, 13/2, 13/3, 13/4, 14/1 part, 14/2 part, 16/1, 17, 18/1, 18/2, 18/3, 19, 20/1, 21/1, 20/2, 21/2, 22, 23, 24, 25, 26, 27/1, 27/2 A, 27/2B, 28, 30, 31/1, 31/2, 80 part, 81/1, 81/2 A, 81/2B, 81/2C, 81/2D, 82, 83/1, 86 Part, 90, 115/3 Part, 122/A3, 123/2 Part, 124 part, 125/1A Part, 125/1B, 126/part and Survey No of Alloli village 18/1, 18/2, Haliyal Taluk, Uttara kannada District, Karnataka by M/s E.I.D. Parry (India) Limited.

3. As per EIA Notification 2006 (Schedule 5(g) Category A); however, as per in the MoEF&CC Notification S.O. 345(E), dated the 17th January, 2019, notification number S.O.750(E), dated the 17th February, 2020, S.O. 980 (E)dated 02nd March, 2021 & S. No.2339(E) 16th June, 2021, a special provision in the EIA Notification, 2006 "Expansion of sugar manufacturing units or distilleries for production of ethanol, having Prior Environment Clearance (EC) for existing unit, to be used completely for Ethanol Blended Petrol (EBP) Programme only, as per self-certification in form of an affidavit by the Project Proponent, shall be appraised as category 'B2'projects."

4. The details of products and capacity as under:

Sr. No	Unit	Name of the Product/By Product	Existing	Expansion	Total
1.	Sugar	Sugar	11500 TCD	--	11500 TCD
2.	Co-gen Power plant	Power	54 MW	--	54 MW
3.	Distillery	Rectified Spirit /ENA/Ethanol	90 KLPD (Rectified Spirit /ENA/Ethanol)	120 KLPD (only Ethanol)	210 KLPD
4.	Power from Incineration boiler	Power	3 MW	3.5 MW	6.5 MW

5. Ministry has issued Environmental Clearance to the existing Industry for a capacity of 90 KLPD Distillery vide File No. J-11011/382/2016-IA-II dated 11-08-2020. Certified Compliance report of existing EC has been obtained from Integrated Regional Office, MoEF&CC Bangalore, vide File no EP/12.1/2020-12/1/KAR/1091 dated 15th December, 2022. Action Taken Report has been submitted to IRO, MOEFCC, Bangalore dated 24-12-2022 for 5 partial

compliances. The committee discussed the 5 partial/non compliances reported by IRO and it was noted that PP has not installed OCEMS which is serious non-compliance even after 2 years of grant of EC. The committee suggested to install the OCEMS system within 3 months and to submit credible evidence for procuring OCEMS. Since PP has not installed 1 MW solar power for which committee suggested to install the same in a phased manner. Further, PP has submitted an undertaking the following activities:

a. Time bound action plan for installation of solar power with budget of Rs. 3 crores and they will install 0.5 MW in 6 months and remaining 0.5 MW will be installed by March-2024.
b. They have confirmed that silo system for fly ash collection is already installed in the existing plant.
c. Continuous online stack monitoring facility for 3 boilers will be installed by April-2023.
d. Particulate emission in the existing 120 TPH Boiler, 100. TPH Boiler, 45 TPH Boiler will be brought down from 150 mg/Nm3 to 50 mg/Nm3 by December - 2024. Industry will upgrade the existing ESP's connected to three nos., of boilers specified above by installation of additional field.
e. They will dismantle 15 TPH incineration boiler after commissioning of the expansion project
f. Entire Non-process effluent will be treated in condensate treatment plant and utilized for greenbelt development, conditioning & dust suppression. They assured that ZLD will be maintained even after proposed expansion also.
g. Green belt will remain 95 acres only. There will not any reduction in greenbelt due to proposed expansion. The tree plantation density shall be 2500 trees per Ha. Gap plantation shall be done to bridge the gap.
h. In compliance to the existing conditions of Environmental clearance, PP has informed that they have installed OCEMS to 120 TPH, 100 TPH & 45 TPH boilers. The photographs of the same were submitted.

PP vide ADS reply dated 7.03.2023 informed that as per the existing conditions of Environmental clearance, they have installed OCEMS to 120 TPH, 100 TPH & 45 TPH boilers and also submitted the photographs of the installation of the same.

6. Standard ToR and public Hearing conduction is not applicable as the project falls under category B2 as per OM dated 16thJune, 2021. It was informed that no litigation is pending against the proposal.

7. No additional land will be acquired for the expansion project as the same will be done within existing plant premises. Out of the total plant area 91.5 Ha (22.6 Acres), 38.5 Ha (95 acres) i.e. 42% of the total plant area has already been developed as greenbelt & plantation and the same will be maintained. The estimated project cost is Rs.161.16 Crores. Capital cost of EMP would be Rs.12.0 Crores and recurring cost for EMP would be Rs.1.02 Crores per annum. Industry propose to allocate Rs. 1.6 Crores towards extended EMP (Corporate Environment Responsibility). Total Employment after expansion will be 917 persons as direct & indirect.

8. There are no National parks / Wild life sanctuaries, Biosphere Reserves, Tiger / Elephant reserves, Wildlife corridors etc. within 10 Km radius. Unnamed RF is at a distance of 0.8 Kms in South direction. Water bodies: Tattihala river is at a distance of 2.2 Kms in West direction.

9. AAQ modelling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 0.1 µg/m^3, 0.1 µg/m^3, 0.4 µg/m^3, and 0.4 µg/m^3 with respect to PM_{10}, $PM_{2.5}$, SO_2 and NO_X. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

10. Total fresh water requirement after expansion project will be 3491 m^3/day (Existing Sugar & Distillery unit: 2771 KLD, Expansion of Distillery expansion : 480 KLD) which will be sourced from Kali river. The committee suggested to restrict the fresh water requirement of distillery @ 4 kL/kL alcohol produced. The committee also suggested that entire waste water of Sugar plant shall be treated and recycled/reused in the distillery unit in order to reduce net fresh water requirement. NOC has been obtained from Water Resources Department, Karnataka vide G.O no 78 dated 19-09-2022 and is valid up to 2027. Existing effluent generation is 2494 KLD, which is being treated in Sugar Plant ETP. Proposed effluent generation will be 280 KLD from the proposed Distillery unit which will be treated in Condensate Polishing unit. Spent wash generated from the analyser column during distillation will be concentrated in Multi Effect Evaporator and concentrated spent wash will be burnt in incineration boiler. Domestic waste water is being treated in Sugar ETP and same will be followed after proposed expansion. Zero liquid discharge system is being following in the existing and same will be followed after proposed expansion project.

11. The power requirement for the expansion will be 3.5 MW and will be met from the proposed 1 x 3.5 MW captive power plant. 1 x 35 TPH boiler will be installed in which Concentrated spent wash along with Coal / Bagasse will be used fuel. APCE Electro Static Precipitator with a stack height of 50 m will be installed for controlling the particulate emissions within the statutory limit of 30 mg/Nm^3 for the proposed boiler. 1 x 1000 KVA DG set will be used as standby during power failure and stack height (3 m above building) will be provided as per the CPCB norms to the proposed DG sets. As per page No. 4 of EMP report, fuel for Cogeneration power plant Boilers (1x 120 TPH+ 1 x 45 TPH + 1 x 100 TPH) is Bagasse. Whereas fuel for proposed 1 x 35 TPH will be concentrated Spent wash along with bagasse / coal

12. Details of Process emissions generation and its management:

Source	**Air pollution Control Equipment**	**Stack height**	**Particulate emission at the outlet**
Existing			
1 x 120 TPH Boiler	Electro Static Precipitators (ESP)	72	<50 mg/Nm^3
1 x 45 TPH Boiler	Electro Static Precipitators (ESP)	44	< 50 mg/Nm^3
1 x 100 TPH Boiler	Electro Static Precipitators (ESP)	72	< 50 mg/Nm^3
1 x 15 TPH Boiler	Electro Static Precipitators (ESP)	50	< 50 mg/Nm^3

Source	Air pollution Control Equipment	Stack height	Particulate emission at the outlet
Expansion			
1 x 35 TPH Boiler	Electro Static Precipitators (ESP)	50	< 30 mg/Nm^3

- Online Continuous Emission Monitoring System will be installed with the stack and data will be transmitted to CPCB/SPCB servers.
- CO2 generated (72 TPD) during the fermentation process will be collected by utilizing CO2 scrubbers and sold to authorized vendors.

13. Details of solid waste/Hazardous waste generation and its management:

- Concentrated Spent wash 144 m3/day will be burnt in Incineration boiler.
- Boiler ash (16 TPD) will be will be given to Group fertilizer unit
- Used oil (0.3 Kilolitres per annum) will be sold to authorized recyclers.
- CPU sludge (0.2 TPD) will be used as manure.

14. As per Notification S.O 2339(E), dated 16th June, 2021, PP has submitted self-certification in the form of notarized affidavit declaring that the proposed expansion of 120 KLPD will be used for manufacturing fuel ethanol only.

15. The proposal was considered in EAC Meeting ID IA/IND2/13429/24/01/2023 held on January 24th – 25th, 2023 and EAC Meeting ID: IA/IND2/13462/15/03/2023 held on 15th March, 2023 in the Ministry, wherein the project proponent and their accredited Consultant M/s. Pioneer Enviro Laboratories and Consultants Private Limited (NABET / EIA/ 1922 / SA 0148 valid upto 11-03-2023), presented the case. The Committee **recommended** the project for grant of environmental clearance.

16. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with the EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

17. The Committee noted that the EMP report is in compliance of the PFR. The Committee deliberated on the CER plan and found to be addressing the issues in the study area. The EAC has deliberated the proposal and has made due diligence

in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have **recommended** for grant of environmental clearance.

18. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

19. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the **proposed expansion of existing distillery unit from 90 KLPD to 210 KLPD, Power plant from 57 MW to 60.5 [54 MW through Co-generation power plant (Fuel : Bagasse) + 6.5 MW through Incineration boilers (Fuel : Concentrated Spent wash along with coal)], located at Survey No of Hullatti Village 6/1 part, 6/2 part, 7/1 part, 7/2, 9 part, 10, 11 part, 12/1, 12/2, 12/3, 13/1, 13/2, 13/3, 13/4, 14/1 part, 14/2 part, 16/1, 17, 18/1, 18/2, 18/3, 19, 20/1, 21/1, 20/2, 21/2, 22, 23, 24, 25, 26, 27/1, 27/2 A, 27/2B, 28, 30, 31/1, 31/2, 80 part, 81/1, 81/2 A, 81/2B, 81/2C, 81/2D, 82, 83/1, 86 Part, 90, 115/3 Part, 122/A3, 123/2 Part, 124 part, 125/1A Part, 125/1B, 126/part and Survey No of Alloli village 18/1, 18/2, Haliyal Taluk, Uttara kannada District, Karnataka by M/s E.I.D. Parry (India) Limited,** under the provisions of the EIA Notification, 2006, and the amendments therein,subject to compliance of the terms and conditions as under:-

A. <u>Specific Condition:</u>

(i). As per the Notification S.O. 2339(E), dated 16th June, 2021, project falls in category B2 and the proposed capacity of 120 KLPD shall only be used for fuel ethanol manufacturing as per self-certification in form of a notarized affidavit by the Project Proponent. Provided that subsequently if it is found that the ethanol, produced based on the EC granted as per this dispensation, is not being used completely for EBP Programme, or if ethanol is not being produced, or if the said distillery is not fulfilling the requirements based on which the project has been appraised as category B2 project, the EC shall stand cancelled.

(ii). The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented (Annexure-I).

(iii). EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project. Conversion of land use (CLU) certificate shall be obtained before start of construction activities.

(iv). NOC from the Concerned Local authority shall be obtained before start of the construction of plant and drawing of the surface water for the project activities, State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission. No ground water shall be used for the plant operations.

(v). Total fresh water requirement for distillery expansion (120 KLPD) shall not exceed 480 m^3/day, which will be met from Kali River. No ground water recharge shall be permitted within the premises. Industry shall construct a rain water storage pond of 60 days rainfall capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.

(vi). Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. Sampling and trend analysis monitoring must be conducted on quarterly basis and report submitted to SPCB and RO, MOEFCC. The ground water quality monitoring for pH, BOD, COD, Chloride, Sulphate and Total Dissolve Solids shall be monitored and report submitted to the Ministry's Regional Office.

(vii). The spent wash shall be concentrated in MEE and concentrated spent wash shall be incinerated in the incineration boiler. Other lean effluents Spent lees, MEE Condensates and utility effluents shall be treated in the condensate polishing unit (CPU) comprising of three stage RO. The treated permeate will be reused in cooling tower water makeup and for molasses dilution. The RO rejects will be taken back to MEE. Treated effluent will be recycled/reused for make up water of cooling towers/process etc. No wastewater or treated water from integrated unit of sugar mill and distillery shall be discharged outside the premises and Zero Liquid Discharge shall be maintained for all the units namely sugar, Distillery and Cogen Power Plant. STP shall be installed to treat sewage generated from factory premises. PP shall ensure to implement Zero Liquid Discharge (ZLD) in existing and expansion of sugar factory and cogeneration plant including proposed Distillery.

(viii). As proposed the Industry shall upgrade the existing ESP's installed with the existing 120 TPH Boiler, 100TPH Boiler, 45 TPH Boiler to reduce the Particulate matter emission from 150 mg/Nm3 to 50 mg/Nm3 by December - 2024. PP shall dismantle the 15 TPH incineration boiler after commissioning of the expansion project. 5 fields ESP with 99.9% efficiency with a stack height of 50 m will be installed with the 35 TPH bagasse/coal fired boiler for controlling the particulate emissions within the statutory limit of 30 mg/Nm^3. SO_2 and NOx emissions shall

be less than 100 mg/Nm^3. At no time, the emission levels shall exceed the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Performance assessment of pollution control devices/ systems will be conducted annually.

(ix). PP shall use bagasse/Coal as fuel for the proposed boiler. Low sulphur coal with maximum sulphur content of 0.5% shall only be used. Boiler ash (16 TPD) shall supplied to fertilizer units. PP shall meet 10% of the total power requirement from solar power by generating power inside plant premises/adjacent/nearby areas.

(x). PP shall maintain the Approach from the project site to the nearest highway

(xi). CO_2 (72 TPD) generated during the fermentation process is being/will be collected by utilizing CO_2 scrubbers and sold to authorized vendors/collected in proposed bottling plant.

(xii). PP shall allocate at least Rs. 50 Lakhs/annum for Occupational Health Safety. Occupational Health Centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

(xiii). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.

(xiv). The unit shall make arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained.

(xv). Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF.

(xvi). The company shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.

(xvii). The green belt of 5-10 m width has been developed in 38.5 hectares i.e., 42.00 % of total project area with tree density @ 2500 trees per hectares, mainly along the

plant periphery which shall be maintained. Selection of plant species for gap filling shall be as per the CPCB guidelines and in consultation with the State Forest Department and native species shall be developed. Records of tree canopy shall be monitored through remote sensing map. Green belt shall be developed within one year.

(xviii). PP proposed to allocate Rs. 1.60 Crores towards Extended EMP (CER) which shall be spent as submitted in CER plan (Annexure-II). Further, all the proposed activities under CER shall be completed before the commissioning of the plant in consultation with District Administration.

(xix). There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products and no parking to be allowed outside on public places. Out of the total project area, 15% shall be allotted solely for parking purposes with facilities like rest rooms etc.

(xx). Storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions. All stockpiles should be constructed over impervious soil and garland drains with catch pits to trap runoff material shall be provided. Biomass shall be stored in covered sheds and wind breaking walls/curtains shall be provided around biomass storage area to prevent its suspension during high wind speed. All Internal roads shall be paved. Industrial vacuum cleaner shall be provided to sweep the internal roads. The Air Pollution Control System shall be interlocked with process plant/machinery for shutdown in case of operational failure of Air Pollution Control Equipment.

(xxi). Continuous online (24x7) monitoring system for stack emissions/effluent shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

(xxii). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. EMC head shall report directly to Head of Organization/ Director/CEO as per company hierarchy.

(xxiii). PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.

B. General Condition:

(i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

(ii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.

(iii) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

(iv) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.

(v) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.

(vi) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

(vii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.

(viii) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution

Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

(ix) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

(x) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

(xi) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

20. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

22. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

23. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

24. This issues with the approval of the competent authority.

(A. N. Singh)
Scientist-'E'

Copy to: -

1. The Secretary, Department of Forest, Environment & Ecology, Government of Karnataka, Room No. 708, Gate 2, Multi Storey Building, Dr. Ambedkar Veedhi, Bangalore - 1
2. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road, Koramangala II Block, Bangalore - 34
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex East Arjun Nagar, Delhi - 32
4. The Member Secretary, Karnataka State Pollution Control Board, Parisara Bhavan, #49, 4th& 5th Floor, Church Street, Bangalore -1
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
6. The District Collector, Uttara Kannada District, Karnataka
7. Guard File/Monitoring File/Parivesh portal/Record File.

(A. N. Singh)
Scientist-'E'
E-mail: aditya.narayan@nic.in
Tel. No. 11-24642176

ANNEXURE-I

Details of capital and recurring cost of EMP:

S.NO	ITEM	Capital Cost (Rs in Crores)	Recurring cost (Rs in Crores/Annum)
1.	Air emission control systems (ESP, stack, bag filters, dust suppression, etc.)	4.0	0.50
2.	Ash handling & management	0.5	0.20
3.	Effluent Treatment Plant	7.0	0.3
5.	Online monitoring equipment (CEMS& OEMS)	0.5	0.02

TOTAL	**12.0**	**1.02**

ANNEXURE-II

Details of extended EMP (CER)activities:

S.NO.	Proposed Activity	Proposed Budget (RS. In Crores)
1	Community & Infrastructure Development Programs	0.55
2	**for Health & Hygiene of the community** (Mineral Water plants, construction toilets in villages, Distribution of Medicines etc.)	0.50
3	**Skill Development** **A Community Centre will be established in the village which will consist of the following:** i)Vocational Training Institute with latest tools, machinery &softwares etc. for making them Industry ready. ii)Workshop centre with latest tailoring machines for training women (like tailoring, stitching etc.) iii)Skill development / Computer / IT Training Centre for improving computer knowledge and making Industry ready.	0.30
4	**for Education & Sports** (construction of class rooms in schools, providing computers in class rooms, development of library facility)	0.15
5	**Other Need based activities**	0.10
	Total	**1.6**

01-09-23

To

The Chief Officer,
The Town Municipal Council,
Haliyal
Sub: Development of Hanumanth pond located in Hullatti village – reg.,

Ref: 1. Your office letter dt. 28.08.23

2. Our letter to KSPCB, Karwar & Joint Director Industries vide no. EIDP/Hanumanthpond/Env/2023-24/D1615 dt 28.07.23

Dear Sir,

With reference to the above, we have communicated to KSPCB – Karwar and office of Joint director, Dept of industries and commerce and to M/s Karnataka Ponds protection and rejuvenation board regarding the development and rejuvenation of Hanumanth pond vide our letter ref: no2 (enclosed).

We would like to bring to your kind notice the same, for your reference.

1. **Detailed report claiming development activities done in Hanumanth lake**

- Debushing inside the pond is carried out in the month of February 2023
- Desilting of pond carried out during the month of April '23 and completely removed the soil of 4773.6 Cu.m
- Provided bunds surrounding the pond in East, West and north directions in our own land to protect the life of the pond and to have improved water storage capacity.
- A proper approach road is made with metal for easy movement of downstream farmers into their fields and move their cane to the factory easily.
- 2000 saplings planted around the bund and gap between the saplings is filled with Napier grass to protect the bund from soil erosion.
- 450cum holding volume of RCC tank is constructed at the end of storm water drains of our factory leading towards south side and a pump of 100cum/hr is installed with delivery connected to ETP / Process house. Depending on the quality of the water, provision is made to take into our ETP for treatment and to the pond to ensure the life .
- To protect the entry of leachate from bagasse yard into pond, a proper concrete drains are laid all around the bagasse yard and connected to the collection tank of 450cum holding volume RCC tank. A suitable pump will be installed with delivery connected to ETP for further treatment.
- We are also daily analyzing the Hanumanth pond water quality parameters and monitoring, to ensure the pond is protected well.

2/09/23

2. Estimates of project & issue of work orders:

- De weeding of bushes inside the pond for an amount of Rs. 70000/- and order placed M/s. Pundalik Kasamaligi vide no.-81048842 dated 06.02.2023
- Desilting of Hanumanth pond and formation of bunds was estimated and awarded to M/s Manjunath S shetvannavar for an amount of Rs. 11, 50, 500/- (Eleven lakhs, fifty thousand five hundred rupees only)
  Vide PO no: 81049336 dt. 10.02.2023 is enclosed.

- The vendor for construction of RCC collection pit at south direction of factory for storm water drains is M/s Jayaram Babanna Bandiwar for an amount of Rs. 2005999/- (twenty lakhs five thousand nine hundred and ninety nine rupees only) with PO no: 81049287 dt. 10.02.2023 is enclosed.

- Vendor for desilting of pond is awarded to M/s Manjunath S shetvannavar for an amount of Rs. 337975/- (three lakhs thirty seven thousand nine hundred and seventy five rupees only) with PO no: 81052999 dt. 17.03.2023 is enclosed.

- Vendor for construction of RCC collection pit for collecting leachate of bagasse yard is M/s Sri Uma ratna constructions, for an amount of Rs. 6314699/- (Sixty three lakhs fourteen thousand twenty lakhs five thousand nine hundred and ninety nine rupees only) with PO no: 81052344 dt. 11.03.2023 is enclosed.

- 2000 saplings are planted around Hanumanth pond. These saplings are purchased from forest department Haliyal, Sambrani and M/s Shemanth Nurseries, Dharwad. Relevant vouchers are enclosed. Photos of plantation done through contractor M/s Pundalik Kasmalgi by awarding PO no 81066516 dt. 08.07.2023 are enclosed. Napier grass is planted in between the gaps done through contractor M/s Pundalik Kasmalgi by awarding PO no 81067463 dt. 18.07.2023 for an amount of Rs. 20,000/- (Twenty thousand rupees only)

- Formation of road over bunds is awarded to M/s Manjunath S shetvannavar for an amount of Rs. 24,90,000/- (twenty four lakhs ninety thousand rupees only)
  PO no: 81072408 dt. 26.08.2023 is enclosed.

3. Work Period

The above-mentioned PO have been paid and settled after completion of work as follows

PO	**81048842**			
Code	**Name**	**Paid amount**	**UTR No**	**Payment date**
427993	PUNDALIK APPANNA KASAMALGI	**70,000.00**	CMS3325013523	**008.03.2023**
PO	**81049287**			
Code	**Name**	**Paid amount**	**UTR No**	**Payment date**
441769	JAYARAM BABANNA BANDIWADDAR	661,141.00	CMS3128818226	17.02.2023
		599,909.00	CMS3185481309	17.03.2023
		744,949.16	CMS3250531921	21.04.2023
		2,005,999.00		
PO	**81052999**			
Code	**Name**	**Paid amount**	**UTR No**	**Payment date**
811554	Manjunath S Shetvannavar	337,975.00	Transfer	06.04.2023
PO	**81049336**			
Code	**Name**	**Paid amount**	**UTR No**	**Payment date**
811554	Manjunath S Shetvannavar	1,150,500.00	CMS3207143523	28.03.2023
PO	**81066516,** 81067463			
Code	**Name**	**Paid amount**	**UTR No**	**Payment date**
427993	PUNDALIK APPANNA KASAMALGI	23,400.00	CMS3430499492	18.07.2023
		20,000.00	CMS3440238183	29.07.2023

PO	81052344			
Code	**Name**	**Paid amount**	**UTR No**	**Payment date**
806707	SRI UMA RATNA CONSTRUCTIONS	535,145.00	CMS3235943190	11.04.2023
		2,726,565.60	CMS3412993730	11.07.2023
		3,261,710.60		

Total works planned (in terms of amount) : 12,489,493/-
Total works completed (in terms of amount) : 6,869,584/-
Balance works in progress (in terms of amount) : 5,619,908/-

4. **Photographs of ongoing and completed projects:**

Enclosed

We wish to inform you that all the above stated works are completed to the satisfaction by spending an amount Rs. 12,489,493/- ensuring the life of the Hanumanth pond is protected very well. It is also noticed some of aquatic birds are living in the pond. We will continuously work towards maintaining the life of the Hanumanth pond.

Based on the above submission, we request you to take up our case with the upcoming state level apex counsel and drop the proceedings against us after getting permission from them.

Thanking you

Yours faithfully

For EID PARRY (INDIA) LTD

Venkatarao J

VP- Head Operations & Projects.

Enclosures:
1. Reply to Joint director, Industries and Commerce
2. PO copies mentioned
3. Photographs of works completed and in progress

Karnataka State Pollution Control Board

Parisara Bhavana,No.49, Church Street,Bengaluru-560001

Tele : 080-25589112/3, 25581383/388 Fax:080-25586321 Email id: ho@kspcb.gov.in

Consent For Establishment -Expand(CFE-EXP)

As per the provisions of

The Water (Prevention & Control of Pollution) Act, 1974

&

The Air (Prevention & Control of Pollution) Act, 1981

To

E.I.D. Parry (India) Ltd., Hullatti Village

for the Facility located at,

E.I.D. Parry (India) Ltd.,11(P), 12/1,2, 12/3, 13/1 to 4, 14/1, 14/2, 16/1 etc. ,Hullatti Village

Uttara Kannada

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
CTE-340409	11517	206100	RED/LARGE	05/11/2023

This Consent is granted for the Products/ Activity/Service name indicated in the annexure along with the terms & conditions attached to this order

Validity : 03/04/2033

ISO 9001:2015 & 14001:2015 Certified

Combined Consent Order No: CTE-340409 **PCB ID:** 11517 **GSC No :** PB0XG0000196100 **Date:** 05/11/2023

To,

The Applicant,

E.I.D. Parry (India) Ltd.

Sir,

Sub: Consent for Expansion of the unit in the Existing premises under the Water (Prevention & Control of Pollution) Act,1974 & the Air (Prevention & Control of Pollution) Act, 1981

Ref: 1.CFE expansion application submitted by the organization on 03/07/2023 at Regional Office KSPCB

2.Inspection of the project site by Regional Officer on 18/07/2023

3.Proceedings of the ECM dated 04/11/2023 held on

With reference to the above, Karnataka State Pollution Control Board hereby accords **Consent for Expansion** of the unit in the existing premises under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 at the location indicated below subject to the terms & conditions indicated in Schedule Annexed.

Location:

Name of the Industry: E.I.D. Parry (India) Ltd.

Address: 11(P), 12/1,2, 12/3, 13/1 to 4, 14/1, 14/2, 16/1 etc. , Hullatti Village

Industrial Area: Not In Ind area, Haliyal,

Taluk: Haliyal, District: Uttara Kannada

CONDITIONS:

1. The Consent for Expansion is granted considering the following activities:

Sr	Product Name	CFE Qty	CFO Qty	Applied Qty	Units	Existing/Proposed
1	distillery (rs / ena / ethanol)	90.0000	90.0000	210.0000	Kilo Litres/Day	Proposed
2	distillery co-gen plant (incineration boiler)	3.0000	3.0000	6.5000	Mega Watt	Proposed
3	sewage treatment plant	0.000	0.000 - KLPD	40.0000	Kilo Litres/Day	Proposed

2. This consent for establishment is valid up to 03/04/2033 from the date of issue.
3. The applicant shall not undertake further expansion/diversification without the prior consent of the Board.
4. The applicant shall obtain necessary license/clearance from other relevant statutory agencies as required under the law.

I. WATER CONSUMPTION:

1. The source of water shall be from River and shall obtain prior permission from the concerned authority.Total water consumption shall not exceed as indicated below:

Particulars	Water Consumption(KLD)	Water Discharge(KLD)	Water Source	Existing/Proposed
Boiler Feed	668.00	331.00	River	Existing
Boiler Feed	60.00	35.00	River	Proposed
Cooling Water	1845.00	125.00	River	Existing
Cooling Water	872.00	184.00	River	Proposed
Domestic Purpose	45.00	36.00	River	Existing
Manufacturing Processes	142.00	1134.00	River	Existing
Manufacturing Processes	791.00	868.00	River	Existing
Manufacturing Processes	648.00	1076.00	River	Proposed

II. WATER POLLUTION CONTROL:

1. The discharge from the premises of the applicant shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.

2. The sewage/domestic effllluent shall be treated in Septic Tank with Soak pit.No overflow from the soak pit is allowed.The septic tank and Soak pit shall be as per IS 2470 Part-I & Part-II.

3. The Effluent Treatment Plant proposal is generally agreeable and shall be constructed as per the specifications mentioned in the proposal and it shall consist of following units.

Sr	ETP Code	Category Name	Capacity	Units	Existing/Proposed
1	BS-	Bar Screen	4.20	1	Existing
2	BS-	Bar Screen	30.00	1	Existing
3	BS-	Bar Screen	3.00	1	Proposed
4	GC-	Grit Chamber	4.20	1	Existing
5	GC-	Grit Chamber	0.00	0	Existing
6	MW-	Monthly Wash tank	700.00	1	Existing
7	CDT	P-Chemical Dousing Tank	4.00	1	Existing
8	CDT	P-Chemical Dousing Tank	3.38	1	Existing
9	CLA	P-Clarifier	255.00	1	Existing
10	EQU	P-Equalization Tank	500.00	1	Existing
11	EQU	P-Equalization Tank	750.00	1	Existing
12	EQU	P-Equalization Tank	20.00	1	Proposed
13	FTP	P-Filter Press	0.00	0	Proposed
14	FLM	P-Flash Mixer	10.58	1	Existing
15	FLO	P-Floculator	3.38	1	Existing
16	LAM	P-Lamella Settler	45.00	1	Existing
17	LAM	P-Lamella Settler	3.00	1	Proposed
18	NUE	P-Nuetralization	48.00	1	Existing
19	NUE	P-Nuetralization	10.58	1	Existing
20	OGT	P-Oil-Grease Trap	20.24	1	Existing
21	OGT	P-Oil-Grease Trap	115.00	1	Existing
22	PP-	Polishing pond	40.00	1	Existing
23	PA-	Primary Areation tank	225.00	1	Existing
24	PA-	Primary Areation tank	20.00	1	Proposed
25	AER	S-AERATION TANK	0.00	0	Existing
26	AER	S-AERATION TANK	0.00	0	Existing
27	AER	S-AERATION TANK	2106.00	1	Existing

28	AER	S-AERATION TANK	4854.00	1	Existing
29	ANA	S-Anaerobic Digestor	0.00	0	Existing
30	FLP	S-FILTER PRESSURE	25.00	1	Existing
31	CLS	S-Sec Clarifier	450.00	1	Existing
32	CLS	S-Sec Clarifier	330.00	1	Existing
33	SET	S-SETTLING TANK	140.00	1	Existing
34	SDB	S-Sludge Dry Beds	420.00	1	Existing
35	SDB	S-Sludge Dry Beds	250.00	1	Existing
36	SDB	S-Sludge Dry Beds	350.00	1	Existing
37	SPR	S-Sprinkler System	384.00	1	Existing
38	UAS	S-U.A.S.B	755.00	1	Existing
39	STP	Sewage Treatment Plants	40.00	1	Proposed
40	SFL	T-SAND FILTER	32.00	1	Existing
41	TER	Tertiary	1000.00	1	Existing
42	TER	Tertiary	1600.00	1	Existing
43	TER	Tertiary	1800.00	1	Existing
44	TER	Tertiary	1430.00	1	Existing

4. The industry shall treat the domestic wastewater in the Sewage Treatment Plant (STP) as per the proposal submitted. It shall meet the standards specified in Annexure-I & shall be used on land for gardening/greenbelt within the factory premises.

5. If the treatment plant does not achieve the effluent standards stipulated in this consent order and/or if it is found to be inadequate, then the industry shall have to modify the units so as to meet the standards with prior consent of the Board.

6. All the treatment units shall be totally impervious.

7. The applicant shall provide separate flow meter for measuring the quantity of effluents through ETP and separate energy meter and shall maintain a logbook for the verification of inspecting officers.

8. The applicant shall operate and maintain Treatment Plant continuously and maintain at all times to achieve the stipulated standards as per Annexure-I & also maintain regular log-books/operation records.

9. There shall not be any increase in generation of Domestic sewage due to proposed expansion.

10. There shall be no bypass or discharge of effluents either within or outside the factory premises under any circumstances.

11. There shall not be any discharge of untreated trade/domestic sewage inside/outside the industry premises.

12. The applicant shall explore the possibility of reducing freshwater consumption & adopt recycling/ reuse.

III. AIR POLLUTION CONTROL:

1. The type of emissions, stack heights and the air pollution control equipment for the air pollution control sources to be installed as specified in **Annexure-II.**

2. The discharge of emissions from the air pollution sources shall pass through the stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.

3. The stacks shall have port holes and platforms as per the guidelines specified in **Annexure-II** to facilitate monitoring of emissions.

4. The applicant shall upgrade/modify/replace the control equipments if they are found inadequate to meet the standards stipulated with prior permission of the Board shall be obtained for the same.

5. There shall not be any other sources of air pollution from the proposed expansion.

6. If there is going to be any new air pollution sources in future, the project authorities shall apply and obtain consent for establishment for the same from the Board.

7. Any fugitive emission has to be controlled to meet the ambient air quality standards.

IV. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall collect, treat and dispose off all solid waste generated during construction i.e. Muck, and Garbage after construction if any in such manner so as not to cause environmental pollution.

2. The details of solid waste generated from the expansion activity shall be as follows

Sr	Solid Waste Name	Qty-Unit	Mode of Disposal
1	BOILER ASH	1401.0000 - M.T	LAN,OTH
2	YEAST SLUDGE	375.0000 - M.T	OTH
3	DISTILLERY BOILER ASH	2130.0000 - M.T	OTH
4	LIME SLUDGE	60.0000 - M.T	LAN,OTH
5	EFFLUENT TREATMENT PLANT SLUDGE and CPU Sludge	60.0000 - M.T	OTH

V. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES 2016:

1. The industry shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundry Movement) Rules 2016, and comply with the conditions of the authorization. The applicant shall apply for authorization along with the consent for operation (CFO) application under the Rules in Form-I to obtain authorization and comply with conditions.

2. There shall not be any Hazardous Waste generation from the proposed expansion project.

VI. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.

b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.

c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.

d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

* A “decibel” is a unit in which noise is measured.

* “A”, in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

* Leq: It is an energy mean of the noise level over a specified period.

VII. GENERAL CONDITIONS:

1. The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.

2. The applicant shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.

3. The applicant shall not commission the proposed plant for trial or regular production unless necessary pollution control measures are installed as specified in this Consent Order.

4. The applicant shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.

5. The applicant shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.

6. The applicant shall immediately report to the Board of any accident or unforeseen act or event resulting in releas of discharge of effluents or emissions or solid wastes etc. in excess of the standards stipulated. And the industry shall immediately take appropriate corrective and preventive actions under intimation.

7. The applicant is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which, the applicant/occupier as the case may be shall be liable to pay the entire cost of remediation or restoration in advance an amount equal to the cost estimated by Competent Agency or Committee.

8. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.

9. This CFE does not give any right to the Party/Project Authority/Industry to forego any *other* legal requirement that is necessary for setting/operation of the plant.

10. The applicant shall furnish point wise compliance to the conditions given under this consent for establishment within 30 days.

11. The applicant shall take measures to develop green belt all along the periphery of the factory premises.

12. This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court

13. The applicant shall comply with all the Conditions and guidelines issued by the Board from time to time.

Please note that this is only consent for establishment issued to you to proceed with the formalities for expansion of the industry and does not give any right to proceed trial/regular production. For this purpose, separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 120 days in advance of commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged.

Consent Fee paid	: Rs. 500000

NOTE:

The Conditions II(2)mentioned above are not applicable.

FOR AND ON BEHALF OF
KARNATAKA STATE POLLUTION CONTROL BOARD

MEMBER SECRETARY - CHIEF/SENIOR ENVIRONMENTAL OFFICER

Encl.: Annexure-I & II.

COPY TO:

1. The Environmental Officer, KSPCB, Regional Office Karwar for information and necessary action.

1. Master copy (Dispatch).
2. Office copy.

Additional Conditions:

1. The occupier shall comply with all the Additional Conditions and Standards stipulated in Annexure 1, A & B attached with this consent order.
2. This consent order contains 19 pages including Additional Conditions and Annexures.
3. The products with quantities, water consumption, waste water generation, mode of disposal with standards, air pollution sources with control measures mentioned in Additional Conditions attached with this order shall be considered and to be complied by the industry.
4. This Consent for Establishment - Expansion (CFE-Exp) order is granted as per the approval of 242nd Board Meeting proceedings issued vide No. 4171 dated 4.11.2023.

Chim.No.	Chimney attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed,in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	Boiler	Incineration boiler-35 TPH (Proposed)	50	PM,SO2,NOx,CO, NMHC	30,600,300,-,-	BIO	ESP,PRT	Before Commissioning
2	Boiler	Boiler-100 TPH	70	PM,SO2,NOx,CO, NMHC	50,600,300,-,-	BAG	ESP,PRT	At all times
3	Any Other.....	10 TPH coal screening plant	15	PM,SO2,NOx,CO, NMHC	150,-,-,-,-	PM < 150 mg/Nm3	DUS,PRT	At all times
4	Boiler	Boiler - 15 TPH	50	PM,SO2,NOx,CO, NMHC	50,600,300,-,-	COA	ESP,PRT	At all times
5	Boiler	Boiler - 45 TPH	44	PM,SO2,NOx,CO, NMHC	50,600,300,-,-	BAG	ESP,PRT	At all times
6	D.G. Sets	DG SET-500 KVA	7	PM,SO2,NOx,CO, NMHC	-,-,-,-,-	DIE	AEC	At all times
7	D.G. Sets	DG SET-1000 KVA	30	PM,SO2,NOx,CO, NMHC	75,-,710,150,100	DIE	AEC,PRT	At all times
8	Boiler	Boiler-120 TPH	72	PM,SO2,NOx,CO, NMHC	50,600,300,-,-	BAG	ESP,PRT	At all times

Note:

ESP,PRT : E.S.P

DUS,PRT : Dust Collector

AEC : Accoustic Enclosures

AEC,PRT : Accoustic Enclosures

LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all Chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to at least eight times the stack or duct diameter downstream from any flow disturbance such as bend, expansion, contraction and visible flame. Further, the selected port has to be at least 2 stack/duct diameter before stack/duct exit or from any other flow disturbance. For rectangular stacks, an equivalent diameter can be calculated using following expression.

$$\text{Equivalent Diameter} = \frac{2\,(\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 100mm dia''.Arrangements should be made so that the porthole is closed firmly during the non sampling period.

3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

Signature Not Verified
Digitally signed by
Date: 2023.11.06 16:44:17 +05:30

Karnataka State Pollution Control Board

Parisara Bhavana,No.49, Church Street,Bengaluru-560001

Tele : 080-25589112/3, 25581383/388 Fax:080-25586321 Email id: ho@kspcb.gov.in

Consent For Operation(CFO-Air,Water) - (CfO-Expand)

As per the provisions of

The Water (Prevention & Control of Pollution) Act, 1974

&

The Air (Prevention & Control of Pollution) Act, 1981

To

E.I.D. Parry (India) Ltd., Hullatti Village

for the Facility located at,

E.I.D. Parry (India) Ltd.,11(P), 12/1,2, 12/3, 13/1 to 4, 14/1, 14/2, 16/1 etc. ,Hullatti Village

Uttara Kannada

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
AW-342709	11517	218195	RED/LARGE	28/03/2024

This Consent is granted for the Products/ Activity/Service name indicated in the annexure along with the terms & conditions attached to this order

Validity through: 28/03/2024 to 30/06/2026

ISO 9001:2015 & 14001:2015 Certified

Combined Consent Order No: AW-342709 **PCB ID:** 11517 **GSC No :** PB0XG0000208195 **Date:** 28/03/2024

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under the Air (Prevention and Control of Pollution)Act , 1981

Ref: 1. Application filed by the applicant/organization on 25/01/2024

2.Inspection of the Industry/organization/by RO, on 23/01/2024

3.Proceedings of the ECM dated 04/03/2024 ,held on 04/03/2024

Consent is hereby granted to the Occupier under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (herein referred to as the Air Act) and the Rules and Orders made there under and authorized the Occupier to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

Location:

Name of the Industry: E.I.D. Parry (India) Ltd.

Address: 11(P), 12/1,2, 12/3, 13/1 to 4, 14/1, 14/2, 16/1 etc. , Hullatti Village

Industrial Area: Not In Ind area, Haliyal,

Taluk: Haliyal, District: Uttara Kannada

CONDITIONS:

a) Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Boiler Feed	668.000	331.000	Existing Plant. Refer additional conditions.
2	Boiler Feed	60.000	35.000	New Plant. Refer additional conditions.
3	Cooling Water	1845.000	125.000	Existing Plant. Refer additional conditions.
4	Cooling Water	872.000	184.000	New Plant. Refer additional conditions.
5	Domestic Purpose	45.000	36.000	Refer additional conditions
6	Manufacturing Processes	142.000	1134.000	Existing Plant. Refer additional conditions.
7	Manufacturing Processes	791.000	868.000	Existing Plant. Refer additional conditions.
8	Manufacturing Processes	648.000	1076.000	New Plant. Refer additional conditions.

b) Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
The details of Sources, control equipments and its specification, type of fuel,constituents to be controlled in emissions etc. are detailed in Annexure-II.		

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty	Unit
1	co-gen power plant	54.0000	Mega Watt
2	distillery (rs / ena / ethanol)	210.0000	Kilo Litres/Day
3	distillery co-gen plant (incineration boiler)	6.5000	Mega Watt
4	sewage treatment plant	40.0000	Kilo Litres/Day
5	sugarcane crushing	11500.0000	Tonnes Crushed Per Day (TCD)

Validity through : 28/03/2024 **to** 30/06/2026

To,

E.I.D. Parry (India) Ltd.

COPY TO:

The Environmental Officer, KSPCB, Regional Office Karwar for information and necessary action.

2. Master Register.
3. Case file.

Consent Fee paid : Rs. 2500000

SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.

2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.

2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.

3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall confirm to the standards stipulated by the Board in Annexure-I

3(b).The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.

4. The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.

5. The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.

6. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

7. The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:

8. The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.

2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.

3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

C.MONITORING & REPORTING:

1. The applicant shall get the samples of effluents & emissions collected and get them analyzed once a month/either by in house monitoring laboratory or through EP approved laboratories for the parameters as Indicated in Annexure I & II.

2. The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1.The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.

2.The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.

b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.

c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.

d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

* A "decibel" is a unit in which noise is measured.

* "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

* Leq: It is an energy mean of the noise level over a specified period.

F. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUDARY MOVEMENT)Rules 2016:

The applicant shall comply with the provisions of the Hazardous and other Wastes (Management & Transboundry Movement) Rules 2016.

G. GENERAL CONDITIONS:

1. The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.

2. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.

3. The applicant shall promptly comply with all orders and instructions issued by the Board from time to time or any other officers of the Board duly authorized in this behalf.

4. The applicant shall set-up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.

5. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.

6. The applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.

7. The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments.

8. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow points should made easily approachable.

9. The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.

10. The applicant his heirs, legal representatives or assignee shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.

11. The applicant shall make an application for consent for subsequent period at least 120 days before expiry of this consent.

12. The applicant shall develop and maintain adequate green belt all around the periphery.

13. The applicant shall provide rain water harvesting system and shall provide proper storm water management system.

14. This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court

15. The applicant shall furnish the Environmental statement for every financial year ending with 31st March in Form-V as per Environment (Protection) Rules, 1986. The statement shall be furnished before the end of September.

16. The applicant shall display flow diagram of the pollution control system near the pollution contol system/s

NOTE:

The Conditions A(2(a)) mentioned in the schedule are not applicable.

Additional Conditions:

1. The occupier shall comply with all the Additional Conditions and Standards stipulated in Annexures-I,A,B & C attached with this consent order.
2. This consent order contains 18 pages including Additional Conditions and Annexures.
3. The products with quantities, water consumption, waste water generation, mode of disposal with standards, air pollution sources with control measures mentioned in Additional Conditions attached with this order shall be considered and to be complied by the industry.
4. This CFO-Exp order is issued including the activities / products indicated in the CFO order No:AW-329434 PCB ID:11517 dated:25.01.2022. Hence the CFO order No. AW-329434 PCB ID: 11517 dated: 25.01.2022 is treated as null and void from the date of issue of this Order.

Chim.No.	Chimney attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed,in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	Boiler	Incineration boiler-35 TPH (New)	50	PM,SO2,NOx,CO, NMHC	30,600,300,-,-	BIO	ESP,PRT	At all times
2	Boiler	Boiler-100 TPH	70	PM,SO2,NOx,CO, NMHC	50,-,-,-,-	BAG	ESP,PRT	At all times
3	Any Other.....	10 TPH Vibaratory screening plant	15	PM,SO2,NOx,CO, NMHC	150,-,-,-,-	PM < 150 mg/Nm3	DUS,PRT	At all times
4	Boiler	Boiler - 45 TPH	44	PM,SO2,NOx,CO, NMHC	50,-,-,-,-	BAG	ESP,PRT	At all times
5	D.G. Sets	DG SET-500 KVA	7	PM,SO2,NOx,CO, NMHC	-,-,-,-,-	DIE	AEC	At all times
6	D.G. Sets	DG SET-1000 KVA	30	PM,SO2,NOx,CO, NMHC	75,-,710,150,100	DIE	AEC,PRT	At all times
7	Boiler	Boiler-120 TPH	72	PM,SO2,NOx,CO, NMHC	50,-,-,-,-	BAG	ESP,PRT	At all times

Note:

ESP,PRT : E.S.P

DUS,PRT : Dust Collector

AEC : Accoustic Enclosures

AEC,PRT : Accoustic Enclosures

Note:

1. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection)Rules.

2. There shall be no smell or odour nuisance from the industry.

LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2\,(\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 100 mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period

3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

For and on behalf of the
Karnataka State Pollution Control Board

Signature Not Verified
Digitally signed by
Date: 2024.03.28 16:34:45 +05:30

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಕಾರವಾರ
"ಪರಿಸರ ಭವನ", ನ್ಯೂ ಕೆ.ಎಚ್.ಬಿ. ಕಾಲೋನಿ,
ಹಬ್ಬುವಾಡಾ, ಕಾರವಾರ-581 306, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆ.
ಫೋನ್ / ಫ್ಯಾಕ್ಸ್ : 08382-227058
ಇಮೇಲ್ : karwar@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್ : http://kspcb.karnataka.gov.in

Karnataka State Pollution Control Board
Regional office, Karwar
"Parisara Bhavan", New K.H.B. Colony,Habbuwada,
Karwar-581 306 Uttara Kannada District.
Phone/Fax : 08382-227058
Email : karwar@kspcb.gov.in
Website : http://kspcb.karnataka.gov.in

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

towards a cleaner Karnataka

PCB/RO (KWR)/NGT /OA.No. 851/2022/2023-24/ ೧೧ **Date:** 6 MAY 2023

To,

The Member Secretary
Karnataka State Pollution Control Board
#49, Parisara Bhavana
Church Street, Bengaluru-01.

Kind attention: Law Officer-Legal Cell, KSPCB

Sir,

Subject: Submission of inspection report with respect to M/s. EID Parry (India) Ltd., Hullatti Village, Haliyal Taluk, Uttaar Kannada District in the matter of OA No. 851/2022, dated: 10.01.2023-reg.

Reference:

1. The Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated:10/01/2023 in respect of OA No.851/2022
2. Board office letter No. 7777, dated: 17/02/2023 addressed to the Deputy Commissioner, Karwar.
3. Inspection conducted by the committee on 24/02/2023.
4. Letter addressed to Board office regarding extension of timeline vide no. 1702 dated: 06/03/2023.

****

Hon'ble NGT, Principal Bench, New Delhi has passed an order in OA No.851/2022, vide reference-1 above, based on the application filed by Dr Prasad Bhandge complaining that M/s EID Parry (India) Ltd., is discharging untreated effluents in to the nearby Hanumantha pond and contaminated the ground water table affecting the source of drinking water available to live stock and residents nearby. The complainant also alleges that the discharge of effluents in the river Kali is also causing water pollution in the area and the fly ash generated in the unit is not handled scientifically and agricultural produce of the villagers are affected.

Hon'ble NGT, Principal Bench, New Delhi has called for a factual report covering the issues raised by the complainant and industry's compliance to the consent conditions. For this purpose, Hon'ble NGT has constituted a joint committee comprising of state PCB and District Magistrate of Karwar to visit the site and collect the relevant information & submit a factual report including the details of action taken within 02

months and further listed the matter for hearing on 24.03.2023. It is mentioned that the State Pollution Control Board would be the nodal agency for co-ordination and compliance. Based on the Hon'ble NGT order, KSPCB has issued the OM appointing Senior Environmental Officer, Zonal Office, Mangalore as the representative of KSPCB for inspection and submission of the reports vide OM No 7777, dated 17/02/2023. .

Further, it is to be submitted that the joint committee comprising of the Deputy Commissioner, Karwar and the Senior Officers of KSPCB, along with the representatives of the Agriculture Dept., have inspected the location in question on 24.02.2023 and collected the ground water samples and the soil samples in the surrounding village adjacent and downstream of the industry and the samples have been submitted for the analysis. Reports of analysis will take some time as there are several parameters to be analysed in each of the bore well samples and further soil analysis report will have to be submitted by the Agriculture Department. Hence, this office requested extension of time for submission of joint committee report vide ref (4).

Inspection report of joint committee with respect to M/s. EID Parry (India) Ltd., Haliyal along with photos taken during inspection, analysis report, and annexures 1 to 6 are here with submitted for kind perusal and needful.

Thanking you,

Your's faithfully,

Environmental Officer
KSPCB, RO, Karwar

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO: 851 OF 2022

Report of Joint Committee, as per National Green Tribunal (NGT), Principal Bench, New Delhi orders in the matter of Original Application number 851 of 2022, Dr. Prasad Bhandge Vs State of Karnataka, has passed an order dated 10th January, 2023.

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REPORT OF JOINT COMMITTEE CONSTITUTED IN THE MATTER OF ORIGINAL APPLICATION NO. 851 OF 2022 FILED BY DR PRASAD BHANDGE. VS STATE OF KARNATAKA, SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI, AS PER ORDER DATED 10/01/2023, REGARDING POLLUTION CAUSED BY M/s EID PARRY (INDIA) LTD., HALIYAL, UTTARA KANNADA DISTRICT, KARNATAKA.

1.0 Preamble:

In the matter of Original Application No 851 of 2022, Dr. Prasad Bhandge Vs State of Karnataka, the National Green Tribunal (NGT), Principal Bench, New Delhi has passed an order dated 10th January, 2023 ***(Annexure 1)*** and directed that *"it is appropriate to obtain a factual report covering issues raised in para 2&3 above and the compliance with consented conditions. For the purpose thereof, we constitute a joint committee comprising of State PCB and District Magistrate, Karwar to visit the site, collect relevant information and submit a factual report including the details of action taken, if any, within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The nodal agency for coordination and compliance will be State PCB".*

The applicant Dr. Prasad Bhandge has filed an application before the Hon'ble NGT that, M/s EIDParry sugar mill at Haliyal, District Uttara Kannada Karwar, Karnataka which is discharging untreated industrial effluent into nearby pond at Survey No. 39, Hanumanth Kere and also contaminating ground water table affecting the source of drinking water available to livestock and residents in nearby area. The complainant also has alleged that the discharge of effluents in the river Kali is also causing huge water pollution in the area and the fly ash generated in the unit is not being handled scientifically, but, is being dumped in open area and agricultural fields affecting agricultural produce of the villagers.

2.0 Constitution of the Committee:

In compliance to Hon'ble NGT order, the Member Secretary, Karnataka State Pollution Control Board (KSPCB) has nominated Senior Environmental Officer, Zonal Office, Mangalore as the representative of KSPCB for joint inspection, vide Office Memorandum No. PCB /137/HPI/2016-17/2023/7777, dated 17.02.2023 the copy of the same is enclosed as **Annexure 2**. Further, Deputy Commissioner has asked the local

Agriculture Officer to be part of the inspection. Accordingly, the Joint committee consisted of the following members:

Sl. No	Name & Designation	Details
1	Deputy Commissioner, Uttara Kannada Distrcit, Karwar.	Chairman
2	Regional Senior Environmental Officer – Mangaluru No.10B, Baikamady Industrial Area, Mangaluru-575011	Member
3	Agriculture Officer (Technical), Office of the Asst. Director of Agriculture (ADA), Haliyal representing the ADA, Haliyal	Invitee
4	Environmental Officer (I/c), Karnataka State Pollution Control Board, Regional Office, Udupi – 576 104	Member Convener

The Member Convener of the committee communicated the date of inspection to the Committee members for carrying out inspection on mutually agreed dates i.e. **February 24th, 2023**.

Accordingly, the site inspection was carried out on 24th February 2023 with the following members:

1) Sri. Prabhuling Kavalikatti IAS, Deputy Commissioner, Uttara Kannada Distrcit, Karwar.
2) Smt. Vijaya Hegde, Senior Environmental Officer, Karnataka State Pollution Control Board, Divisional Office, Mangaluru, Dakshina Kannada District
3) Dr. Ganapati Hegde, Deputy Environmental Officer, (Environmental Officer In charge), Karnataka State Pollution Control Board, Regional Officer, Karwar.
4) Sri. Theerthaya S. Chikkamath, Agriculture Officer (Technical-1), Office of the Assistant Director of Agriculture, Haliyal.

The Committee met the complainants near the Hanumantha kere (Hanumantha pond) at the backside of the industry in question and had discussion about the case, later, proceeded for field inspection and environmental samplings around M/s. EID Parry (India) Ltd., Haliyal. Sampling was carried out both within and outside the industry premises.

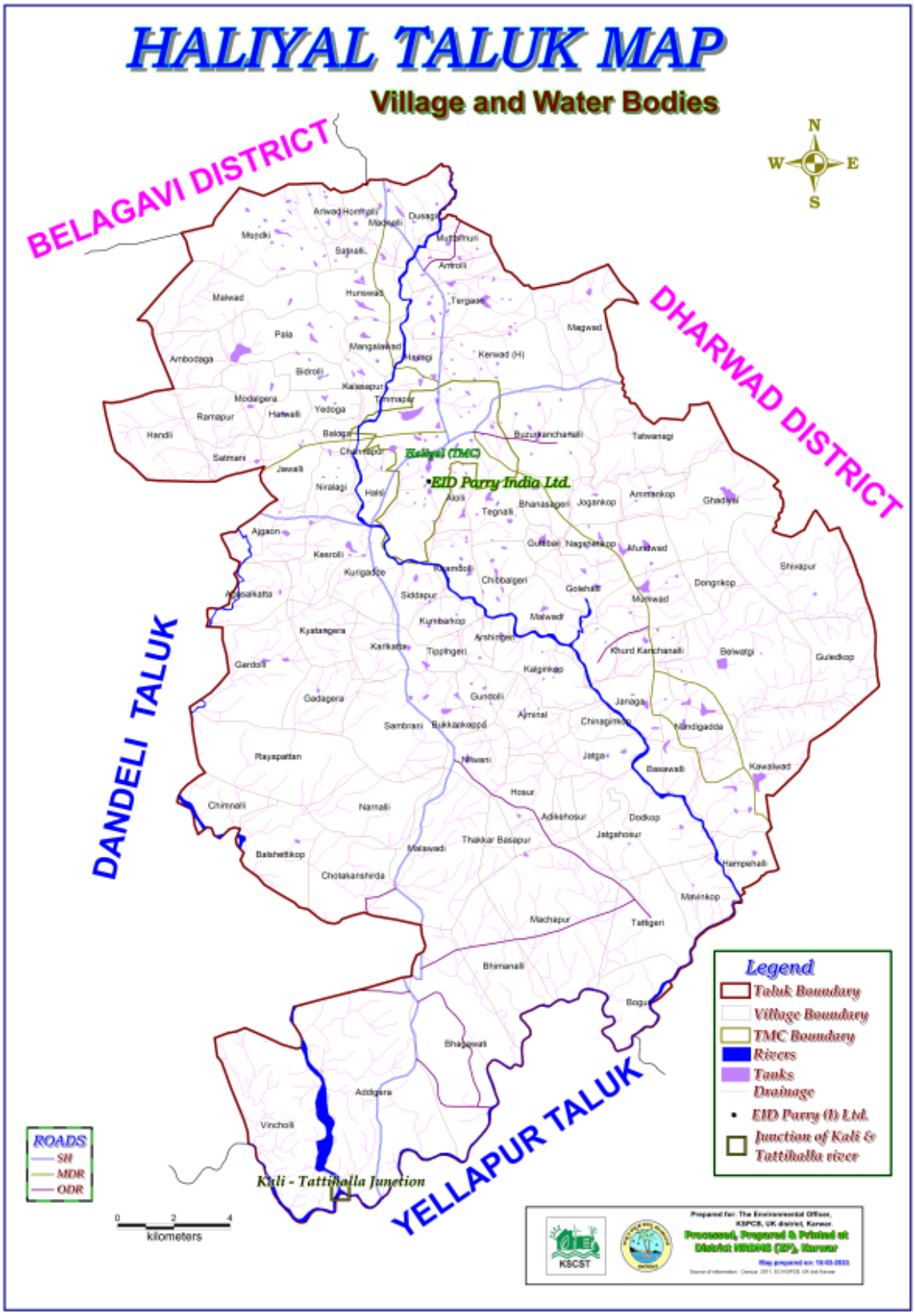
3.0 Background about Haliyal town:

Haliyal Taluka in Uttara Kannada District of Karnataka has population of 1,19,357 as per 2011 census. Haliyal is a Town Municipal Council formed on 19/03/2018 and as of 2011 census, its population is 24,232. The municipality consists of 23 wards. The industry, M/s EID Parry (India) Ltd., is located within this Haliyal Town Municipal limit at Hullatti village.

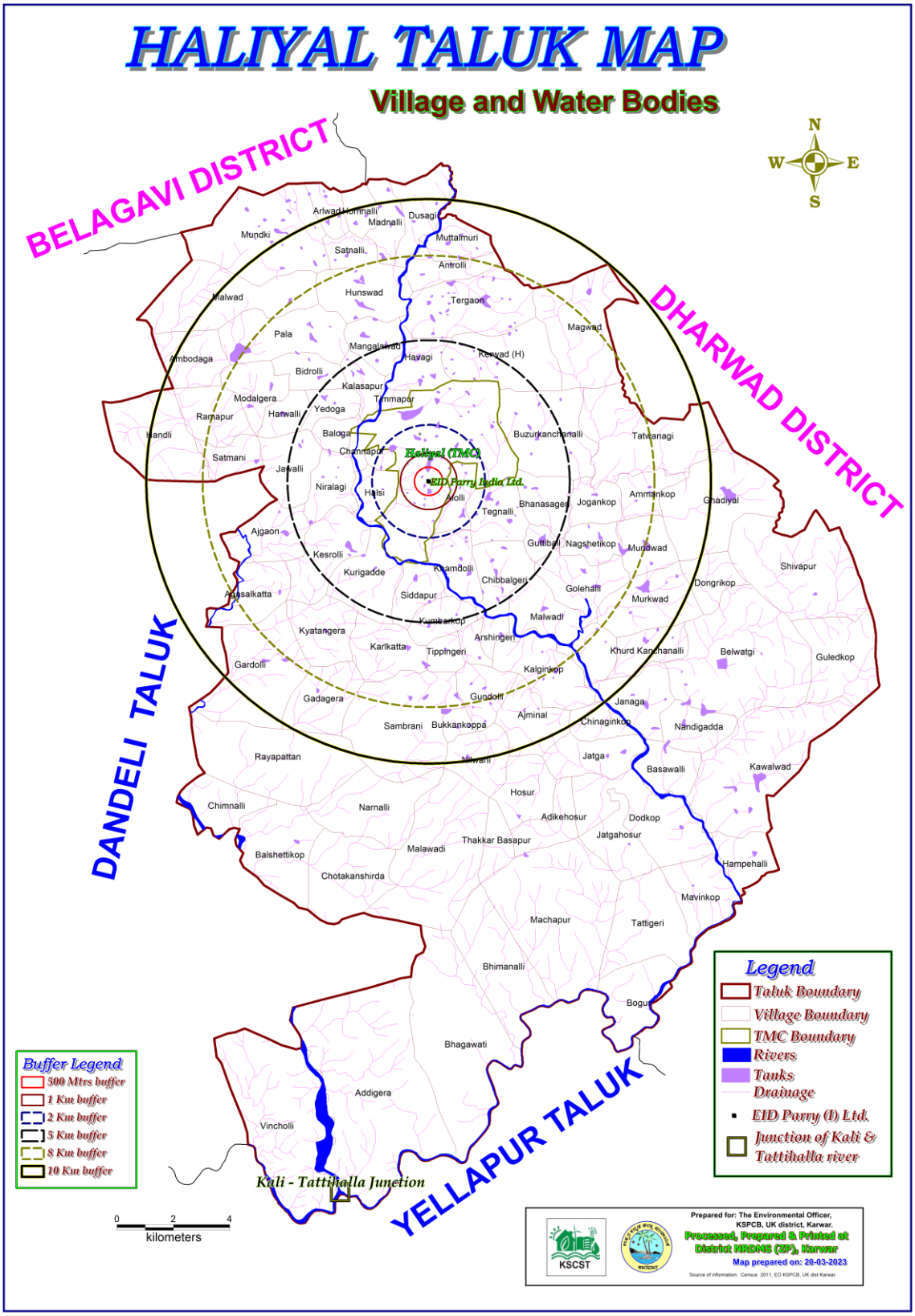
Haliyal TMC and Taluk is having agricultural, commercial and few industrial activities including rice and poha mills, paper board making using ETP sludge of paper mill industry located in the nearby Dandeli Taluk.

About 68% of the geographical area in Haliyal taluk is Forest area. In rest of the area, people do agriculture and cultivate crops like Maize, Paddy, fruits and vegetables, sugarcane and cotton. Water intensive crops like sugarcane and paddy are grown in 70% of total crop area. Irrigation from bore well accounts for about 65.6% of the total area irrigated whereas irrigation from tanks accounts for 32.6% of the total area of irrigation. Generally, the drainage pattern of the river is dendritic to sub dendritic. The soils of Haliyal taluk can broadly be classified into clayey and clayey skeletal soils. Haliyal town is not having sewerage network; residential households are having individual septic and soak pit for sewage disposal; sewerage network for Haliyal town is yet in the process of establishment. Town has solid waste management system with door to door collection and a landfill site.

Tatti halla is a small tributary of Kali river and it has lean flow of water during summer. The Kali River has its origin near the village of Kushavali of Joida Taluka, 15°14′56″N 074°17′58″E, in the Western Ghats. It flows eastwards into the Supa Dam Reservoir, and then Dandeli town and passing south of Dandeli, it flows southeast into the Bommanalli Reservoir. After the village of Bommanalli the Kali turns south and at 15°05′21″N 074°43′57″E is joined by the Tattihalla tributary from the left (west). The distance from M/s EID Parry (India) Ltd. to point where the Tattihalla tributary joins the Kali is approximately 30 Km. An irrigation dam is built across this rivulet at about 5Km before joining to river Kali.



Map 1: Haliyal taluk with TMC Boundary and river, tanks and drainage details



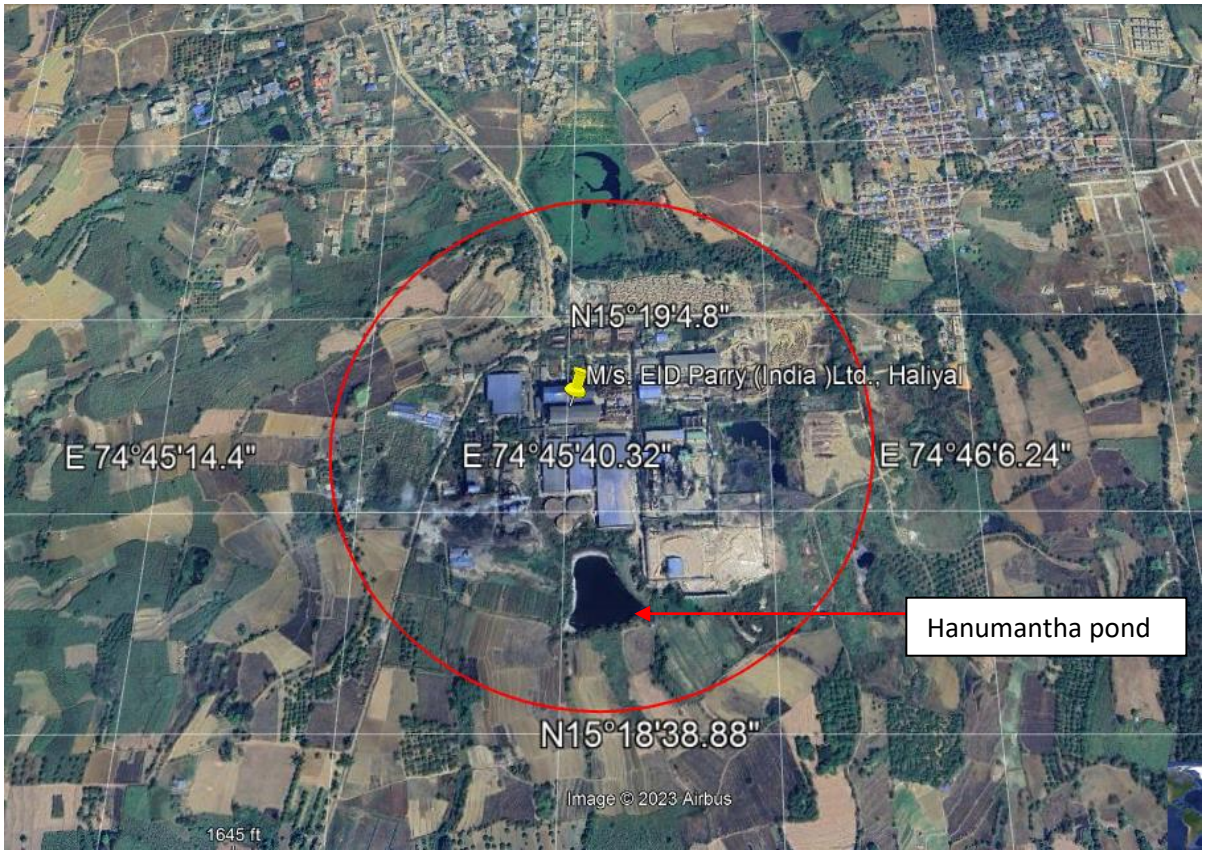
Map-2: Salient features around10 Km boundary of M/s EID Parry (India) Ltd., Haliyal

4.0 Inspection of M/s. EID Parry (India) Ltd., Hullatti, Haliyal & its compliances to Consent conditions of KSPCB:

I). Details of location, Category, production, consent and authorisation status:

Name & Location	**M/s. EID Parry (India) Ltd.,** **Hullatti Village, Haliyal-Taluk,** **Uttara Kannada-Distrcit**
Category and Classification	Large-Red (17-Category) Sugar, Distillery and Co-generation plant Latitude: 15º18'58.40"N; Longitude: 74º45'40.90"E
Activity & KSPCB consented Production Capacity	Manufacturing of white crystal sugar, Co-generation power, molasses-based distillery and its by-products as follows: ➢ Refined Sugar/Plantation white sugar- 44,562.50MT/Month ➢ Co-generation Power- 40,176 MWH ➢ Bagasse- 1,01,602.50MT/Month ➢ Filter Cake-7,672.5MT/Month ➢ Molasses- 19,607.50MT/Month ➢ R.S./ENA/I.S./ETHANOL-2,790 KL/Month
Status of consent and validity	Consent for operation (CFO) obtained under Water & Air Act is valid up to 30/06/2026 vide consent order no. AW-329434, dated; 25/01/2022.
Status of Authorization under Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016	Unit has valid Authorization under Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 for the period up to 30/06/2026 vide no. 328508, dated; 3/12/2021.
Date of Inspection	24/02/2023
Persons Contacted during inspection and sampling time	Sri. Venkata Rao-Senior Vice President of the industry Sri. Alam Sha-Manager Distillery Sri. Ganeshan- Assistant Manager Water and Effluent Treatment Plant (WTP &ETP incharge) Farmers and representative of complainant present;

	1. Sri. Prashanth Laad- Representative of Dr. Prasad Dandge (Complainant) 2. Mahesh Tergaonkar- Representative of Dr. Prasad Dandge (Complainant). 3. Sri. Manohar Narayan Bandge- Representative of Dr. Prasad Dandge (Complainant). 4. Sri. Bheemappa- Farmer 5. Sri. Parashuram Chauhan-Farmer 6. Sri. Hussain Sab Raje Sab Nadaf-Farmer 7. Sri. Mahadev Narayan Patil-Farmer 8. Sri. Pundalik Antrolkar-Farmer 9. Sri. Arun Mahendrakar-Farmer 10. Sri. Anvar Nabisab Nadaf-Farmer **11.** Sri. Parashuram Maruti Belganvkar



Map 3: Google image of M/s. EID Parry (India) Ltd., Haliyal and circle represents 500m radius

II) Preamble about the industry and its EC/CFE/CFO details: -

This industry was first established as M/s Bharat Sugars Ltd., at Hullatti Village, Haliyal Taluk, Uttara Kannada District, the industry had obtained the consent to operate from KSPCB for stand-alone sugar factory with sugarcane crushing capacity of 3500 TCD vide No. 105 dated 05.07.2006 and co-generation plant of 24 MW vide No. 215 dated 03.11.2006. Subsequently, they have sold this company to M/s GMR Sugars Ltd and M/s GMR Sugars have obtained CFE expansion for an additional molasses-based distillery of 50 KLPD vide No. 31 dated 17.05.2008 and continued to operate until 2010, they had valid consent under Water Act and Air Act from KSPCB for the period up to 30.06.2011. They had obtained necessary Environmental Clearance (EC) for the said products through MoEF (IA division) dated 18.10.2007.

Later, M/s GMR Industry was taken over by M/s. Parry's Sugar Industries Ltd., on 15.11.2010. Subsequently, the Parry Sugar Industries Ltd., has changed its name as M/s EID Parry (India) Ltd., and have expanded the sugar cane crushing capacities and also established a molasses-based distillery. The industry has obtained consent for expansion from KSPCB and obtained the required EC from MoEF and CC for its subsequent expansion activities as below:

Sl No	CFE/CFO/EC	Date of issue of consent/EC	Details of products
1	1st CFE expansion	KSPCB consent order no. 1290, dated; 24/01/2013.	• Sugar Cane Crushing capacity from 3500TCD to 4800TCD
2	Environmental clearance (EC)	Govt. of Karnataka vide No. FEE 78 ECO 2013 dated 13.12.2013	• Obtained EC for the increased production capacity from 3500 TCD to 4800 TCD crushing
3	Environmental Clearance (EC)	Ministry of Environment and Forest, Climate Change (IA Division) no. F. No. J-11011/336/2012 IA II (I), dated: 04/02/2015	• EC obtained for increasing the Sugar cane Crushing of Capacity from 4800 TCD to 6000 TCD, • Co-generation power plant of capacity from 24 MW to 34MW, • Molasses based distillery from 45 KLPD to 90KLPD and • power from incineration boiler of 3MW
4	CFE Expansion for expansion in	vide KSPCB consent order no. 1481, dated 5/11/2015.	• Sugar Cane crushing of capacity 4800TCD to 6000TCD,

	the name of M/s. EID Parry (India) Ltd.		• Co-generation from 24MW to 34 MW • molasses-based distillery from 45 KLD to 90KLD • Co-generation from spent wash incineration boiler of capacity 3MW
5	CFE Expansion for expansion in the name of M/s. EID Parry (India) Ltd.	Vide KSPCB consent order no. 1481, dated 5/11/2015.	• Sugar Cane crushing of capacity 4800TCD to 6000TCD, • Co-generation from 24MW to 34 MW • molasses-based distillery from 45 KLD to 90KLD • Co-generation from spent wash incineration boiler of capacity 3MW
6	Environmental clearance	Vide MoEF and CC order dated 11th August, 2020	• Sugar cane crushing from 6000 TCD to 11,500 TCD • Co-gen Power plant from 34 MW to 54 MW
7	CFE expansion	KSPCB consent order no CTE-323225, dated 29/01/2021	• Sugar cane crushing of 11,500 TCD • Co-gen power plant of 54 MW
8	Latest Consent for operation (CFO) by KSPCB	KSPCB combined consent for operation order vide No. AW-329434, dated: 25/01/2022 and is valid up to 30/06/2026. for sugar cane crushing capacity for 11500TPD, Cogeneration power plant of capacity 57MW (including 3 MW from incineration boiler) and molasses- based distillery of capacity 90KLD.	Consent order is issued for the following products/by-products • Refined Sugar/Plantation white sugar-44,562.50MT/Month, • Co-generation Power- 40,176 MWH, • Bagasse-1,01,602.50MT/Month, • Filter Cake-7,672.5MT/Month, • Molasses-19,607.50MT/Month, • R.S./ENA/I.S./ETHANOL-2,790 KLT/Month

- **Details of Complaint:**

  Earlier, based on the compliant dated 25/05/2022 from Dr. Prasad Bhandge and others that Hanumantha pond which is downside of M/s EID Parry (India) Ltd., is polluted due to the effluent discharge from the industry, local officers of KSPCB have inspected the industry and surrounding area on 26/05/2022. During inspection, it was observed that sudden and heavy pre-monsoon showers during the 3rd and 4th weeks of May 2022 have created surface run-off including stagnant water in the drains near sugar and distillery section and joined the Hanumantha tank, making the water of the pond brownish in colour. Based on the observations, local officer has issued notice dated 27/05/2022 for the non-compliances. Industry has submitted compliance report on 9/06/2022. Further, a meeting regarding tank conservation and development was held on 17/08/2022 under the chairmanship of Deputy Commissioner at Karwar, Uttara Kannada and during the meeting, it was directed to inspect and report on status of Hanumantha tank once again. Based on the above, industry was again inspected by the Environmental Officer (I/c), KSPCB on 18/08/2022 in the presence of officials of TMC-Haliyal and issued notice vide no. 869, dated 26/08/2022 for the non-compliances observed during inspection. Industry Authority has submitted compliance report to the notice on 09/09/2022. Further, Assistant Commissioner, Karwar and Environmental Officer (I/c), Karwar (IC) have jointly inspected the industry and its suburbs on 25/08/2022 followed by meeting with the industry and during the meeting, direction was given to industry authority for de-siltation and rejuvenation of Hanuman tank.

III) Manufacturing Process details:

- **Sugar Mill section:**

  Reception of sugar cane -> Shedder/crusher-> Diffuser-> Screening of juice-> Evaporation-> Boiling-> Crystallization-> Centrifugals -> Sugar and molasses separated.

- **Distillery Section;**

  Molasses-> Dilution of Molasses ->Fermentation-> Distillation-> Rectified Spirit and Ethanol generation.

IV) Observations made during inspection:

a) Water Pollution Control Status:

The source of water is Kali River**.** The water is consumed for manufacturing process, boiler and domestic purpose; permitted water consumption and waste water generation as per the KSPCB consent are as below:

Sl. No	Purpose	Water Consumption in KLD	Waste water generation in KLD	Final disposal
1	Domestic purpose	45	36	Septic Tank and Soak Pit
2	Boiler Feed	668	331	The trade effluent generating from the existing unit shall be treated in the existing ETP of capacity 1600 KLD. The trade effluent generated from the expansion activity shall be treated in the new ETP of capacity 1000 KLD in addition to the existing ETP and treated water shall be used for on land irrigation within the agricultural land of the industry in an area of 62 Acres.
3	Cooling water	1845	125	
4	Manufacturing purpose (Sugar mill)	142	1134	
5	Manufacturing purpose (distillery and Co-gen plant)	791 KLD fresh water (+200 KLD of sugar mill condensate water)	868	
	Total	3491 KLD fresh water	2494	

b) ETP Details:

Effluent treatment plant area was visited. Unit has provided ETP of capacity 2600 m^3/day (1600 m^3/day old ETP & 1000 m^3/day new ETP) and all the units of ETP were under operation during inspection.

The unit operations of old and new ETP are as below.

Old ETP of capacity 1600 KLD		
Sl. No.	**ETP units**	**capacity**
1	Bar screen chamber	4.2cum
2	Oil removal tank	20.4cum
3	Oil collection pit	1.0cum
4	Equalization tank	500cum
5	Lime dosing tank	3.375cum
6	Flash mixer tank	10.58cum
7	Tube settler tank	45cum
8	Feed tank	48.6cum
9	Anaerobic reactor	755.65cum
10	Bio-tower	384cum
11	Settling tank	41.5cum
12	Aeration tank-1	225cum

13	New Aeration tank-2	2106cum
14	Primary clarifier	158.96cum
15	New secondary clarifier	450cum
16	Treated effluent collection tank	41.4cum
17	New sludge drain bed	350cum
18	Sludge drying bed	350cum
19	Filter chamber	9cum
New ETP of capacity 1000 KLD		
Sl. No.	**ETP units**	**capacity**
1	Bar screen chamber	30 cum
2	Oil skimmer tank	115 cum
3	Equalization tank	1450 cum
4	Lime dosing tank	4 cum
5	Aeration tank	4854 cum
6	Clarifier	330 cum
7	Sludge drying beds	350 cum

c) Online Monitoring Details of ETP: ETP was under operation during inspection. The industry has provided online continuous effluent monitoring system which shows real time data for the parameters such as pH, Flow rate, BOD, COD and TSS. The real time data is connected to CPCB server. The online reading during inspection are as follows,

Parameter	Readings
pH	7.09
COD (mg/L)	116.18
BOD (mg/L)	46.42
TSS (mg/L)	13.8
Temperature (°C)	31.8

d) Air Pollution Control Status:

i) The sources of air pollution in the unit and control measures adopted is as below: -

Sl. No.	**Air Pollution source**	**Air Pollution control measures provided**
1	Vibratory screen- 10 TPH coal screening	Chimney Ht.15m. AGL with multi cyclone dust collector.
2	Boiler- 15 TPH (Coal fired)	Chimney Ht.50m. AGL with Bag filter.

3	Boiler- 45 TPH (Bagasse fired)	Chimney Ht.44m. AGL with E.S.P.
4	Boiler- 120 TPH (Bagasse fired)	Chimney Ht.72m. AGL with E.S.P.
5	D.G. Set -500 KVA	Chimney Ht.30m AGL with acoustic enclosures.
6	D.G. Set -1000 KVA	Chimney Ht.30m AGL with acoustic enclosures.
7	Boiler- 100 TPH - (Bagasse fired)	Chimney Ht.70m. AGL with E.S. P

ii) OCEMS of stack: Industry has installed Online Continuous Stack Emission Monitoring System (OCEMS) to the chimney attached to the boiler of capacity 15TPH at distillery section for PM, SOx and NOx to measure the real time data about its emissions as per the CPCB directions and consent conditions. Readings noted during inspection are as below:

Parameter	Readings	Prescribed limit mg/nm^3
Particulate Matter (mg/nm^3)	62.91	150
SOx(mg/nm^3)	61.0	600
NOx mg/nm^3.	272.0	300

iii) Stack Monitoring by KSPCB:

Samples of emission from other stacks of sugar mill section and also distillery section were monitored manually by the KSPCB on 30.01.2023 and the results of analysis are as below:

Boiler	Particulate Matter (mg/nm^3)	
	Prescribed limit	Measured value
120 TPH boiler	150	121
100 TPH boiler		99
15 TPH boiler		132

The results are conforming to the prescribed limits as per consent order.

e) Hazardous Waste Management:

Industry has obtained authorization from KSPCB under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 vide no. 328508, dated: 3/12/2021 for the period up to 30/06/2026.

Type of hazardous waste generated and mode of disposal for which authorization given are as follows: -

Waste Category	Hazardous Waste generated	Authorized Quantity	Method of disposal as per authorization
5.1	Used Oil	0.5 MT/A	Shall be stored in secured manner and handed over to authorized re-processors/recyclers.
5.2	Wastes Residues Contaminated with Oil	0.002 MT/A	Shall be stored in secured manner and handed over to KSPCB authorized incinerators/co-processing in cement kiln.
33.1	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes.	0.01 MT/A	Shall be stored in secured manner and handed over to KSPCB authorized recycler.

Authorities have submitted the annual returns under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 for the financial year 2021-22. As per the annual returns, the generation of used oil is 80 Litres, oil-soaked cotton waste is 70 Kg and Empty barrels/containers/liners contaminated with hazardous chemicals/wastes are not generated. Cotton waste was incinerated in the boiler and 95 Litres (including previous year stock 30 L) of used oil was utilized internally for lubrication and presently they have stored about 42 L of used oil in secured manner in barrel. The industry has generated waste category 5.2 more than the authorised quantity, hence, they have been directed to obtain an amendment in the authorisation to that extent.

f) Solid Waste Management:

Industry is generating following types of solid wastes within its premises from the process:

S. no.	Type of Solid Waste	Quantity generation in TPD	Mode of storage, treatment and disposal
1	Boiler Ash (Both fly ash and bottom ash) from sugar mill	**46.7**	Fly ash from Bagasse fired boiler is given to farmers as soil conditioner to be used in agricultural land and also for brick manufacturers
2	Distillery boiler ash	**15**	Is given to fertilizer plant owned by the same management for blending with the fertiliser as it is rich in Potash content.
3	Lime Sludge from	**2.0**	Mixed with press mud and given to

	Sugar industry		farmers as soil conditioner
4	Press mud	**247.5**	Is given to farmers to be used as compost/ manure.
5	ETP sludge	**0.46**	Given to farmers to be used as a manure.
6	Yeast sludge	**12**	Mixed with concentrated spent wash and incinerated in the boiler

As per the observations, the industry is disposing the solid wastes as per the consent issued by KSPCB and kept records for its disposal.

g) Compliance to Consent conditions of KSPCB:

Compliance to consent conditions issued by KSPCB is enclosed here with the report as **Annexure-3**. Industry has generally complied with most of the conditions such as, providing the required ETP, Air pollution control measures and meeting with the prescribed standards, however, certain non-compliances are observed which are as follows:

Sl. No.	Consent conditions	Non-Compliance observed
1	Industry shall explore the possibility of treating the sewage by providing STP of required capacity as the total domestic sewage generation is 24 KLD. Industry shall submit the details of source of domestic sewage along with plan of action for providing STP.	At present domestic sewage generated from toilet blocks and other washings are being discharged in to septic tank and soak pit. However, about 10KL of wash water from canteen facility is being treated in existing ETP. Industry has to provide the plan of action for providing the STP.
2	Fugitive emission near manufacturing area has to be controlled by adopting advanced technology. Progress made in this regard shall be furnished.	Fugitive emissions were noticed in sugar mill boiler section, bagasse handling area, coal handling area and distillery section and it has to be rectified/ controlled by industry by using advanced technologies and other control measures like, providing additional silos for storage of ash, water sprinkling arrangement, multiple rows of plantations on industry boundary, pavement of roads near the coal crusher area, etc.
3	The applicant shall submit storm water management plan & shall implement the same and submit the action taken report to the Board.	Storm water management plan provided by the industry is to be improved upon. Industry has provided rain water harvesting facility for its rooftop water and recharging its bore wells with collection pit of capacity about 6000 m^3 capacity. However, industry land is sloping on one side towards Hanumantha pond and as such any

		rain water from industry premises will directly reach the pond, if there are any spillages, the same gets carried away with rains. Industry shall take immediate action to contain the spillages locally and shall not allow the spillages/leakages to mix with the rain water. Otherwise, they shall collect the rain water contaminated with spillages separately and discharge the same only after giving preliminary treatment such as flocculation and sedimentation.
4	The industry shall provide metalled road for transportation of cane along with metalling of lateral roads.	Provided with metalled road for transportation of cane and concrete platform for vehicle parking. But, in other areas, specially ash handling and coal handling area, roads have to be metalled yet.
5	The industry shall provide 15 days storage tank for storing treated trade effluent.	Unit has provided one storage tank of capacity 8800 m^3 for collection of treated trade effluent. This is designed for the old crushing capacity and considering the expanded crushing capacity of 11500 TCD, the storage tank is insufficient to hold 15 days storage.
6	The applicant shall always store the bagasse and boiler ash in a closed shed and ensure that the bagasse & boiler ash shall not be stored in an open land, which may cause dust nuisance in the surrounding area during wind blow.	Unit has provided three number of ash silos with a total storage capacity of 40 Tons. A small quantities of fly ash are being stored temporarily in open area near bagasse handling section and sugar mill boiler section. Bagasse was stored in open yard and is provided with wind breaking wall. Recently, industry has installed briquette manufacturing unit at bagasse yard, but, it is not in operation yet.

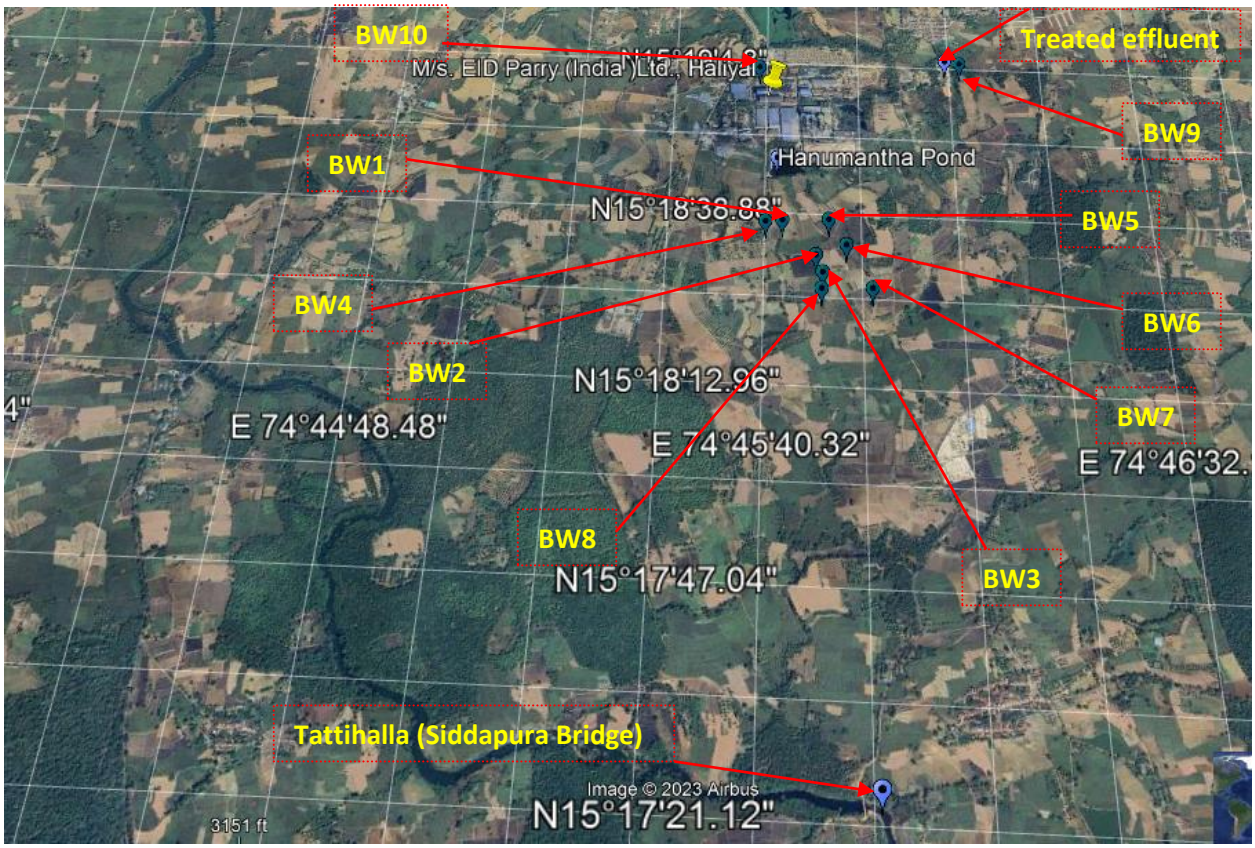
Industry has to come out with its action plan for complying with these consent conditions.

5. Collection of Ground water, Treated effluents samples and soil samples during inspection:

Joint committee has monitored the agricultural fields in the surroundings of the industry where the Hanumantha pond water and treated effluents are utilised for irrigation on a regular basis. During inspection, the joint committee has collected the samples of ground water, treated effluents and the soil samples which are as follows. The GPS readings of the sampling points and detailed location map of sampling is as below:

I. Bore-well Water Samples collected from nearby Farm Lands		
Sl. No.	Sample number	Sampling location details (GPS)
1	BW-1	N: 15.31388-E: 74.75803, Sy.No. 36, Alolli, Haliyal-Taluk (Dr. Prasad Bhandge's (complainant's)- farm land)
2	BW -2	N: 15.30823-E: 74.76275 Sy.No.46, Alolli, Haliyal-Taluk (Sri. Parashuram Chauhan-Sugar cane field)
3	BW -3	N: 15.30751-E: 74.76346 Sy.No.43, Alolli, Haliyal-Taluk (Sri. Hussain sab Raje Sab Nadaf-Sugar cane field)
4	BW -4	N: 15.30957-E: 74.76129 Sy.No. 32/2, Alolli, Haliyal-Taluk (Sri. Mahadev Narayan Patil-Sugar cane field)
5	BW -5	N: 15.30906-E: 74.75510 Sy.No. 32/2/4, Alolli, Haliyal-Taluk (Sri. Pundalik Antrolkar-Sugar cane field).
6	BW -6	N: 15.30873-E: 74.76419 Sy.No. 42/2B, Alolli, Haliyal (Sri. Arun Mahendrakar-Sugar cane field)
7	BW -7	N: 15.30685-E: 74.76508 Sy.No. 38/5, Alolli, Haliyal-Taluk (Sri. Anvar Nabisab Nadaf-Sugar cane field)
8	BW -8	N: 15.30908-E: 74.75520 Sy.No. 39/3, Alolli, Haliyal-Taluk (Sri Parashuram Maruti Belgavkar-Sugar cane field).
II. M/s. EID Parry (India) Ltd., Hullatti, Haliyal		
9	BW -9	N: 15.19027- E:74.46076 Bore well water sample near ETP of M/s. EID Parry (India) Ltd.,
10	BW -10	N: 15.19008- E:74.45392 Bore well water sample near Admin block of M/s. EID Parry (India) Ltd..
11	-	N: 15.19032- E:74.46056

		Treated Trade Effluent of M/s. EID Parry (India) Ltd., Collected from final treated water holding tank.
III. Pond and Nala water samples:		
12	-	N: 15.18457-E: 74.45416 Hanuman Tank, Haliyal- (At the boundary line to M/s. EID Parry (India) Pvt Ltd.,).
13	-	N: 15.17224-E:74.45540 Tattihalla (Siddapura bridge), Haliyal-Taluk.



Map3: Locations where environmental samplings conducted

The environmental samples (Treated effluent samples, Ground water samples and surface water samples) collected by the Committee were carried to the Regional Laboratory, KSPCB, Dharwad for further analysis. Soil samples collected by the Agriculture Officer, Haliyal was handed over to Asst. Agriculture officer, Sirsi for analysis. The environmental samples analysis report was made available to the Committee on March 23, 2023, and 19.04.2023, accordingly the committee finalized the report.

i) Analysis Results of the borewell water samples collected by the committee from adjacent farm lands:

SL. NO.	Parameters	Unit	PROTOCOL	(IS 10500) Drinking water standards		Results							
				Acceptable	Permissible	BW-1	BW-2	BW-3	BW-4	BW-5	BW-6	BW-7	BW-8
1	pH	Unit	4500-H	6.5 to 8.5	N R	7.1	7.1	6.9	7.2	7.6	7.8	7.7	7.5
2	B.O.D at 27^0 C, 3 days	Mg/ l	IS3025-44	--	--	1.1	1.2	1.2	1.2	1.4	1.2	1.1	1.3
3	Conductivity	µsiemens/Cm	2510b	--	--	1305	1570	1250	704	1037	1337	846	712
4	Turbidity	NTU	2130B	1	5	3	3	3	2	4	4	2	4
5	Dissolved Solids (DS)	Mg/ l	2540B	500	2000	840	1020	810	440	670	860	540	460
6	Total Hardness (CaCO3)	Mg/ l	2340C	200	600	560	528	432	264	352	440	268	224
7	Calcium (Ca)	Mg/ l	3500CaB	75	200	145.9	137.6	112.5	68.8	91.7	114.6	69.8	58.4
8	Magnesium (Mg)	Mg/ l	3500MgB	30	100	47.6	44.9	36.7	22.5	29.3	37.4	22.8	19.1
9	Chloride (Cl)	Mg/ l	4500-Cl-B	250	1000	188	240	184	104	108	168	92	104
10	Sulphate (SO_4)	Mg/ l	4500-SO^{-2} E	200	400	46.2	69.5	37.5	14.6	8.5	14.2	13.3	15.1
11	Nitrate (NO_3)	Mg/ l	SOP/WTD/22	45	NR	2.1	1.8	1.6	1.3	1.5	1.8	1.4	1.5
12	Iron (Fe)	Mg/ l	3111-Fe, B	1	NR	0.071	0.12	0.18	0.14	0.074	0.067	0.072	0.069
13	Fluoride (F)	Mg/ l	413D 16Ed	1	1.5	0.3	0.3	0.4	0.2	0.3	0.2	0.3	0.3
14	Phosphate (P)	Mg/ l	4500-P	--	--	0.011	0.014	0.021	0.019	0.012	0.011	0.009	0.01
15	Alkalinity (Alk,$CaCO_3$)	Mg/ l	2320B	200	600	360	364	344	192	428	496	312	196
16	Lead, (Pb)	Mg/ l	3111Pb, B	0.01	NR	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
17	Cadmium (Cd)	Mg/ l	3111 B	0.003	NR	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
18	Chromium (Cr)	Mg/ l	3111Cr, B	0.05	NR	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
19	Copper (Cu)	Mg/ l	3111Cu, B	0.05	1.5	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
20	Zinc (Zn)	Mg/ l	3111 Zn B	5	15	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
21	Nickel (Ni)	Mg/ l	3111Ni, B	0.02	NR	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
22	Manganese (Mn)	Mg/ l	3111-Mn, B	0.1	0.3	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL

The above table reveals that the bore well samples collected from farm lands adjacent to M/s. EID Parry (India) Ltd., Hullatti, Haliyal and its downstream are within the permissible limits of IS 10500 drinking water standards for the analyzed parameters.

ii) Analysis Results of the borewell water sample collected by the committee within industry premises:

SL. NO.	Parameters	Unit	PROTOCOL	IS 10500 Drinking water standards		Result	
				Acceptable	Permissible	BW-9 Near ETP	BW-10 back side of AO
1	pH	Unit	4500-H	6.5 to 8.5	N R	6.9	7.7
2	B.O.D at 27^0 C, 3 days	Mg/ l	IS3025-44	--	--	1.1	1.3
3	Conductivity	µsiemens/Cm	2510b	--	--	72	1211
4	Turbidity	NTU	2130B	1	5	2	3
5	Dissolved Solids (DS)	Mg/ l	2540B	500	2000	50	780
6	Total Hardness (CaCO3)	Mg/ l	2340C	200	600	28	256
7	Calcium (Ca)	Mg/ l	3500Ca B	75	200	7.3	66.7
8	Magnesium (Mg)	Mg/ l	3500Mg B	30	100	2.4	21.8
9	Chloride (Cl)	Mg/ l	4500-Cl-B	250	1000	8	136
10	Sulphate ($SO_{4)}$	Mg/ l	4500-SO^{-2} E	200	400	2.5	24.2
11	Nitrate ($NO_{3)}$	Mg/ l	SOP/WTD/22	45	NR	1.3	1.6
12	Iron (Fe)	Mg/ l	3111-Fe,B	1	NR	BDL	0.081
13	Fluoride (F)	Mg/ l	413D 16Ed	1	1.5	0.2	0.3
14	Phosphate (P)	Mg/ l	4500-P	--	--	0.009	0.015
15	Alkalinity (Alk, $CaCO_{3)}$	Mg/ l	2320B	200	600	24	436
16	Lead, (Pb)	Mg/ l	3111Pb,B	0.01	NR	BDL	BDL
17	Cadmium (Cd)	Mg/ l	3111 B	0.003	NR	BDL	BDL
18	Chromium (Cr)	Mg/ l	3111Cr, B	0.05	NR	BDL	BDL
19	Copper (Cu)	Mg/ l	3111Cu,B	0.05	1.5	BDL	BDL
20	Zink (Zn)	Mg/ l	3111 Zn B	5	15	BDL	BDL
21	Nickel (Ni)	Mg/ l	3111Ni, B	0.02	NR	BDL	BDL
22	Manganese (Mn)	Mg/ l	3111-Mn, B	0.1	0.3	BDL	BDL

The above table reveals that the bore well samples collected within the premises of M/s. EID Parry (India) Ltd., Hullatti, Haliyal are within the acceptable limits of IS 10500 standards except for the TDS in one of the samples which is within the permissible limits.

iii) Analysis Results of the Hanumanth water tank and Tattihalla collected by the committee:

Sl.No	Parametrs	Unit	Protocol	Result	
				Hanumanth water tank	Tattihalla nala/rivulet water
1	pH	Unit	4500-H	6.3	7.8
2	B.O.D at 27^0 C, 3 days	Mg/ l	IS3025-44	24.6	2.4
3	Free Ammonia, ($NH_{3)}$	Mg/ l	SOP/WTD/21	0.014	0.12
4	Dissolved Oxygen (D.O)	Mg/ l	4500-O	6.1	7.2
5	Sodium Absorption Ratio (S.A.R)	Mg/ l	SOP/WTD/14	0.56	1.7
6	Boron. B	Mg/ l	4500B	0.15	0.05
7	Conductivity	µsiemens/Cm	2510B	1934	552
8	Iron (Fe)	Mg/ l	3111-Fe,B	0.078	0.068
9	Fluoride (F)	Mg/ l	413D 16Ed	0.4	0.3
10	Nitrate ($NO_{3)}$	Mg/ l	SOP/WTD/22	6.1	2.2
11	Phosphate (P)	Mg/ l	4500-P	0.152	0.056
12	Sulphate ($SO_{4)}$	Mg/ l	4500-SO-2 E	32.4	6.5
13	Nitrite ($NO_{2)}$	Mg/ l	$4500NO_2$	BDL	BDL
14	Faecal Coliform	MPN/100 ml	IS 1622: 1981	94	48
15	Total Coliform	MPN/100 ml	IS 1622: 1981	148	94
16	Faecal Streptococci	MPN/100 ml	IS 1622: 1981	48	26
				Meeting Class D of CPCB	**meeting Class C of CPCB**

The above table reveals that the sample collected from Hanumanth water tank located adjacent and downstream of M/s. EID Parry (India) Ltd., Hullatti, Haliyal falls under Class- 'D' (Propagation of Wild life and Fisheries) of the CPCB Water Quality Criteria for designated best use. Similarly, the sample collected from Thattihalla (Siddapura Bridge), Haliyal Taluk falls under Class- 'C' (Drinking water source after conventional treatment and disinfection) of the CPCB Water Quality Criteria for designated best use.

iv) Analysis Results of the treated trade effluent samples collected by the committee;

Sl.No.	Parameters	Protocol	Unit	Limits	Result
1	pH	4500-H	Unit	5.5 - 8.5	7.2
2	B.O.D at 270 C, 3 days	IS3025-44	Mg / l	100	69
3	Suspended Solids (S.S)	2540D	Mg / l	100	80
4	Oil & grease (O&G)	5520B	Mg / l	10	BDL
5	Dissolved Solids (D.S)	2540B	Mg / l	2100	790

The above table reveals that the **treated trade effluent** sample collected from treated water holding tank of M/s. EID Parry (India) Ltd., Hullatti, Haliyal is **conforming** to the prescribed standards and parameters are well within the prescribed limits for on land for irrigation.

Apart from this, KSPCB is analyzing the treated effluent samples from the industry every month on a regular basis and the samples are meeting the KSPCB prescribed standards for irrigation. Analysis results of past one year is compiled and presented in **Annexure-4.**

v) Analysis report of Soil samples collected from Murkwada Hoble, Hullatti Village, Haliyal:

The soil samples were collected by the Agricultural Officer, Haliyal from the farm lands of the following farmers, farm lands are adjacent to the industry and some of these farmers are using the Hanumantha pond water for their sugar cane fields.

S.No	Name of the farmer	village	Survey No.	Present crop	pH	EC	Organic Carbon (In Percent)	P2O5 (Avail P in Kg/Ac)	K_2O (Avail K in Kg/Ac)	N (in Kg/Ac)
1	Bheemappa Parasannanavr	Hullatti	32/5 A	Sugar Cane	5.71	0.18	1.91	13.39	82.14	113.56
		Classification			Neutral	suitable	Excess	Medium	Medium	Very less
2	Parashuram Parasannanavr	Hullatti	32/5 B	Sugar Cane	5.37	0.24	1.8	6.79	120.23	113.56
		Classification			Neutral	suitable	Excess	less	Medium	Very less
3	Abdul Khadar Abdul Kareem Chibbalgeri	Hullatti	32/4A	Sugar Cane	7.01	0.31	1.89	6.15	130.65	113.56
		Classification			Neutral	suitable	Excess	less	Medium	Very less
4	Mahadev Narayan Patil urf Gowda	Hullatti	32/2	Sugar Cane	5.4	0.18	1.71	17.92	113.27	127.76
		Classification			Neutral	suitable	Excess	Medium	Less	Very less
5	Mohamadshafi Bidvale	Hullatti	37/1	Sugar Cane	5.32	0.07	1.64	6.53	80.03	127.76
		Classification			Neutral	Suitable	Excess	Less	Less	less
6	Manohar Narayan Bhandagi	Hullatti	36	Sugar Cane	6.5	0.14	1.36	13.01	115.38	113.56
		Classification			Neutral	suitable	Excess	Medium	Less	Very less
7	Manohar Narayan Bhandagi	Hullatti	36	Paddy	6.08	0.18	1.12	11.52	125.32	99.37
		Classification			Neutral	suitable	Excess	Medium	Medium	Very less
8	Parashuram Chowhan	Hullatti	42/2 C	Sugar Cane	6.01	0.16	1.74	29.04	132.09	99.37
		Classification			Neutral	suitable	Excess	Excess	Medium	Very less
9	Hussen sab Rajesab Nadaf	Hullatti	41/1	Sugar Cane	6.25	0.21	1.65	14.21	135.52	85.17
		Classification			Neutral	suitable	Excess	Medium	Medium	Very less

10	Prabhakhar Shripad Deshpande	Hullatti	38/2	Paddy	5.87	0.09	1.3	9.3	75.78	99.37
		Classification			Neutral	suitable	Excess	less	Less	Very less
11	Natalin Raimond Rodrigas	Hullatti	80	Sugar Cane	6.72	0.15	1.28	16.27	110.31	85.17
		Classification			Neutral	suitable	Excess	Medium	Less	Very less
12	Rudrappa Uppin	Hullatti	48/1 B	Sugar Cane	6.52	0.41	1.7	40.01	137.36	85.17
		Classification			Neutral	suitable	Excess	Excess	Medium	Very less
13	Anil Piraji Gouli	Hullatti	39/1 A	Sugar Cane	6.82	0.26	1.48	7.62	127.72	99.37
		Classification			Neutral	suitable	Excess	less	Medium	Very less
14	Ratnavva Ganapati Kamble	Hullatti	56/B 1	Sugar Cane	6.28	0.35	1.52	10.71	104.56	99.37
		Classification			Neutral	Suitable	Excess	Medium	Medium	Very less
15	Malleshi Basavanyeppa Uppin	Hullatti	47/1	Sugar Cane	6.54	0.17	1.29	6.32	102.13	99.37
		Classification			Neutral	suitable	Excess	less	Medium	Very less
16	Shankhar Jakkappa Mindolkhar	Hullatti	32/3	Sugar Cane	5.82	0.22	1.95	12.36	128.22	113.56
		Classification			Neutral	suitable	Excess	Medium	Excess	Very less

Analysis report of Soil samples collected from Murkwada Hoble, Hullatti Village, Haliyal Taluk

S.No	**Name of the farmer**	**village**	**Survey No.**	**Present crop**	Avail Cu (in ppm)	Avail Fe (in ppm)	Avail Mn (in ppm)	Avail Zn (in ppm)	Avail Sulphur (in ppm)	Avail Boron (in ppm)
1	Bheemanna Parasannanavr	Hullatti	32/5 A	Sugar Cane	3.902	54.32	13.33	0.514	30.68	0.056
		Classification			Adequate	adequate	adequate	deficiency	adequate	deficiency
2	Parashuram Parasannanavr	Hullatti	32/5 B	Sugar Cane	5.33	64.5	14.07	0.27	47.83	0.112
		Classification			Adequate	adequate	adequate	deficiency	adequate	deficiency
3	Abdul Khadar Abdul Kareem Chibbalgeri	Hullatti	32/4A	Sugar Cane	3.034	30.4	9.82	0.142	52.98	0.203
		Classification			Adequate	adequate	adequate	deficiency	adequate	deficiency
4	Mahadev Narayan Patil urf Gowda	Hullatti	32/2	Sugar Cane	3.142	60.96	14.64	0.572	44.22	0.322
		Classification			Adequate	adequate	adequate	deficiency	adequate	deficiency
5	Mohamadshafi Bidvale	Hullatti	37/1	Sugar Cane	4.714	59.06	14.45	0.564	17.21	0.189
		Classification			Adequate	adequate	adequate	deficiency	adequate	deficiency
6	Manohar Narayan Bhandagi	Hullatti	36	Sugar Cane	3.034	33.86	12.08	0.194	33.39	0.154
		Classification			Adequate	adequate	adequate	deficiency	adequate	deficiency
7	Manohar Narayan Bhandagi	Hullatti	36	Paddy	2.862	37.8	7.81	0.15	27.07	0.119
		Classification			Adequate	adequate	adequate	deficiency	adequate	deficiency
8	Parashuram Chowhan	Hullatti	42/2 A	Sugar Cane	3.774	54.06	13.75	0.834	50.78	0.182
		Classification			Adequate	adequate	adequate	adequate	adequate	deficiency
9	Hussen sab Rajesab Nadaf	Hullatti	41/1	Sugar Cane	4.082	46.64	9.49	0.792	57.76	0.203

		Classification			Adequate	adequate	adequate	adequate	adequate	deficiency
10	Prabhakhar Shripad Deshpande	Hullatti	38/2	Paddy	4.28	50.94	8.13	0.866	38.8	0.147
		Classification			Adequate	adequate	adequate	adequate	adequate	deficiency
11	Natalin Raimond Rodrigas	Hullatti	80	Sugar Cane	2.98	37.66	8.22	0.11	28.88	0.077
		Classification			Adequate	adequate	adequate	deficiency	adequate	deficiency
12	Rudrappa Uppin	Hullatti	48/1 B	Sugar Cane	3.594	40.24	8.01	1.06	58.07	0.147
		Classification			Adequate	adequate	adequate	adequate	adequate	deficiency
13	Anil Piraji Gouli	Hullatti	39/1 A	Sugar Cane	3.07	41.1	8.85	0.404	36.1	0.091
		Classification			Adequate	adequate	adequate	deficiency	adequate	deficiency
14	Ratnavva Ganapati Kamble	Hullatti	56/B 1	Sugar Cane	3.304	35.76	6.402	0.154	58.6	0.189
		Classification			Adequate	adequate	adequate	deficiency	adequate	deficiency
15	Malleshi Basavanyeppa Uppin À	Hullatti	47/1	Sugar Cane	2.798	32.82	6.956	0.156	15.34	0.07
		Classification			Adequate	adequate	adequate	deficiency	adequate	deficiency
16	Shankhar Jakkappa Mindolkhar	Hullatti	32/3	Sugar Cane	3.142	57.76	14.02	0.378	35.19	0.091
		Classification			Adequate	adequate	adequate	deficiency	adequate	deficiency

As per the Agricultural Officer, Haliyal, the soil sample collected from the above farmlands are suitable for carrying out agricultural activity by using additional major and minor nutrients based on crop type and with good agricultural practices. Report from Agriculture Officer is enclosed as **Annexure-5.**

6. Submission of Environmental Statement by the industry:

Industry has submitted environmental statement in Form-V for the year 2021-22 on 1/08/2022 and production details are as follows and production is found to be much below the consented capacities;

Products	Consented production capacity	Production for the year 2021-22 as per Form-V
Bagasse	53,010 MT/Month	333697MT
Molasses	10,230 MT/Month	59215.316MT
R.S./ENA/I.S/ETHANOL	2,790 KLT/Month	13750.118 KL
Sugar	23,250 MT/Month	141938.5MT

7. Other Observations made during inspection of the Joint Committee:

- Industry was under operation during inspection and sugar cane crushing activity which commenced on 11/11/2022 was still going on. Distillery unit was under operation as well.

- The industry was found to be surrounded by agricultural activity mainly sugar cane fields and few other crops like Mango plantations and Maize.
- The source of water is from Kali River. Total water requirement is 4686 cum/day, out of which the fresh water requirement will be 3491 cum/day.
- Industry has provided flow meters to the inlet and outlet of the ETP and keeping records of inflow and out flow of ETP.
- It has provided separate energy meters for the operation of ETP units and maintaining records.
- Industry has provided one coal shed at sugar mill section, however, portion of coal was stored in open area near Distillery unit creating fugitive emissions.
- Industry has stored bagasse in open yard in North-Eastern directions of the Hanumantha tank and is provided with GI sheet barricade towards tank boundary. It was the run off from this yard which escaped during heavy pre-monsoon showers May 2022 that reached the Hanumantha tank.
- Spent wash generated in distillery unit is being concentrated in MEE and concentrated spent wash is being burnt in boiler. Bottom ash is being taken to fertilizer plant and used as one of the ingredients for production of fertilizer.
- Boiler Ash from Sugar Mill section is being handed over to farmers to use as manure in their agricultural field and also for brick manufacturers. Unit has provided three number ash silos with a total storage capacity of 40 Tons. Apart from this, small quantities of fly ash are being stored temporarily in open area near bagasse handling section and sugar mill boiler section. Additional ash silos are required to be provided in order to avoid storage of ash in the open area which creates fugitive emissions.
- Construction of metalled internal road is under progress for movement of vehicles and concrete platform for parking lot to avoid fugitive emissions. Metalled roads are to be provided near the distillery boiler area and in coal crusher area.
- Unit has provided condensate polishing unit of capacity 1800 m^3/day as per the requirement of consent conditions of KSPCB. Civil work completed, plant and machineries were erected, however, trial run of the plant is under progress. The Vice president informed that, by the end February 2023, it will be taken for operation after trial run. Earlier, before expansion, this condensate was about 600 KLD and was taken to ETP directly. Now, with the condensate polishing unit, they are utilising this entire 1800 KLD as raw water for their process.
- There is a small irrigation pond of 4.38 acres, located at Sy No. 29 and belonging to TMC, Haliyal attached to the southern boundary of the industry, the slope of

industrial land is towards the pond. During rainy season, surface run off from the sloping lands of the industry reaches this pond. The runoff carries along with it any spillages/pump gland leakages from the distillery area on the industrial side and hence, the water in the pond has light brown colour. This water gets stocked in to the pond and overflow flows in the drain in between the sugar cane and paddy fields which further joins a rivulet (Thattihalla) 3-4 Km downward side. But, during summer, the overflow stops, the stocked water in this Hanumantha tank are pumped out for irrigating the sugarcane crops by some farmers. The pond water also serves as recharge pond for the surrounding bore wells. The pond completely dries up by mid-March every year. Thattihalla rivulet flows downward and at about 25 Km downstream, an irrigation dam is built across this rivulet.

- At the time of inspection, there was no discharge into Hanumatha tank. It was observed that the industry has taken the initiative for de-siltation and bund construction around Hanumanth tank, as per directions of Assistant Commissioner, Karwar, during his joint inspection on 25/08/2022. Water in the pond had turned muddy because of the desilting work.
- Hanumantha pond was having very small quantity water in it. This water was also turned muddy because of the desilting work undertaken by the industry. Bunding was being done around the pond.
- Photos taken during inspection are enclosed as **Annexure-6.**

8.0 Conclusions and recommendations of the Committee

- The industry is treating the sugar effluents in the ETP and the treatment consists of anaerobic and aerobic systems followed by tertiary filtration (PSF and ACF) units. The industry has ETP for treating 2600 KLD of effluents both from the sugar and distillery section. The treated effluents are meeting with the KSPCB stipulated standards and real time data of treated effluent quality is connected to the CPCB server. Treated effluents are collected every month from KSPCB and the results of analysis show that the parameters are within the prescribed limits to use it for irrigation. Even the treated effluent samples collected on the day of inspection is also meeting with the stipulated standards for irrigation.

- Similarly, spent wash from the distillery section are concentrated in Multiple effect evaporators and incinerated in the incineration boiler. Only the distillery condensate is

taken to the Sugar ETP for further treatment. During the off- season (from March to September), the influent to ETP consists of only distillery condensate.

- Spillages/pump gland leakages in the distillery section are taken to a collection tank through the rain water carrying drains and pumped to ETP. During first shower, rain water gets mixed up with these spillages/pump gland leakages and the overflow from the collection tank reaches the Hanumantha pond. The industry should completely avoid this and give proposal for containing the spillages/leakages locally without allowing it to come in contact with the rains. A proper storm water management plan has to be submitted by the industry to contain the spillages/leakages in the distillery section.

- At present domestic sewage generating from toilet blocks and other washings are being discharged to septic tank and soak pit. About 10KL of wash water from canteen facility is being treated in existing ETP. Industry has to submit proposal for Sewage Treatment Plant as per consent conditions of KSPCB.

- Industry has totally 04 boilers; one coal fired incineration boiler of 15 TPH for which it has provided bag filer followed by required chimney height and three bagasse fired boilers of 100 TPH, 120 TPH and 45 TPH for which it has provided individual ESP followed by individual chimneys of required height. For the coal fired boilers, they have provided Online continuous emission monitoring system (OCEMS) and connected to CPCB server. It is desirable to provide Online emission monitoring system (OCEMS) to the rest of the bagasse fired boilers also and connect them to CPCB server even though the CPCB directions do not make OCEMS mandatory for the bagasse fired boilers.

- Fly ash /bottom ash from sugar mill is stored in three numbers of silos of total capacity 40 tons and that from distillery in one silo of 15 Tons capacities. There is pneumatic conveyor system for the ash handling in sugar mill section, but, ash handling is manually done through trucks in distillery section leading to fugitive emissions. Industry has to handle this ash also through pneumatic system.

- Further, the silos provided are inadequate compared to the daily generation of ash and because of this gap, industry has opted for temporary storage of ash in the open area leading to lot of fugitive emissions. Industry has to make up this gap by providing additional silos for storage of ash. Apart from this, industry shall control the fugitive emissions by using advanced technologies and other control measures like, water sprinkling arrangement, multiple rows of plantations on industry boundary, pavement of roads near the coal crusher area, etc

- There is a coal crusher of capacity 10 TPH for which multi cyclone dust collector is provided, however, coal is brought to the crusher through trucks and as the area near the coal crusher is not paved/metalled, there is lot of fugitive emissions due to truck movements. Hence, industry should take up pavement/metalling of roads near the coal crusher area and distillery boiler area.

- Industry also has to plant enough number of multiple rows of saplings along its boundaries in all directions. Further, coal crusher shed is to be completely covered so as to avoid escape of any dust from this section. Also, conveyor belts have to be covered.

- Unit has provided one storage tank of capacity 8800 m^3 for collection of treated trade effluent. This is designed for the old crushing capacity and considering the expanded crushing capacity of 11500 TCD, the storage tank is insufficient to hold 15 days storage.

- There was no discharge of industrial effluents in to the Hanumantha tank. The industry was constructing bunds/trenches around the pond as a preventive step towards run off water joining the pond during the rainy seasons. But, this may end up in the reduction of pond life itself as all the surface run off are re-routed towards the open drain and there is possibility of water scarcity for farmers for irrigating their crops as this pond serves as recharge for the surrounding bore wells also. So, instead of industry re- routing the surface run off coming from its premises, it is desirable to keep the flow in to the pond, but, the industry shall control the spillages/any pump gland leakages in the distillery section locally.

- All the Ground water samples collected from the bore wells in the downstream of the Hanumantha pond including the one from the complainant's land were analysed for the drinking water parameters as per IS 10500. The analysis results show that the ground water quality is within the acceptable/permissible limits.

- The water analysis of Thattihalla rivulet (3-4 Km downstream of the industry) was also done and as per the results of analysis the water quality of the rivulet meets the Class "C" (Drinking water source after conventional treatment and disinfection) standards of water quality criteria based on designated best use of CPCB.

- As per the results of analysis of soil samples, soil quality has not deteriorated as on date. The Agricultural officer is of the opinion that the soil samples collected from farm lands are suitable for agricultural activity by using additional major and minor nutrients based on crop type and with good agricultural practices.

- Based on the observations of the Joint committee, KSPCB local office has issued a show cause notice to the Industry and sought the time bound action plan to comply with the observations. Industry has to submit the same to the KSPCB.

Sri. Theerthaya S. Chikkamath,
Agriculture Officer (Technical-1),
Office of the Assistant Director of Agriculture, Haliyal.

Dr. Ganapati Hegde,
Deputy Environmental Officer, Karnataka State Pollution Control Board, Regional Officer, Karwar.

5/5/2023

Smt. Vijaya Hegde
SEO, KSPCB, Divisional Office, Mangalore, Dakshina Kannada District.

Sri. Prabhuling Kavalikatti (I.A.S)
Deputy Commissioner and
District Magistrate,
Uttara Kannada District, Karwar.

Item No. 15 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 851/2022

Dr. Prasad Bhandge Applicant

Versus

State of Karnataka Respondent

Date of hearing: 10.01.2023

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Dr. Prasad Bhandge, Applicant in Person

Application is registered based on a complaint received by e-mail

ORDER

1. Heard applicant in person and perused record.

2. This original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered on a letter petition dated 20.06.2022 received from Dr. Prasad Bhandge, Subhas Road, Haliyal complaining that there is a sugar mill namely; EIA Parry Sugar mill at Haliyal, District Uttara Kannada Karwar, Karnataka which is discharging untreated industrial effluent into nearby pond at Survey No. 39, Hanumanth Kere and also contaminating ground water table affecting the source of drinking water available to livestock and residents in nearby area.

3. It is also said that direct discharge of effluent in river Kali is also causing huge water pollution in the area and fly ash generated in the unit is not being handled scientifically but is being dumped in open area and agricultural fields affecting agricultural produce of villagers.

4. In our view, a substantial question relating to environment has arisen due to implementation of scheduled enactments under NGT Act, 2010. However, before taking any further action, we find it appropriate to obtain a factual report covering issues raised in para 2&3 above and the compliance with consented conditions. For the purpose thereof, we constitute a joint committee comprising State PCB and District Magistrate, Karwar to visit thesite, collect relevant information and submit a factual report including the details of action taken, if any, within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The nodal agency for coordination and compliance will be State PCB.

5. List the matter for further consideration on 24.03.2023.

6. A copy of this order along with copy of the complaint be forwarded to State PCB and District Magistrate, Karwar by email for compliance

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

January 10, 2023
Original Application No. 851/2022
AB

ಹೆಲ್ಪ್‌ಲೈನ್ / Helpline : 080-25582559
ಈಮೇಲ್ / Email : contact@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in

ಕರ್ನಾಟಕ KARNATAKA

☎ 080-25581383, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No: PCB/137/HPI/2016-17/2023/ 7777 Dated: 17 FEB 2023

To:

The Deputy Commissioner
Uttara Kannada District
Karwar-581301

Sir,

Sub: Directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA NO. 851/2022 dated 10.01.2023– reg.

Ref : Order of Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA NO. 851/2022 dated 10.01.2023

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Adverting to the above subject, based on a letter petition dated 20.06.2022 by Dr. Prasad Bhandge, Subhas Road, Haliyal regarding pollution caused by M/s. EID Parry (India) Ltd. Haliyal, the Hon'ble National Green Tribunal, Principal Bench, New Delhi has registered OA No. 851/2022 and issued order on 10.01.2023. The copy of the order is attached for your reference.

In the said order, the Hon'ble NGT has constituted a joint committee comprising State PCB and District Magistrate, Karwar to visit the site, collect relevant information and submit a factual report including the details of action taken, if any, within 2 months.

In this regard, the Zonal Senior Environmental Officer, Karnataka State Pollution Control Board, No. 10B, Baikampady Industrial Area, Mangaluru-575011 is nominated to the committee for joint inspection and reporting to the Hon'ble NGT.

You are requested to conduct the inspection and furnish the report to Hon'ble NGT within 2 months from the date of order i.e., on or before 10.03.2023.

Yours faithfully
Sd/-
MEMBER SECRETARY

Copy to:

1. RSEO Mangaluru for necessary actions.
2. RO, KSPCB, Karwar for information. You are informed to coordinate with DC Karwar and ZSEO Mangaluru to carry out joint inspection and submission of report to Hon'ble NGT within the stipulated time.

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ. ಕಾರವಾರ
ದಿನಾಂಕ : 27-02-2023
ಪತ್ರಿಕೆ ಸಂಖ್ಯೆ : 2353
ಇವರಿಗೆ :

MEMBER SECRETARY

ANNEXURE-3

Compliance to Consent conditions by M/s EID Parry (India) Ltd. Haliyal

Sl. No.	Conditions	Action taken to comply with the consent conditions
1	The applicant shall comply with all the conditions stipulated in the Environmental Clearance issued by MoEF& CC for expansion of Sugar-cane crushing of capacity from 6000 TPD to 11500 TPD and Cogeneration power plant capacity from 37 MW (3 MW from incineration boiler) to 57 MW vide letter No. J-11011/382/2016-IA-II(I), dated: 11.08.2020.	Industry is submitting compliance report to MoEF& CC regularly every 6 months. Last report submitted on 01/12/2022.
2	The trade effluent generating from the existing unit shall be treated in the existing ETP of capacity 1600 KLD. Now, the trade effluent generated from the proposed expansion n activity shall be treated in the new ETP of capacity 1000 KLD for in addition to the existing ETP and the treated water shall be used for on land irrigation within the agricultural land in an area of 62 acres, within the industry premises after conforming to the Standards as stipulated.	Both the effluent treatment plants were under operation and are meeting the standards. Provided Online Continuous Effluent Monitoring System for treated effluent and same is connected to CPCB server and reading are within the stipulated standards.
3	The existing ETP shall consist of Bar screen chamber, Oil removal tank, Oil collection pit, Equalization tank, Lime dosing tank, Flash mixer tank, Tube settler tank, Feed tank, Anaerobic reactor, Bio-tower, settling tank, Aeration tank-1, New Aeration tank-2, Primary clarifier, New secondary clarifier, Treated effluent collection tank, New sludge drying bed, Sludge drying bed and Filter chamber.	Provided all the units in the existing ETP and all units are under operation.
4	The industry shall treat the trade effluent generated from the proposed expansion activity in the ETP of capacity 1000 KLD and the ETP shall consist of Bar screen Chamber, Oil Skimmers, Equalization Tank, Lime Dosing Tank, Aeration Tank,	Provided all the units in the ETP proposed for expansion activity and all units are under operation.

	Clarifier and Sludge drying beds.	
5	The applicant shall treat the condensate water in the CPU and the treated CPU effluent shall be recycled back to the process completely.	Unit has provided condensate polishing unit of capacity 1800 m^3/day as per the requirement of consent conditions of KSPCB. Civil work completed, plant and machineries were installed, however, trial run of the plant is under progress. The Vice president informed that, by the end February 2023, plant will be taken for operation after trial run. Earlier, before expansion, this condensate was about 600 KLD and was taken to ETP directly. Now, with the condensate polishing unit, they are utilizing this entire 1800 KLD as raw water for their process.
6	The treated trade effluent shall be used for on land for irrigation in agricultural field in an area of 62 Acres after confirming to the standards.	Treated effluent is meeting the standards stipulated and being used for irrigation in agricultural fields within and outside (farmers land) the industry premises. Industry is owning about 62 acres of sugar cane field and 43 acres of green belt area. Apart from this, industry is also giving its treated water for irrigating the sugar cane fields of some farmers outside the industry premises. An irrigation management plan as per CPCB guidelines is prepared and industry is utilizing the treated water for irrigation of sugar cane fields. As per the irrigation management submitted by the industry, industry is supplying the treated water to those farmers against their demand and there is adequate land available for irrigation.
7	The treated water which is used on land for irrigation in agriculture lands of 105 Acres shall comply with the conditions, as per CPCB Guidelines;	
8	Industry shall explore the possibility of treating the sewage by providing STP of required capacity as the total domestic sewage generation is 24 KLD. Industry shall submit the details of source of domestic sewage along with plan of action for providing STP.	At present domestic sewage generated from toilet blocks and other washings are being discharged in to septic tank and soak pit. However, about 10KL of wash water from canteen facility is being treated in existing ETP. Industry yet to submit proposal for Sewage

		Treatment Plant.
9	The applicant shall not dig the new Bore wells within the premises.	Not observed and any new bore well in the premises.
10	The applicant shall take suitable steps so that there will be reduction of the fresh water consumption as well as waste water generation from the industry.	They have installed condensate polishing unit of capacity 1800 m^3/day as per the requirement of consent conditions of KSPCB. Now, with the condensate polishing unit, they are utilizing this entire 1800 KLD as raw water for their process.
B. DISCHARGE OF EMISSIONS UNDER THE AIR ACT: -		
1	The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys where, from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.	Unit has installed air pollution control measures as per consent conditions, provided port hole with platform for sample collection and are under operation. Provided online continuous emission monitoring system at distillery section for incineration boiler and same is connected to CPCB server.
2	Fugitive emission near manufacturing area has to be controlled by adopting advanced technology. Progress made in this regard shall be furnished.	Fugitive emissions were noticed in sugar mill boiler section, bagasse handling area, coal handling area and distillery section and it has to be rectified/ controlled by industry by using advanced technologies and other control measures like, providing additional silos for storage of ash, water sprinkling arrangement, multiple rows of plantations on industry boundary, pavement of roads near the coal crusher area, etc.
3	If there is going to be any new air pollution sources in future, the project authorities shall apply and obtain consent for establishment for the same from the Board.	Not taken up any new/additional activity.
C	HAZARDOUS WASTES (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES 2016:	
1	The industry shall apply and obtain authorization under Hazardous Wastes (Management, Handling &Transboundry Movement) Rules 2016, and comply with the conditions of the authorization. The applicant shall comply with the terms and conditions stipulated in authorization.	Unit has obtained authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 vide no. 328508, dated: 3/12/2021 for the period up to 30/06/2026.
2	The applicant shall dispose the empty raw	Authorities have submitted the annual

	material cans back to the supplier and shall maintain the manifest to this process. The details shall be submitted to the Board.	returns under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 for the financial year 2021-22. As per the annual returns, the generation of used oil is 80L, oil-soaked cotton waste is 70kg and Empty barrels/containers/liners contaminated with hazardous chemicals/wastes are not generated. Cotton waste was incinerated in the boiler and 95L (including previous year stock 30L) of used oil was utilized internally for lubrication and presently they have stored about 42L of used oil in secured manner in barrel. The industry has generated more of oil-soaked cotton waste than authorized quantity for which they are directed to apply for amendment of authorization.
3	The applicant shall sell the boiler ash to the farmers along with press-mud and ETP sludge to use as manure in their lands for green belt development and gardening.	Authorities are selling ash to farmers as a soil conditioner along with press mud and also for brick manufactures as a binding material and ETP sludge being used as manure in their farm land. Records maintained for the same.
D. GENERAL CONDITIONS		
1	The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.	No such incident noticed.
2	The Ambient Noise generated in the factory premises shall be within the prescribed limits of 75 dB (A) leq. During day time and 70 dB (A) leq during night time.	Industry maintaining the Ambient noise within the limits.
3	The applicant shall comply with the noise standard for work zone exposure for industrial workers as per the Factories Act / The Noise Pollution (Regulation and Control) Rules, 2000.	Industry maintaining the Ambient noise within the standards and not received any compliant/issue regarding the same.
4	There shall not be any complaint against the industry on water, air, noise pollution from the surrounding general public.	-
5	The applicant shall carryout intensive plantation/ thick vegetation all round,	No residential area nearby industry, however, plantation activity is being

	especially towards residential apartment to minimize air & noise pollution. The action taken report shall be submitted to the Board immediately.	carried out by the industry.
6	The Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.	Not observed any mixing of storm water with effluent. However, separate collection system shall be provided for leakages noticed near distillery section and shall be devoid of storm water drain.
7	The applicant shall submit storm water management plan & shall implement the same and submit the action taken report to the Board.	Storm water management plan providedby the industry is to be improved upon. Industry has provided rain water harvesting facility for rooftop and recharging bore wells with collection pit of capacity about 6000 m^3 capacity. However, industry land is sloping on one side towards Hanumantha pond and as such any rain water from industry premises will directly reach the pond and if there are any spillages, the same gets carried away with rains. Industry shall take immediate action to contain the spillages locally and shall not allow the spillages/leakages to mix with the rain water. Otherwise, they shall collect the rain water contaminated with spillages separately and discharge the same only after giving preliminary treatment such as flocculation and sedimentation.
8	The applicant shall not discharge treated water/untreated water in to the water bodies (if any in the surrounding area) at any point of time.	No such discharge observed
9	Industry shall explore the possibility of treating the sewage by providing STP of required capacity as the total domestic sewage generation is 24 KLD. Industry shall submit the details of source of domestic sewage along with plan of action for providing STP.	Industry is yet to submit proposal for new Sewage Treatment Plant. At present domestic sewage generating from toilet blocks and other washings are being discharged to septic tank and soak pit. However, about 10KL of wash water from canteen facility is being treated in existing ETP. Industry is yet to submit proposal for Sewage Treatment Plant.
10	Industry shall provide dyke wall of	Provided with adequate dyke wall.

	sufficient height for molasses storage tank.	
11	The industry shall provide metalled road for transportation of cane along with metalling of lateral roads.	Provided with metalled road for transportation of cane and concrete platform for vehicle parking. But, in other areas, specially ash handling and coal handling area, roads have to be metalled yet.
12	The industry shall provide 15 days storage tank for storing treated trade effluent.	Unit has provided one storage tank of capacity 8800$m^3$for collection of treated trade effluent.This is designed for the old crushing capacity and considering the expanded crushing capacity of 11500 TCD, the storage tank is insufficient to hold 15 days storage.
13	The applicant shall always store the bagasse and boiler ash in a closed shed and ensure that the bagasse & boiler ash shall not be stored in an open land, which may cause dust nuisance in the surrounding area during wind blow.	Unit has provided three number of ash silos with a total storage capacity of 40 Tons. A small quantities of fly ash are being stored temporarily in open area near bagasse handling section and sugar mill boiler section. Bagasse was stored in open yard and is provided with wind breaking wall. Recently, industry has installed briquette manufacturing unit at bagasse yard, but, it is not in operation yet.
14	The applicant shall store the metal scrap, plastic waste, glass wool and other solid waste scientifically in a designated separate shed within the industrial premises and the same shall be handed over to authorized recycler/agency with proper approval from the Board.	Separate area marked for storage of scrap and other waste.
15	The applicant shall store the used containers scientifically in a designated separate shed within the industrial premises and the same shall be handed over to authorized recycler/agency with proper approval from the Board.	Not observed such kind of waste during inspection. Containers contaminated with hazardous chemicals were being treated as hazardous waste and separate storage area is designated as per authorization conditions.
16	Industry shall provide separate coal shed to store the coal in a secured manner.	Unit has one coal storage shed of capacity 1500MTof adequate capacity to store coal for one month.
17	Industry shall convert the bagasse into briquette and the same shall be used as fuel	Unit has installed briquette manufacturing unit at bagasse yard.

	in boiler instead of bagasse to avoid fugitive emissions during feeding activity.	However, same is not in operation and at present bagasse is being directly used as fuel in boiler section.
18	Industry shall improve the efficiency of the ETP and provide additional tertiary treatment for better improvement of the treated effluent standards	Industry has not given proposals for additional tertiary treatment for improving the treated effluent quality. At present treated effluents are meeting the prescribed standards.

Annexure-4

Sl.No.	Parameters	Protocol	Unit	Limits	Month and Year of treated trade effluent sample collected										
					Apr-22	May-22	Jun-22	Jul-22	Aug-22	Sep-22	Oct-22	Nov-22	Dec-22	Jan-23	Feb-23
					(7.4.22)	(5.5.22)	(8.6.22)	(6.7.22)	(3.8.22)	(6.9.22)	(7.10.22)	(3.11.22)	(3.12.22)	(4.1.23)	(8.2.23)
1	pH	4500-H	Unit	5.5 - 8.5	7.4	7.2	6.7	7.8	7.2	6.7	6.8	6.9	6.6	7.3	6.8
2	B.O.D at 270 C, 3 days	IS3025-44	Mg / l	100	84	75	64	53	61	83	74	87	83	61.2	65
3	Suspended Solids (S.S)	2540D	Mg / l	100	80	80	70	60	50	70	60	80	70	70	70
4	Oil & grease (O&G)	5520B	Mg / l	10	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
5	Dissolved Solids (D.S)	2540B	Mg / l	2100	-	-	320	-	-	-	440	990	-	580	760

ಹಳಿಯಾಳ ತಾಲೂಕಿನ ಮುರ್ಕವಾಡ ಹೋಬಳಿಯ ಹುಲ್ಲಟ್ಟಿ ಗ್ರಾಮದ ರೈತರ ಮಣ್ಣು ಮಾದರಿಗಳ ವಿಶ್ಲೇಷಣಾ ಫಲಿತಾಂಶ ವರದಿ

ಕ್ರ.ಸಂ.	ರೈತರ ಹೆಸರು	ಗ್ರಾಮ	ಸರ್ವೆ ನಂ.	ಪ್ರಸ್ತುತ ಬೆಳೆ	pH	EC	Organic Carbon (In Percent)	P2O5 (Avail P in Kg/Ac)	K_2O (Avail K in Kg/Ac)	N (in Kg/Ac)	Avail Cu (in ppm)	Avail Fe (in ppm)	Avail Mn (in ppm)	Avail Zn (in ppm)	Avail Sulphur (in ppm)	Avail Boron (in ppm)
1	ಭೀಮಪ್ಪ ಪರಸಣ್ಣವರ	ಹುಲ್ಲಟ್ಟಿ	32/5 ಅ	ಕಬ್ಬು	5.71	0.18	1.91	13.39	82.14	113.56	3.902	54.32	13.33	0.514	30.68	0.056
		ವರ್ಗೀಕರಣ			ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಮಧ್ಯಮ	ಮಧ್ಯಮ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ	ಸಾಕಷ್ಟು	ಕೊರತೆ
2	ಪರಶುರಾಮ ಪರಸಣ್ಣವರ	ಹುಲ್ಲಟ್ಟಿ	32/5 ಬ	ಕಬ್ಬು	5.37	0.24	1.8	6.79	120.23	113.56	5.33	64.5	14.07	0.27	47.83	0.112
		ವರ್ಗೀಕರಣ			ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಕಡಿಮೆ	ಮಧ್ಯಮ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ	ಸಾಕಷ್ಟು	ಕೊರತೆ
3	ಅಬ್ದುಲಖಾದರ ಅಬ್ದುಲ ಕರೀಮ ಚಿಬ್ಬಲಗೇರಿ	ಹುಲ್ಲಟ್ಟಿ	32/4ಅ	ಕಬ್ಬು	7.01	0.31	1.89	6.15	130.65	113.56	3.034	30.4	9.82	0.142	52.98	0.203
		ವರ್ಗೀಕರಣ			ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಕಡಿಮೆ	ಮಧ್ಯಮ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ	ಸಾಕಷ್ಟು	ಕೊರತೆ
4	ಮಹಾದೇವ ನಾರಾಯಣ ಪಾಟೀಲ ಉರ್ಫ ಗೌಡಾ	ಹುಲ್ಲಟ್ಟಿ	32/2	ಕಬ್ಬು	5.4	0.18	1.71	17.92	113.27	127.76	3.142	60.96	14.64	0.572	44.22	0.322
		ವರ್ಗೀಕರಣ			ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಮಧ್ಯಮ	ಕಡಿಮೆ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ	ಸಾಕಷ್ಟು	ಕೊರತೆ
5	ಮಹಮ್ಮದಶಫೀ ಬಿಡಿವಾಲೆ	ಹುಲ್ಲಟ್ಟಿ	37/1	ಕಬ್ಬು	5.32	0.07	1.64	6.53	80.03	127.76	4.714	59.06	14.45	0.564	17.21	0.189
		ವರ್ಗೀಕರಣ			ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಕಡಿಮೆ	ಕಡಿಮೆ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ	ಸಾಕಷ್ಟು	ಕೊರತೆ
6	ಮನೋಹರ ನಾರಾಯಣ ಭಡಂಗಿ	ಹುಲ್ಲಟ್ಟಿ	36	ಕಬ್ಬು	6.5	0.14	1.36	13.01	115.38	113.56	3.034	33.86	12.08	0.194	33.39	0.154
		ವರ್ಗೀಕರಣ			ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಮಧ್ಯಮ	ಕಡಿಮೆ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ	ಸಾಕಷ್ಟು	ಕೊರತೆ
7	ಮನೋಹರ ನಾರಾಯಣ ಭಡಂಗಿ	ಹುಲ್ಲಟ್ಟಿ	36	ಭತ್ತ	6.08	0.18	1.12	11.52	125.32	99.37	2.862	37.8	7.81	0.15	27.07	0.119
		ವರ್ಗೀಕರಣ			ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಮಧ್ಯಮ	ಮಧ್ಯಮ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ	ಸಾಕಷ್ಟು	ಕೊರತೆ
8	ಪರಶುರಾಮ ಚವ್ಹಾಣ	ಹುಲ್ಲಟ್ಟಿ	42/2 ಅ	ಕಬ್ಬು	6.01	0.16	1.74	29.04	132.09	99.37	3.774	54.06	13.75	0.834	50.78	0.182
		ವರ್ಗೀಕರಣ			ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಹೆಚ್ಚು	ಮಧ್ಯಮ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ
9	ಹುಸೇನಸಾಬ ರಾಜೇಸಾಬ ನದಾಫ	ಹುಲ್ಲಟ್ಟಿ	41/1	ಕಬ್ಬು	6.25	0.21	1.65	14.21	135.52	85.17	4.082	46.64	9.49	0.792	57.76	0.203
		ವರ್ಗೀಕರಣ			ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಮಧ್ಯಮ	ಮಧ್ಯಮ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ
10	ಪ್ರಭಾಕರ ಶ್ರೀಪಾದ ದೇಶಪಾಂಡೆ	ಹುಲ್ಲಟ್ಟಿ	38/2	ಭತ್ತ	5.87	0.09	1.3	9.3	75.78	99.37	4.28	50.94	8.13	0.866	38.8	0.147
		ವರ್ಗೀಕರಣ			ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಕಡಿಮೆ	ಕಡಿಮೆ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ
11	ನತಾಲಿನ ರೈಮಂಡ ರೋಡ್ರಿಗಸ	ಹುಲ್ಲಟ್ಟಿ	80	ಕಬ್ಬು	6.72	0.15	1.28	16.27	110.31	85.17	2.98	37.66	8.22	0.11	28.88	0.077
		ವರ್ಗೀಕರಣ			ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಮಧ್ಯಮ	ಕಡಿಮೆ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ	ಸಾಕಷ್ಟು	ಕೊರತೆ
12	ರುದ್ರಪ್ಪಾ ಉಪ್ಪಿನ	ಹುಲ್ಲಟ್ಟಿ	48/1 ಬ	ಕಬ್ಬು	6.52	0.41	1.7	40.01	137.36	85.17	3.594	40.24	8.01	1.06	58.07	0.147
		ವರ್ಗೀಕರಣ			ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಅತಿ ಹೆಚ್ಚು	ಮಧ್ಯಮ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ
13	ಅನಿಲ ಪಿರಾಜಿ ಗೌಳಿ	ಹುಲ್ಲಟ್ಟಿ	39/1 ಅ	ಕಬ್ಬು	6.82	0.26	1.48	7.62	127.72	99.37	3.07	41.1	8.85	0.404	36.1	0.091
		ವರ್ಗೀಕರಣ			ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಕಡಿಮೆ	ಮಧ್ಯಮ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ	ಸಾಕಷ್ಟು	ಕೊರತೆ

14	ರತ್ನವ್ವಾ ಗಣಪತಿ ಕಾಂಬಳೆ	ಹುಲ್ಲಟ್ಟಿ 56/ಬ 1	ಕಬ್ಬು	.6.28	0.35	1.52	10.71	104.56	99.37	3.304	35.76	6.402	0.154	58.6	0.189
		ವರ್ಗೀಕರಣ		ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಮಧ್ಯಮ	ಮಧ್ಯಮ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ	ಸಾಕಷ್ಟು	ಕೊರತೆ
15	ಮಲ್ಲೇಶಿ ಬಸವಣ್ಣೆಪ್ಪಾ ಉಪ್ಪಿನ	ಹುಲ್ಲಟ್ಟಿ 47/1	ಕಬ್ಬು	6.54	0.17	1.29	6.32	102.13	99.37	2.798	32.82	6.956	0.156	15.34	0.07
		ವರ್ಗೀಕರಣ		ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಕಡಿಮೆ	ಮಧ್ಯಮ	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ	ಸಾಕಷ್ಟು	ಕೊರತೆ
16	ಶಂಕರ ಜಕ್ಕಪ್ಪಾ ಮಿಂಡೋಳಕರ	ಹುಲ್ಲಟ್ಟಿ 32/3	ಕಬ್ಬು	5.82	0.22	1.95	12.36	128.22	113.56	3.142	57.76	14.02	0.378	35.19	0.091
		ವರ್ಗೀಕರಣ		ತಟಸ್ಥ	ಸಮರ್ಪಕ	ಹೆಚ್ಚು	ಮಧ್ಯಮ	ಹೆಚ್ಚು	ಅತಿ ಕಡಿಮೆ	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಸಾಕಷ್ಟು	ಕೊರತೆ	ಸಾಕಷ್ಟು	ಕೊರತೆ

ಮೇಲ್ಕಂಡ ಜಮೀನಿನಲ್ಲಿಯ ಮಣ್ಣು ಮಾದರಿಗಳ ವಿಶ್ಲೇಷಣಾ ಫಲಿತಂಶಗಳನ್ನು ಪರಿಶಿಲಿಸಲಾಗಿ ಸದರಿ ಜಮೀನುಗಳಲ್ಲಿಯ ಮಣ್ಣು ಕೃಷಿ ಬೆಳೆ ಬೆಳೆಯಲು ಯೋಗ್ಯವಾಗಿರುತ್ತದೆ. ಮೇಲ್ಕಂಡ ಮಣ್ಣಿನ ಮಾದರಿಗಳ ಫಲಿತಂಶಗಳನ್ನು ಪರಿಶಿಲಿಸಲಾಗಿ ಫಲಿತಾಂಶದ ಸಾರಾಂಶವು ಕೆಳಗಿನಂತಿರುತ್ತದೆ.

1 **ರಸಸಾರ(pH):**, ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳ ರಸಸಾರವು 5.32 ರಿಂದ 7.01 ರವರೆಗೆ ಇದ್ದು ಮಣ್ಣಿನ ರಸಸಾರವು ಆಮ್ಲೀಯ ಅಥವಾ ಕ್ಷಾರಿಯವಾಗಿರದೆ ತಟಸ್ಥವಾಗಿದ್ದು ಕೃಷಿ ಬೆಳೆ ಬೆಳೆಯಲು ಉತ್ತಮವಾಗಿರುತ್ತದೆ.

2 **ಲವಣಾಂಶ(EC):** ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳ ಲವಣಾಂಶವು 0.09 ರಿಂದ 0.41 ರವರೆಗೆ ಇದ್ದು ಲವಣಾಂಶವು 1.00 ಕ್ಕಿಂತ ಕಡಿಮೆ ಇರುವುದರಿಂದ ಸಮರ್ಪಕವಾಗಿರುತ್ತದೆ.

3 **ಪ್ರಧಾನ ಪೋಷಕಾಂಶಗಳು:**

3a **ಸಾವಯವ ಇಂಗಾಲ(Organic Carbon in %):** ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳ ಸಾವಯವ ಇಂಗಾಲವು 1.12 ರಿಂದ 1.95 ರವರೆಗೆ ಇದ್ದು ಮಣ್ಣಿನ ಸಾವಯವ ಇಂಗಾಲವು ಅತಿ ಹೆಚ್ಚು ಇದ್ದು ಕೃಷಿ ಬೆಳೆ ಬೆಳೆಯಲು ಉತ್ತಮವಾಗಿರುತ್ತದೆ.

3b **ರಂಜಕ(P2O5-Available P in Kg/Ac):** ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳಲ್ಲಿ ರಂಜಕವು 6.15 ರಿಂದ 40.01 ರವರೆಗೆ ಇದ್ದು ಕಡಿಮೆ, ಮಧ್ಯಮ ಹಾಗೂ ಅತಿ ಹೆಚ್ಚು ರಂಜಕ ಹೊಂದಿದ್ದು ಫಲಿತಾಂಶದಿಂದ ಕಂಡುಬರುತ್ತದೆ. ರೈತರು ಮೇಲುಗೊಬ್ಬರವಾಗಿ ರಂಜಕವನ್ನು ಬೆಳೆಗಳಿಗೆ ನೀಡಿ ಬೆಳೆಯನ್ನು ಉತ್ತಮವಾಗಿ ಬೆಳೆಯಬಹುದಿರುತ್ತದೆ.

3c **ಪೊಟ್ಯಾಷ್(K2O-Available K in Kg/Ha):** ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳಲ್ಲಿ ಪೊಟ್ಯಾಷ ಪೋಷಕಾಂಶವು 80.03 ರಿಂದ 137.36 ರವರೆಗೆ ಇದ್ದು ಕಡಿಮೆಯಿಂದ ಮಧ್ಯಮದವರೆಗೆ ಪೊಟ್ಯಾಷ್ ಪೋಷಕಾಂಶವನ್ನು ಮಣ್ಣು ಹೊಂದಿದ್ದು ರೈತರು ಪೊಟ್ಯಾಷ ಗೊಬ್ಬರವನ್ನು ಮೇಲುಗೊಬ್ಬರವಾಗಿ ಬೆಳೆಗಳಿಗೆ ನೀಡಿ ಬೆಳೆಯನ್ನು ಉತ್ತಮವಾಗಿ ಬೆಳೆಯಬಹುದಾಗಿರುತ್ತದೆ.

3d **ಸಾರಜನಕ(N-in Kg/Ac):** ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳಲ್ಲಿ ಸಾರಜನಕ ಪೋಷಕಾಂಶವು 85.17 ರಿಂದ 127.76 ರವರೆಗೆ ಇದ್ದು ಮಣ್ಣಿನಲ್ಲಿ ಸಾರಜನಕ ಪೋಷಕಾಂಶದ ಪ್ರಮಾಣವು ಅತಿ ಕಡಿಮೆ ಇದ್ದು ಸಾರಜನಕವನ್ನು ಬೆಳೆಗಳಿಗೆ ಮೇಲುಗೊಬ್ಬರವಾಗಿ ನೀಡಿ ಬೆಳೆಯನ್ನು ಉತ್ತಮವಾಗಿ ಬೆಳೆಯಬಹುದಾಗಿರುತ್ತದೆ.

4 **ಲಘುಪೋಷಕಾಂಶಗಳು:**

4a **ತಾಮ್ರ(Available Cu in ppm):** ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳಲ್ಲಿ ತಾಮ್ರ ಲಘುಪೋಷಕಾಂಶವು 2.798 ರಿಂದ 3.902 ರವೆಗೆ ಇದ್ದು ಸದರಿ ಪೋಷಕಾಂಶದ ಮಟ್ಟವು ಸಾಕಷ್ಟಿರುತ್ತದೆ.

4b **ಕಬ್ಬಿಣ(Available Fe in ppm):** ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳಲ್ಲಿ ಕಬ್ಬಿಣ ಲಘುಪೋಷಕಾಂಶವು 30.40 ರಿಂದ 64.5 ರವೆಗೆ ಇದ್ದು ಸದರಿ ಪೋಷಕಾಂಶದ ಮೊತ್ತವು ಸಾಕಷ್ಟಿರುತ್ತದೆ.

4c **ಮ್ಯಾಂಗನೀಸ(Available Mn in ppm):** ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳಲ್ಲಿ ಮ್ಯಾಂಗನೀಸ ಲಘುಪೋಷಕಾಂಶವು 6.402 ರಿಂದ 14.64 ರವೆಗೆ ಇದ್ದು ಸದರಿ ಪೋಷಕಾಂಶದ ಮೊತ್ತವು ಸಾಕಷ್ಟಿರುತ್ತದೆ.

4d **ಜಿಂಕ್(Available Zn in ppm):** ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳಲ್ಲಿ ಜಿಂಕ್ ಲಘುಪೋಷಕಾಂಶವು 0.11 ರಿಂದ 0.866 ರವೆಗೆ ಇದ್ದು ಕೊರತೆಯಿಂದ ಸಾಕಷ್ಟು ಪ್ರಮಾಣದಲ್ಲಿರುವುದು ಕಂಡುಬಂದಿದ್ದು ಕೊರತೆ ಇರುವಲ್ಲಿ ಸದರಿ ಲಘುಪೋಷಕಾಂಶವನ್ನು ಬೆಳೆಗಳಿಗೆ ಮೇಲುಗೊಬ್ಬರವಾಗಿ ನೀಡಿ, ಬೆಳೆಯನ್ನು ಉತ್ತಮವಾಗಿ ಬೆಳೆಯಬಹುದಿರುತ್ತದೆ.

4e **ಮ್ಯಾಂಗನೀಸ(Available Mn in ppm):** ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳಲ್ಲಿ ಮ್ಯಾಂಗನೀಸ ಲಘುಪೋಷಕಾಂಶವು 6.402 ರಿಂದ 14.64 ರವೆಗೆ ಇದ್ದು ಸದರಿ ಪೋಷಕಾಂಶದ ಮೊತ್ತವು ಸಾಕಷ್ಟಿರುತ್ತದೆ.

4f **ಗಂಧಕ(Available Sulphur in ppm)** ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳಲ್ಲಿ ಗಂಧಕ ಲಘುಪೋಷಕಾಂಶವು 15.34 ರಿಂದ 58.07 ರವರೆಗೆ ಇದ್ದು ಸದರಿ ಪೋಷಕಾಂಶದ ಮಟ್ಟವು ಸಾಕಷ್ಟಿರುತ್ತದೆ.

4g **ಬೋರಾನ್(Available Boran in ppm):** ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳಲ್ಲಿ ಬೋರಾನ ಲಘುಪೋಷಕಾಂಶವು 0.07 ರಿಂದ 0.322 ವರೆಗೆ ಇದ್ದು ಸದರಿ ಲಘುಪೋಷಕಾಂಶದ ಕರತೆಯು ಮಣ್ಣಿನಲ್ಲಿರುವುದು ಕಂಡುಬಂದಿದೆ. ಕಾರಣ ರೈತರು ಸದರಿ ಗೊಬ್ಬರವನ್ನು ಮೇಲುಗೊಬ್ಬರವಾಗಿ ನೀಡಿ ಬೆಳೆಯನ್ನು ಉತ್ತಮವಾಗಿ ಬೆಳೆಯಬಹುದಾಗಿರುತ್ತದೆ.

ಒಟ್ಟಾರೆಯಾಗಿ ಮೇಲ್ಕಂಡಂತೆ ಫಲಿತಾಂಶಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಸದರಿ ಮಣ್ಣಿನ ಮಾದರಿಗಳ ಜಮೀನಿನಲ್ಲಿ ಕೃಷಿ ಬೆಳೆ ಬೆಳೆಯಲು ಯೋಗ್ಯವಾಗಿದ್ದು ಮಣ್ಣಿನ ಫಲಿತಾಂಶದ ಆಧಾರದ ಮೇಲೆ ಪ್ರಧಾನ ಪೋಷಕಾಂಶಗಳು ಹಾಗೂ ಲಘು ಪೋಷಕಾಂಶಗಳನ್ನು ರೈತರು ಬೆಳೆಯುವ ಬೆಳೆಗಳಿಗೆ ತಕ್ಕಂತೆ ಮೇಲುಗೊಬ್ಬರವಾಗಿ ಬಳಸಿ ಹಾಗೂ ಸಮಯಕ್ಕೆ ಸರಿಯಾಗಿ ಬೇಸಾಯ ಕ್ರಮ ಚಟುವಟಿಎಗಳನ್ನು ಕೈಗೊಂಡಲ್ಲಿ ಉತ್ತಮ ಇಳುವರಿಯನ್ನು ಪಡೆಯಬಹುದಾಗಿರುತ್ತದೆ. ಸದರಿ ವರದಿಯನ್ನು ತಮ್ಮ ಕೋರಿಕೆಯಂತೆ ಸಲ್ಲಿಸಿದೆ.

ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರು,
ಹಳಿಯಾಳ(ಉ.ಕ)
ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರು
ಹಳಿಯಾಳ (ಉ. ಕ.)

ಅಡಕ: ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರು, ಮಣ್ಣು ಆರೋಗ್ಯ ಕೇಂದ್ರ, ಶಿರಸಿಯವರು ಸಲ್ಲಿಸಿದ
ಮಣ್ಣು ಮಾದರಿಗಳ ವಿಶ್ಲೇಷಣಾ ಫಲಿತಾಂಶ ವರದಿ

ANNEXURE-6

Photos Taken during joint committee inspection of M/s. EID Parry (India) Ltd., Haliyal

Discussion with industry authority during committee visit near Hanumantha pond

Discussion with farmers and representatives of complainant during committee visit near distillery unit

Coal crushing section adjacent to distillery section boiler (dust can be seen)

Industry premises metalled internal road

Hanumantha pond view from Distillery side of the industry

Hanumantha pond located adjacent to industry

Sugar cane seedling at farm land

Farm land located downward position of the industry

Bore well and soil sample collection at complainant farm land

Bore well and soil sample collection at sugar cane filed towards downward position of the factory

Drain flowing between farm lands from the mouth Hanumantha pond towrads Tattihalli

Soil sample collection at farm land

Bore well water sample collection at sugar cane filled at downward position of the factory

Bore well at farm land downward position of the factory

Mango plantation downward position of the factory

Seedlings of the sugar cane downward position of the factory

Sugar cane fields downward position of the factory

Cashew plantation downward position of the factory


Sugar cane filed adjacent (down stream) of Hanumnatha pond


Cane filed adjacent distillery unit belongs to factory


Back side view of industry from distillery section

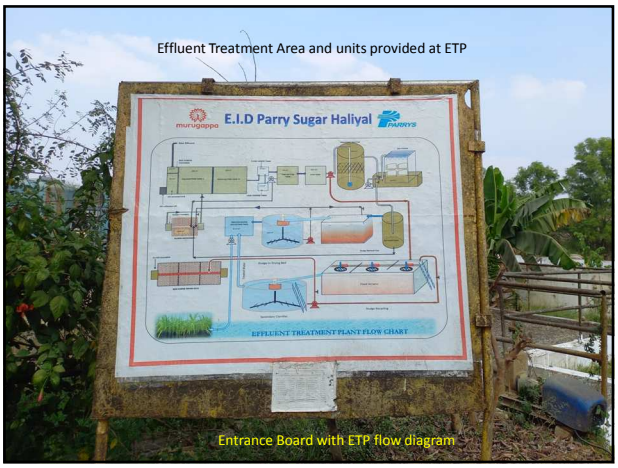

Open dumping of fly ash near sugar mill


Baggasse storage yard area near sugar-mill boiler area


Boiler section at Sugar mill unit

Concrete plat form at vehicle parking area

Effluent Treatment Area and units provided at ETP



Entrance Board with ETP flow diagram

Cooling tower and Equalization tank with aeration

Clarifier unit

Surface aeration tank

Sludge drying beds

Online continuous effluent monitoring system display

Online continuous effluent monitoring system display

Activated carbon and sand filters

Condensate polishing unit filtration system

Condensate polishing unit

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, AT CHENNAI

ORIGINAL APPLICATION NO. 16 of 2024

Dr. Prasad Bhandge

...Applicant

AND

Karnataka State Pollution Control Board & 2 ors.

...Respondents

TYPESET FILED ON BEHALF OF 3rd RESPONDENT

COUNSEL FOR 3rd RESPONDENT

M/s. Rahul Balaji

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